



The Bharathiar University Act, 1981

Act 1 of 1982

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THE BHARATHIAR UNIVERSITY ACT, 1981.

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TAMIL NADU ACT NO. 1 OF 1982.*

THE BHARATHIAR UNIVERSITY ACT, 1981.

[Received the assent of the President on the 12th December 1981, first published in the Tamil Nadu Government Gazette Extraordinary on the 7th January 1982 (Margazhi 23, Thunmathi-2012-ThiruvalluvarAandu).]

An Act to provide for the establishment and incorporation of a University at Coimbatore.

BE it enacted by the Legislature of the State of Tamil Nadu in the Thirty-second Year of the Republic of India as follows :—

CHAPTER I.

PRELIMINARY.

1. (1) This Act may be called the Bharathiar University Act, 1981. Short title, extent, application and commencement.
- (2) It extends to the area comprising the districts of Coimbatore, Nilgiris and Periyar in the State of Tamil Nadu.
- (3) It applies to all colleges and institutions situate within the University area and affiliated to, or approved by, the University in accordance with the provisions of this Act or the statutes, ordinances and regulations made thereunder and also to all colleges and institutions deemed to be affiliated to, or approved by, the University under this Act.
- (4) This section and sections 2, 3, 4, 5, 9, 10, 11, 12, 13, 14, 15, 16, 18, 19, 45, 54, 55, 56, 64 and 65 shall come into force at once and the rest of this Act, shall come into force on such date as the Government may, by notification, appoint.

*For Statement of Objects and Reasons, see *Tamil Nadu Government Gazette* Extraordinary, dated the 29th August 1981, Part IV—Section 1, page 8 14.

Definitions.

2. In this Act, unless the context otherwise requires,—

(a) “affiliated college” means any college situate within the University area and affiliated to the University and providing courses of study for admission to the examinations for degrees of the University and includes a college deemed to be affiliated to the University under this Act;

(b) “approved college” means any college situate within the University area and approved by the University and providing courses of study for admission to the examinations for titles and diplomas of the University and includes a college deemed to be approved by the University under this Act;

(c) “autonomous college” means any college designated as an autonomous college by statutes;

(d) “college” means any college or any institution maintained or approved by, or affiliated to, the University and providing courses of study for admission to the examinations of the University;

(e) “Government” means the State Government;

(f) “hostel” means a unit of residence for the students of the University maintained or recognised by the University in accordance with the provisions of this Act and includes a hostel deemed to be recognised by the University under this Act;

(g) “notified date” means the date specified in the notification issued under sub-section (4) of section 1;

(h) “post-graduate college” means a University college or an affiliated college situate within the University area and providing post-graduate courses of study leading up to the post-graduate degrees of the University;

(i) “prescribed” means prescribed by this Act or the statutes, ordinances or regulations;

(j) “principal” means the head of a college;

(k) "professional college" means a college established or maintained by the university or affiliated to the University and providing courses of study leading upto the professional degrees of the University;

(l) "registered graduate" means a graduate registered under this Act;

(m) "statutes", "ordinances" and "regulations" mean, respectively, the statutes, ordinances and regulations of the University made or continued in force under this Act.

(n) "teachers" means such Lecturers, Readers, Assistant Professors, Professors and other persons giving instruction in University colleges or laboratories, in affiliated or approved colleges, or in hostels and Librarians as may be declared by the statutes to be teachers ;

(o) "teachers of the University" means persons appointed by the University to give instruction on its behalf;

(p) "University" means the Bharathiar University ;

(q) "University area" means the area to which this Act extends under sub-section (2) of section 1 ;

(r) "University Centre" means any area within the University area recognised by the Government on the recommendation of the University and containing one or more colleges competent to engage in higher teaching and research work and to promote University life in a manner calculated to prepare for the institution of a new University;

(s) "University college" means college or a college combined with a research institute maintained by the University whether instituted by it or not, and providing courses of study leading upto the post-graduate and professional degrees ;

(t) "University Grants Commission" means the Commission established under section 4 of the University Grants Commission Act, 1956 (Central Act 3 of 1956) ;

(u) "University laboratory" means a laboratory maintained by the University, whether instituted by it or not, and intended for the carrying on and advancement of research work ;

(v) "University Lecturer", "University Reader" or "University Professor" means Lecturer, Reader or Professor, respectively, appointed or deemed to be appointed as such by the University ;

(w) "University library" means a library maintained by the University, whether instituted by it or not.

CHAPTER II.

THE UNIVERSITY.

The University. 3. (1) There shall be a University by the name "the Bharathiar University".

(2) The University shall be a body corporate, shall have perpetual succession and a common seal and shall and sue be sued by the said name.

(3) The headquarters of the University shall be located within the limits of the city of Coimbatore or in any place within a radius of twenty-five kilometres around those limits.

Objects and powers of the University.

4. The University shall have the following objects and powers, namely :—

(1) to provide for instruction and training in such branches of learning as it may determine ;

(2) to provide for research and for the advancement and dissemination of knowledge ;

(3) to institute degrees, titles, diplomas and other academic distinctions ;

(4) to hold examinations and to confer degrees, titles, diplomas and other academic distinctions on persons who—

(a) shall have pursued an approved course of study in a University college or laboratory or in an affiliate^d or approved college, unless exempted therefrom in the manner prescribed by the statutes and shall have passed the prescribed examinations of the University ; or

(b) shall have carried on research under conditions prescribed ;

(5) to confer degrees, titles, diplomas and other academic distinctions on persons who shall have pursued an approved course of study in an autonomous college ;

(6) to hold examinations and to confer degrees , titles, diplomas and other academic distinctions on persons who shall have pursued an approved course of study by correspondence whether residing within the University area or not, and to provide such lectures and instructions for persons not being residents within the University area under conditions prescribed ;

(7) to confer honorary degrees or other academic distinction under conditions prescribed ;

(8) to institute, maintain and manage institutes of research, University colleges and laboratories, libraries, museums and other institutions necessary to carry out the objects of the University ;

(9) to affiliate colleges to the University as affiliated, professional or post-graduate colleges under conditions prescribed and to withdraw affiliation from colleges ;

(10) to approve colleges providing courses of study for admission to the examinations for titles and diplomas of the University under conditions prescribed and to withdraw such approval ;

(11) to designate any college as an autonomous college with the concurrence of the Government in the manner and under conditions prescribed and to cancel such designation ;

(12) to institute lecturerships, readerships, professorships and any other teaching post required by the University and to appoint persons to such lecturerships, readerships, professorships and other teaching posts ;

(13) to institute and award fellowships, travelling fellowships, scholarships, studentships, bursaries, exhibitions, medals and prizes in accordance with the statutes ;

(14) to establish, maintain and manage hostels, to recognise hostels not maintained by the University and to withdraw recognition therefrom;

(15) to exercise such control over the students of the University through the colleges as will secure their health and well-being and discipline ;

(16) to hold and manage endowments and other properties and funds of the University ;

(17) to borrow money with the approval of the Government on the security of the property of the University for the purposes of the University ;

(18) to fix fees and to demand and receive such fees as may be prescribed ;

(19) to make grants from the funds of the University for the maintenance of a National Cadet Corps;

(20) to institute and maintain a University Extension Board ;

(21) to institute and provide funds for the maintenance of—

- (a) a publication bureau ;
- (b) an employment bureau ;
- (c) students' unions;
- (d) University athletic clubs ; and
- (e) other similar associations ;

(22) to encourage co-operation among the colleges, laboratories and institutes in the University area and co-operate with other Universities and other authorities in such manner and for such purposes as the University may determine ;

(23) to recommend to the Government the recognition of any area within the University area as a University Centre; and

(24) generally to do all such other acts and things as may be necessary or desirable to further the objects of the University.

5. (1) No college within the University area shall be affiliated to any University other than the Bharathiar University.

Colleges not to be affiliated to any other University and recognition of institutions by the University.

(2) No institution affiliated to, or associated with, or maintained by any other University in the State of Tamil Nadu shall be recognised by the University for any purpose except with the prior approval of the Government and the concerned University.

6. (1) No person shall be qualified for nomination or election as a member of any of the authorities of the University, if, on the date of such nomination or election, he is—

Disqualification for membership.

(a) of unsound mind, a deaf-mute or suffering from leprosy; or

(b) an applicant to be adjudicated as an insolvent or an undischarged insolvent; or

(c) sentenced by a criminal court to imprisonment for any offence involving moral turpitude.

(2) In case of dispute or doubt the Syndicate shall determine whether a person is disqualified under sub-section (1) and its decision shall be final.

7. (1) Notwithstanding anything contained in section 20 or 24, no person who has held office as a member for a total period of six years in any one or both of the following authorities, namely :—

Disqualification for election or nomination to Senate and Syndicate in certain cases.

(i) the Senate; and

(ii) the Syndicate,

shall be eligible for election or nomination to any of the said two authorities.

Explanation I.—For the purpose of computing the total period of six years referred to in this sub-section, the period of three years during which a person held office in one

authority either by election or nomination and the period of three years during which he held office in another authority either by election or nomination shall be taken into account and accordingly such person shall not be eligible for election or nomination to any one of the said two authorities :

Provided that for the purposes of this sub-section, a person who has held office in any one of the said two authorities in a casual vacancy, shall be deemed to have held office for a period of three years in that authority :

Provided further that for the purposes of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.

(2) Nothing in sub-section (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 20 (a), Class I, but not including members of the Syndicate who are not otherwise members of the Senate referred to in item (13); and

(ii) *ex-officio* members referred to in section 24 (b), Class I.

Visitation.

8. (1) The Chancellor shall have the right to cause an inspection or inquiry to be made, by such person or persons as he may direct, of the University, its buildings, laboratories, libraries, museums, workshops and equipment, and of any institutions maintained, recognized or approved by, or affiliated to, the University and also of the examinations, teaching and other work conducted or done by the University, and to cause an inquiry to be made in respect of any matter connected with the University. The Chancellor shall in every case give notice to the University of his intention to cause such inspection or inquiry to be made and the University shall be entitled to be represented thereat.

(2) The Chancellor shall communicate to the Syndicate his views with reference to the results of such inspection or inquiry and may, after ascertaining the opinion of the Syndicate thereon, advise the University upon the action to be taken and fix a time-limit for taking such action.

(3) The Syndicate shall report to the Chancellor the action, if any, which is proposed to be taken or has been taken, upon the results of such inspection or inquiry. Such report shall be submitted within such time as the Chancellor may direct.

(4) Where the Syndicate does not take action to the satisfaction of the Chancellor within a reasonable time, the Chancellor may, after considering any explanation furnished or representation made by the Syndicate, issue such directions as he may think fit and the Syndicate, shall comply with such directions. In the event of the Syndicate not complying with such directions within such time as may be fixed in that behalf by the Chancellor, the Chancellor shall have power to appoint any person or body to comply with such directions and make such orders as may be necessary for the expenses thereof.

9. The University shall consist of the following officers, Officers of the University.
namely :—

- (1) The Chancellor ;
- (2) The Pro-Chancellor ;
- (3) The Vice-Chancellor ;
- (4) The Registrar ;
- (5) The Finance Officer ;
- (6) The Controller of Examinations ; and
- (7) Such other persons as may be declared by the statutes to be officers of the University.

10. (1) The Governor of Tamil Nadu shall be the The Chancellor.
Chancellor of the University. He shall, by virtue of his office, be the head of the University and shall, when present, preside at any convocation of the University and confer degrees, diplomas or other academic distinctions upon persons entitled to receive them.

(2) Where power is conferred upon the Chancellor to nominate persons to the authorities, the Chancellor shall, in consultation with the Vice-Chancellor; and to the extent necessary, nominate persons to represent interests not otherwise adequately represented.

(3) The Chancellor may of his own motion or on application call for and examine the record of any officer or authority of the University in respect of any proceedings to satisfy himself as to the regularity of such proceedings or the correctness, legality or propriety of any decision passed or order made therein; and, if, in any case, it appears to the Chancellor that any such decision or order should be modified, annulled, reversed or remitted for reconsideration, he may pass orders accordingly :

Provided that every application to the Chancellor for the exercise of the powers under this section shall be preferred within three months from the date on which the proceeding, decision or order to which the application relates was communicated to the applicant :

Provided further that no order prejudicial to any person shall be passed unless such person has been given an opportunity of making his representation.

(4) The Chancellor shall exercise such other powers and perform such other duties as may be conferred on him by or under this Act.

The Pro-
Chancellor.

11. (1) The Minister-in-charge of the portfolio of Education in the State of Tamil Nadu shall be the Pro-Chancellor of the University.

(2) In the absence of the Chancellor, or during the Chancellor's inability to act, the Pro-Chancellor shall exercise all the powers and perform all the duties of the Chancellor.

(3) The Pro-Chancellor shall exercise such other powers and perform such other duties as may be conferred on him by or under this Act.

The Vice-
Chancellor.

12. (1) Every appointment of the Vice-Chancellor shall be made by the Chancellor from out of a panel of three names recommended by the Committee referred to in sub-section (2). Such panel shall not contain the name of any member of the said Committee.

(2) For the purpose of sub-section (1), the Committee shall consist of three persons of whom one shall be nominated by the Government, one shall be nominated by the Senate and one shall be nominated by the Syndicate :

Provided that the person so nominated shall not be a member of any of the authorities of the University.

(3) The Vice-Chancellor shall hold office for a period of three years and shall be eligible for re-appointment for a further period of three years :

Provided that no person shall hold the office of the Vice-Chancellor for more than six years in the aggregate :

Provided further that—

(a) the Chancellor may direct that a Vice-Chancellor whose term of office has expired, shall continue in office for such period, not exceeding a total period of one year, as may be specified in the direction ;

(b) the Vice-Chancellor may, by writing under his hand addressed to the Chancellor and after giving two month's notice, resign his office :

Provided also that a person appointed as Vice-Chancellor shall retire from office, if, during the term of his office or any extension thereof, he completes the age of sixty-five years.

(4) When any temporary vacancy occurs in the office of the Vice-Chancellor or if the Vice-Chancellor is, by reason of absence or for any other reason, unable to exercise the powers and perform the duties of his office, the senior most Professor of the University shall exercise the powers and perform the duties of the Vice-Chancellor till the Syndicate makes the requisite arrangements for exercising the powers and performing the duties of the Vice-Chancellor.

(5) The Vice-Chancellor shall be a whole-time officer of the University and his emoluments and other terms and conditions of service shall be as follows :—

(i) There shall be paid to the Vice-Chancellor a salary of three thousand rupees per mensem and he shall be entitled, without payment of rent, to the use of a furnished residence throughout his term of office, and no charge shall fall on the Vice-Chancellor personally in respect of the maintenance of such residence.

(ii) The Vice-Chancellor shall be entitled to such terminal benefits and allowances as may be fixed by the Syndicate with the approval of the Chancellor from time to time :

Provided that , where an employee of—

(a) the University ; or

(b) any other University or college or institution maintained by, or affiliated to, that University, is appointed as Vice-Chancellor, he shall be allowed to continue to contribute to the Provident Fund to which he is subscriber and the contribution of the University shall be limited to what he had been contributing immediately before his appointment as Vice-Chancellor ;

(iii) The Vice-Chancellor shall be entitled to travelling allowances at such rates as may be fixed by the Syndicate;

(iv) The Vice-Chancellor shall be entitled to earned leave on full pay at one-eleventh of the periods spent by him on active service :

Provided that when the earned leave applied for by the Vice-Chancellor in sufficient time before the date of expiry of the term of his office is refused by the Chancellor in the interest of the University and if he does not avail of the leave before the date of expiry of the term of his office, he shall be entitled to draw cash equivalent to leave salary after relinquishment of his office in respect of earned leave at his credit subject to a maximum of one hundred and eighty days ;

(v) The Vice-Chancellor shall be entitled on medical grounds or otherwise, to leave without pay for a period not exceeding three months during the term of his office :

Provided that such leave may be converted into leave on full pay to the extent to which he is entitled to earned leave under clause (iv).

Powers and duties of the Vice-Chancellor.

13. (1) The Vice-Chancellor shall be the academic head and the principal executive officer of the University and shall, in the absence of the Chancellor and Pro-Chancellor, preside at any convocation of the University and confer degrees, titles, diplomas or other academic distinctions upon persons entitled to receive them. He shall be a member *ex-officio*

and Chairman of the Senate, Syndicate, Standing Committee on Academic Affairs and the Finance Committee and shall be entitled to be present at, and to address, any meeting of any authority of the University but shall not be entitled to vote thereat, unless he is a member of the authority concerned.

(2) It shall be the duty of the Vice-Chancellor to ensure that the provisions of this Act, the statutes, ordinances and regulations are observed and carried out and he may exercise all powers necessary for this purpose.

(3) The Vice-Chancellor shall have power to convene meetings of the Senate, the Syndicate, the Standing Committee on Academic Affairs and the Finance Committee.

(4) (a) The Vice-Chancellor shall have power to take action on any matter and shall by order take such action as he may deem necessary but shall, as soon as may be, there after report the action taken to the officer or authority or body who or which would have ordinarily deal with the matter ;

Provided that no such order shall be passed unless the person likely to be affected, has been given a reasonable opportunity of being heard ;

(b) When action taken by the Vice-Chancellor under this sub-section affects any person in the service of the University, such person shall be entitled to prefer an appeal to the Syndicate within thirty days from the date on which he has notice of such action. The Vice-Chancellor shall give effect to the order passed by the Syndicate on such appeal.

(5) The Vice-Chancellor shall give effect to the orders of the Syndicate regarding the appointment, suspension and dismissal of the teachers and other employees of the University.

(6) The Vice-Chancellor shall exercise control over the affairs of the University and shall be responsible for the due maintenance of discipline in the University.

(7) The Vice-Chancellor shall be responsible for the co-ordination and integration of teaching and research extension education and curriculum development.

(8) The Vice-Chancellor shall exercise such other powers and perform such other duties as may be prescribed by statutes.

The Registrar. 14. (1) The Registrar shall be a whole-time salaried officer of the University appointed by the Syndicate for such period as may be specified by the Syndicate and the terms and conditions of service of the Registrar shall be such as may be specified in the first statutes.

(2) The Registrar shall exercise such powers and perform such duties as may be prescribed.

(3) In all suits and other legal proceedings by or against the University the pleadings shall be signed and verified by the Registrar and all processes in such suits and proceedings shall be issued to, and served on the Registrar.

The Finance Officer.

15. (1) The Finance Officer shall be a whole-time salaried officer of the University appointed by the Government for such period as may be specified by the Government in this behalf and the terms and conditions of service of the Finance Officer shall be such as may be specified in the first statutes.

The Controller of Examinations. 16. (1) The Controller of Examinations shall be a whole time officer of the University appointed by the Syndicate for such period and on such terms and conditions as may be prescribed.

(2) The Controller of Examinations shall exercise such powers and perform such duties as may be prescribed.

Authorities of the University.

17. The authorities of the University shall be the Senate, the Syndicate, the Standing Committee on Academic Affairs, the Faculties, the Finance Committee, the Boards of Studies and such other authorities as may be declared by the statute to be authorities of the University.

18. (1) There shall be constituted a Planning Board of the University which shall advise generally on the planning and development of the University and keep under review the standard of education and research in the University. The Planning Board.

(2) The constitution of the Planning Board and the manner of appointment of its members shall be such as may be specified in the first statutes.

(3) The Chancellor may determine a date with effect from which the Planning Board shall stand dissolved.

19. The Vice-Chancellor, the Registrar, the Finance Officer, the Controller of Examinations and other employees of the University shall be deemed when acting or purporting to act in pursuance of any of the provisions of this Act to be public servants within the meaning of section 21 of the Indian Penal Code (Central Act XLV of 1860). Vice-Chancellor and other officers etc., to be public servants.

CHAPTER III.

THE SENATE AND THE STANDING COMMITTEE ON ACADEMIC AFFAIRS—POWERS AND DUTIES.

20. (a) The Senate shall consist of the following persons, namely :— The Senate.

Class I—Ex-Officio Members—

- (1) The Chancellor ;
- (2) The Pro-Chancellor ;
- (3) The Vice-Chancellor ;
- (4) The Director of Collegiate Education ;
- (5) The Director of School Education (in-charge of Higher Secondary Education) ;
- (6) The Director of Technical Education ;
- (7) The Director of Legal Studies ;
- (8) The Director of Medical Education ;
- (9) Heads of University Departments of Study and Research ;
- (10) Principals of all Affiliated Colleges ;
- (11) The Librarian of the University Library ;
- (12) The Director of Physical Education of the University ; and
- (13) Members of the Syndicate who are not otherwise members of the Senate.

Class II—Other Members.

(1) One member elected by teachers of each affiliated college ;

(2) One member elected from among themselves by the Secretaries of the College Committees of the private colleges, as defined in the Tamil Nadu Private Colleges (Regulation) Act, 1976 (President's Act 19 of 1976) within the University area ;

(3) One member elected by Headmasters of Higher Secondary Schools in each revenue district within the University area ;

(4) Two members elected by registered graduates in each revenue district within the University area from among themselves ;

(5) Two members elected by the Members of the Tamil Nadu Legislative Assembly from among themselves and one member elected by the Members of the Tamil Nadu Legislative Council from among themselves ;

(6) Not more than eight members nominated by the Pro-Chancellor representing—

- (i) recognised research institution ;
- (ii) recognised cultural associations ;
- (iii) Chambers of Commerce ;
- (iv) Industries ;
- (v) Authors ;
- (vi) Journalists ;
- (vii) Lawyers ;
- (viii) Sports ; and

(7) (a) Six members nominated by the Pro-Chancellor of whom not less than three shall be nominated to secure the representation of the Scheduled Castes and Scheduled Tribes not otherwise adequately represented.

(b) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years ; and such members shall be eligible for election or nomination for not more than another period of three years ;

Provided that where a member is elected or nominated to the Senate to a casual vacancy, the period of office held by any such member shall be construed as a full period of three years for the purpose of this clause:

Provided further that where an elected or nominated member of the Senate is appointed temporarily to any of the offices by virtue of which he is entitled to be a member of the Senate *ex-officio* he shall, by notice in writing signed by him and communicated to the Vice-Chancellor within seven days from the date of his taking charge of his appointment choose whether he will continue to be a member of the Senate by virtue of his election or nomination or whether he will vacate office as such member and become a member *ex-officio* by virtue of his appointment and the choice shall be conclusive. On failure to make such choice, shall be deemed to have vacated his office as an elected or nominated member.

(c) When a person ceases to be a member of the Senate he shall cease to be a member of any of the authorities of the University of which he may happen to be a member by virtue of his membership of the Senate.

21. Subject to the other provisions of this Act, the Senate shall have the following powers and functions, namely:—

(a) to review, from time to time, the broad policies and programmes of the University and to suggest measures for the improvement and development of the University ;

Senate to review the broad policies and programmes of the University.

(b) to advise the Chancellor in respect of any matter, which may be referred to it for advice; and

(c) to exercise such other powers and perform such other functions as may be prescribed by the statutes.

22. (1) The Senate shall meet at least twice in every year on dates to be fixed by the Vice-Chancellor. One of such meetings shall be called the annual meeting. The Senate may also meet at such other times as it may, from time to time, determine.

Meetings of the Senate.

(2) One-third of the total strength of the members of the Senate shall be the quorum required for a meeting of the Senate :

Provided that such quorum shall not be required at a convocation of the University or a meeting of the Senate, held for the purpose of conferring degrees, titles, diplomas or other academic distinctions.

(3) The Vice-Chancellor may, whenever he thinks fit; and shall, upon a requisition in writing signed by not less than fifty per cent of the total members of the Senate, convene a special meeting of the Senate.

The Standing
Committee on
Academic
Affairs.

23. (1) There shall be a Standing Committee on Academic Affairs of the University under the Senate which shall, subject to the provisions of this Act, the statutes and the ordinances, co-ordinate and exercise general supervision over the academic affairs of the University.

(2) The constitution of the Standing Committee on Academic Affairs and the term of office of its members and its powers and duties shall be such as may be prescribed by the statutes.

CHAPTER IV.

THE SYNDICATE.

The Syndicate.

24. (a) The Chancellor shall, as soon as may be, after the first Vice-Chancellor is appointed under section 54 constitute the Syndicate.

(b) The Syndicate shall, in addition to the Vice-Chancellor, consist of the following persons, namely :—

Class I—Ex-Officio Members.

- (1) The Secretary to Government, in-charge of Education ;
- (2) The Director of Collegiate Education;
- (3) The Director of Technical Education; and
- (4) The Director of Medical Education.

Class II—Other Members.

(1) Six members elected by the Senate from among its members;

(2) Two members elected by principals of affiliated colleges from among themselves in accordance with the system of proportional representation by means of the single transferable vote;

(3) Two University Professors to be elected from among themselves of whom one shall be from the Faculty of Science;

(4) Two members elected by teachers of affiliated colleges, other than principals, from among themselves in accordance with the system of proportional representation by means of the single transferable vote;

(5) Three members from among the Academic Experts to be nominated by the Chancellor;

(6) One University Reader to be nominated by the Vice-Chancellor by rotation according to seniority;

(7) One University Lecturer to be nominated by the Vice-Chancellor by rotation according to seniority.

(c) The Vice-Chancellor shall be the *ex-officio* Chairman of the Syndicate.

(d) In case the Secretary to Government, Education Department, is unable to attend the meetings of the Syndicate for any reason he may depute any officer of his Department not lower in rank than that of a Deputy Secretary to Government to attend the meetings.

(e) Save as otherwise provided, the members of the Syndicate other than the *ex-officio* members shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years;

Provided that where a member is elected or nominated to the Syndicate to a casual vacancy, the period of office held by any such member shall be construed as a full period of three years for the purpose of this clause:

Provided further that where an elected or nominated member of the Syndicate is appointed temporarily to any of the offices by virtue of which he is entitled to be a member of the Syndicate *ex-officio*, he shall, by notice in writing signed by him and communicated to the Vice-Chancellor within seven days from the date of his taking charge of his appointment, choose whether he will continue to be member of the Syndicate by virtue of his election or nomination or whether he will vacate office as such member and become a member *ex-officio* by virtue of his appointment and the choice shall be conclusive. On failure to make such choice, he shall be deemed to have vacated his office as an elected or nominated member.

(f) When a person ceases to be a member of the Syndicate, he shall cease to be a member of any of the authorities of the University of which he may happen to be a member by virtue of his membership of the Syndicate.

(g) The members of the Syndicate shall not be entitled to receive any remuneration from the University except such daily and travelling allowances as may be prescribed:

Provided that nothing contained in this clause shall preclude any member from drawing his normal emoluments to which he is entitled by virtue of the office he holds.

A member of the Syndicate, other than *ex-officio* member, may tender resignation of his membership at any time before the term of his office expires. Such resignation shall be conveyed to the Chancellor by a letter in writing by the member, and the resignation shall take effect from the date of its acceptance by the Chancellor.

25. (a) The Syndicate shall have the following powers, Powers of
namely :— the Syndicate.

(1) to make statutes and amend or repeal the statutes except the first statutes ;

(2) to make ordinances and amend or repeal the same ;

(3) to co-operate with other Universities, other academic authorities and colleges in such manner and for such purposes as it may determine ;

(4) to provide for instruction and training in such branches of learning as it may think fit ;

(5) to prescribe, in consultation with the Standing Committee on Academic Affairs, the conditions for approving colleges or institutions in which provision is made for the preparation of students for titles or diplomas of the University and to withdraw such approval ;

(6) to provide for research and advancement and dissemination of knowledge ;

(7) to institute, after consultation with the Standing Committee on Academic Affairs, lecturerships, readerships, professorships and any other teaching posts required by the University ;

(8) to prescribe, in consultation with the Standing Committee on Academic Affairs, the conditions for affiliating colleges to the University and to withdraw affiliation from colleges ;

(9) to prescribe, in consultation with the Standing Committee on Academic Affairs, the manner in which, and the conditions subject to which, a college may be designated as an autonomous college and such designation may be cancelled ;

(10) to provide, after consultation with the Standing Committee on Academic Affairs, such lectures and instructions for students of University colleges, affiliated colleges and approved colleges as the Senate may determine and also to provide for lectures and instructions to persons not being students of colleges and to grant diplomas to them ;

(11) to institute degrees, titles, diplomas and other academic distinctions ;

(12) to confer degrees, titles , diplomas and other academic distinctions on persons who—

(a) shall have pursued an approved course of study in University college or laboratory or in an affiliated or approved college or have been exempted therefrom in the manner prescribed and shall have passed the prescribed examinations of the University ;

(b) shall have carried on research under conditions prescribed ;

(13) to confer honorary degrees or other distinctions on the recommendation of not less than two-thirds of the members of the Syndicate ;

(14) to establish and maintain hostels ;

(15) to institute, after consultation with the Standing Committee on Academic Affairs, fellowships, travelling fellowships, scholarships, studentships, bursaries, exhibitions, medals and prizes ;

(16) to prescribe the fees to be charged for the approval and affiliation of colleges for admission to the examinations, degrees and diplomas of the University, for the registration of graduates, for the renewal of such registration and for all or any of the purposes specified in section 4 ;

(17) to consider and take such action as it may deem fit on the annual report, the annual accounts and the financial estimates ;

(18) to institute, after consultation with the Standing Committee on Academic Affairs, a University Extension Board and to maintain it ;

(19) to institute, after consultation with the Standing Committee on Academic Affairs, a publication bureau, student's unions, employment bureau and University athletic clubs and to maintain them ;

(20) to enter into any agreement with the Central or any State Government or with a private management for assuming the management of any institution and for taking over its properties and liabilities or for any other purposes not repugnant to the provisions of this Act ;

(21) to make statutes regulating the method of election to the authorities of the University and the procedure at the meeting of the Senate, Syndicate and other authorities of the University and the quorum of members required for the transaction of business by the authorities of the University other than the Senate ;

(22) to recommend to the Government the recognition of an area within the University area as University Centre ;

(23) to hold, control and administer the properties and funds of the University ;

(24) to direct the form, custody and use of the common seal of the University ;

(25) to regulate and determine all matters concerning the University in accordance with this Act, the statutes, the ordinances and the regulations ;

(26) to administer all properties and funds placed at the disposal of the University for specific purposes ;

(27) (a) to appoint the University Lecturers, University Readers, University Professors and the teachers of the University, fix their emoluments, if any, define their duties and the conditions of their services and provide for filling up of temporary vacancies ;

(b) to make ordinances specifying the mode of appointment of administrative and other similar posts and fix their emoluments, if any, define their duties and the conditions of their service and provide for filling of temporary vacancies ;

(28) to suspend and dismiss the University Lecturers, University Readers, University Professors and the teachers and the other employees of the University ;

(29) to accept, on behalf of the University, endowments, bequests, donations, grants and transfers of any movable and immovable properties made to it :

Provided that, all such endowments, bequests, donations, grants and transfers shall be reported to the Senate at its next meeting ;

(30) (i) to raise on behalf of the University, loans from the Central or any State Government or the University Grants Commission or the public or any Corporation owned or controlled by the Central or any State Government ;

(ii) to borrow money with the approval of the Government on the security of the property of the University for the purposes of the University ;

(31) to affiliate colleges within the University area to the University and to recognise colleges as approved colleges ;

(32) to designate any college as an autonomous college with the concurrence of the Government and to cancel such designation ;

(33) to recognise hostels not maintained by the University and to suspend or withdraw recognition of any hostel which is not conducted in accordance with the ordinances and the conditions imposed thereunder ;

(34) to arrange for, and direct, the inspection of all University colleges, affiliated and approved colleges and hostels ;

(35) to prescribe, in consultation with the Standing Committee on Academic Affairs, the qualifications of teachers in University colleges, affiliated and approved colleges and hostels ;

(36) to award fellowships, travelling fellowships, scholarships, studentships, bursaries, exhibitions, medals and prizes in accordance with the statutes ;

(37) to charge and collect such fees as may be prescribed ;

(38) to conduct the University examinations and approve and publish the results thereof ;

(39) to make ordinances regarding the admission of students to the University or prescribing examinations to be recognised as equivalent to University examinations ;

(40) to appoint members to the Boards of Studies ;

(41) (i) to appoint examiners, after consideration of the recommendations of the Boards of Studies ; and

(ii) to fix their remuneration ;

(42) to supervise and control the residence and discipline of the students of the University and make arrangements through the colleges for securing their health and well being ;

(43) to institute and manage University Centres, University colleges and laboratories, libraries, museums, institutes of research, and other institutions established or maintained by the University ;

(44) to manage hostels instituted by the University ;

(45) to regulate the working of the University Extension Board ;

(46) to manage any publication bureau, students unions, employment bureau and University atheletic clubs instituted by the University ;

(47) to review the instructions and teaching of the University ;

(48) to promote research within the University and to require reports, from time to time, of such research ;

(49) to exercise such other powers and perform such other duties as may be conferred or imposed on it by this Act or the statutes, ordinances or regulations ; and

(50) to delegate any of its powers to the Vice-Chancellor, to a committee from among its own members or to a committee appointed in accordance with the statutes.

Meetings of
the Syndicate.

26. (1) The Syndicate shall meet at such times and places and shall, subject to the provisions of sub-sections (2) and (3) observe such rules of procedure in regard to transaction of business at its meetings including the quorum at meetings as may be prescribed :

Provided that the Syndicate shall meet at least once in every three months.

(2) The Vice-Chancellor or in his absence any member chosen by the members present, shall preside at a meeting of the Syndicate.

(3) All questions at any meeting of the Syndicate shall be decided by a majority of the votes of the members present and voting and in the case of equality of votes, the Vice-Chancellor or the member presiding, as the case may be, shall have and exercise a second or casting vote.

(4) (a) The Syndicate may, for the purpose of consultation, invite any person having special knowledge or practical experience in any subject under consideration to attend to any meeting. Such person may speak in, and otherwise take part in, the proceedings of such meetings but shall not be entitled to vote ;

(b) The person so invited shall be entitled to such daily and travelling allowances as are admissible to a member of the Syndicate.

27. The annual report of the University shall be prepared by the Syndicate and shall be submitted to the Senate on or before such date as may be prescribed by the statutes and shall be considered by the Senate at its next annual meeting. The Senate may pass resolutions thereon and communicate the same to the Syndicate which shall take action in accordance therewith. The Syndicate shall inform the Senate of the action taken by it. A copy of the report with a copy of the resolutions thereon, if any, of the Senate shall be submitted to the Government for information. Annual report.

28. (1) The annual accounts of the University shall be submitted to such examination and audit as the Government may direct. Annual accounts.

(2) The University shall settle objections raised in such audit and carry out such instructions as may be issued by the Government on the audit report.

(3) The accounts when audited shall be published by the Syndicate in such manner as may be prescribed by the ordinances and copies thereof shall be submitted to the Senate at its next meeting and to the Government within three months of such publication.

CHAPTER V.

THE FACULTIES, THE BOARDS OF STUDIES, THE FINANCE COMMITTEE AND OTHER AUTHORITIES.

29. (1) The University shall include Faculties of Arts, Science, Law, Medicine, Engineering and Technology, Education, Commerce, Indian and other languages, Indian systems of Medicine, Fine Arts and such other Faculties as may be prescribed by the statutes. Constitution and functions of faculties.

(2) The constitution and functions of the Faculties shall in all other respects, be such as may be prescribed by the regulations :

Provided that not less than three-fourths of the total number of members of every Faculty shall be members of the Standing Committee on Academic Affairs.

(3) Notwithstanding anything contained in sub-section (2), the Standing Committee on Academic Affairs may, on the recommendations of the Syndicate, appoint any teacher of the University as a member of a Faculty.

(4) Each Faculty shall comprise such departments of teaching as may be prescribed by the first statutes.

The Boards
of Studies.

30. There shall be Boards of Studies attached to each department of teaching. The constitution and powers of the Boards of Studies shall be such as may be prescribed by the ordinances.

Constitution
of other
authorities.

31. The constitution of such other bodies as may be declared by the statutes to be authorities of the University shall be provided for in the manner prescribed.

Finance
Committee.

32. (1) The Finance Committee shall consist of the following members, namely :—

(i) The Vice- Chancellor.

(ii) The Secretary to Government in-charge of Finance.

(iii) The Secretary to Government in-charge of Education.

(iv) Three members nominated by the Syndicate from among its members of whom one shall be a Professor and one shall be a person nominated to the Syndicate by the Chancellor.

(2) If for any reason the officer referred to in clause (ii) or clause (iii) of sub-section (1) is unable to attend any meeting of the Finance Committee, he may depute any officer of the Department concerned not lower in rank than that of a Deputy Secretary to Government to attend such meeting. The officer so deputed shall have the right to take part in the discussions of the Committee and shall have the right to vote.

(3) The Vice-Chancellor shall be *ex-officio* Chairman and the Finance Officer shall be the *ex-officio* Secretary of the Finance Committee.

(4) All the members of the Finance Committee, other than the *ex-officio* members, shall hold office for a period of three years.

(5) The Finance Committee shall meet at least twice in every year to examine the accounts and to scrutinise proposals for expenditure.

(6) The annual accounts of the University prepared by the Finance Officer shall be laid before the Finance Committee for consideration and comments and thereafter submitted to the Syndicate for approval.

(7) The Finance Committee shall recommend limits for the total recurring expenditure and the total non-recurring expenditure for the year based on the income and resources of the University which, in the case of productive works, may include the proceeds of loans.

(8) The Finance Committee shall—

(a) review the financial position of the University from time to time ;

(b) make recommendation to the Syndicate on every proposal involving investment or expenditure for which no provision has been made in the annual financial estimates or which involves expenditure in excess of the amount provided for in the annual financial estimates ;

(c) prescribe the methods and procedure and forms for maintaining the accounts of the University and colleges;

(d) make recommendation to the Syndicate on all matters relating to the finances of the University ; and

(e) perform such other functions as may be prescribed.

(9) The financial estimates of the University prepared by the Finance Officer shall be laid before the Finance Committee for consideration and comments. The said estimates, as modified by the Finance Committee, shall then be laid before the Syndicate for consideration. The Syndicate may accept the modifications made by the Finance Committee.

CHAPTER VI.

STATUTES, ORDINANCES AND REGULATIONS.

Statutes.

33. Subject to the provisions of this Act, the statutes may provide for all or any of the following matters, namely :—

- (i) the holding of convocation to confer degrees;
- (ii) the conferment of honorary degrees and academic distinctions ;
- (iii) the constitution, powers and functions of the authorities of the University ;
- (iv) the manner of filling vacancies among members of the authorities ;
- (v) the allowances to be paid to the members of the authorities and committees thereof ;
- (vi) the procedure at meetings of the authorities including the quorum for the transactions of business at such meetings ;
- (vii) the authentication of the orders of decisions of the authorities;
- (viii) the formation of departments of teaching at the University and the University colleges ;
- (ix) the term of office and methods of appointment and conditions of service of the officers of the University other than the Chancellor and the Pro-Chancellor ;
- (x) The qualifications of the teachers and other persons employed by the University;
- (xi) the classification, the method of appointment and determination of the terms and conditions of service of teachers and other persons employed by the University;
- (xii) the institution of pension, gratuity, insurance or provident fund for the benefit of the officers, teachers and other persons employed by the University;

(xiii) the institution of fellowships, travelling fellowships, scholarships, studentships, bursaries, exhibitions, medals and prize and the conditions of award thereof ;

(xiv) the establishment and maintenance of halls, hostels and laboratories ;

(xv) the conditions for residence of student of the University in the halls and hostels and the levy of fees and other charges for such residence ;

(xvi) the conditions of registration of graduates and maintenance of register thereof;

(xvii) the conditions of recognition of approved colleges and affiliation to the University of affiliated colleges ;

(xviii) the manner in which, and the conditions subject to which, a college may be designated as an autonomous college or the designation of such college may be cancelled and the matters incidental to the administration of autonomous colleges including the constitution or reconstitution, powers and duties of Standing Committee on Academic Affairs, Staff Council, Boards of Studies and Boards of Examiners;

(xix) the delegation of powers vested in the authorities or officers of the University; and

(xx) any other matter which is required to be or may be prescribed by the statutes.

34. (1) The first statutes shall be those as set out in the Statutes, how made.
Schedule.

(2) The Syndicate may, from time to time, make statutes and amend or repeal the statutes, except the first statutes, in the manner hereinafter provided in this section.

(3) The Standing Committee on Academic Affairs, may propose to the Syndicate the draft of any statutes to be passed by the Syndicate and such draft shall be considered by the Syndicate at its next meeting:

Provided that the Standing Committee on Academic Affairs shall not propose the draft of any statute or of amendment to a statute affecting the status, power or constitution of any authority of the University until

such authority has been given an opportunity of expressing its opinion upon the proposal and any opinion so expressed shall be in writing and shall be considered by the Syndicate.

(4) The Syndicate may consider the draft proposed by the Standing Committee on Academic Affairs under sub-section (3) and may either pass the draft statute or reject or return it with or without amendments to the Standing Committee on Academic Affairs for reconsideration.

(5) (a) Any member of the Syndicate may propose to the Syndicate the draft of a statute and the Syndicate may either accept or reject the draft, if it relates to a matter not falling within the purview of the Standing Committee on Academic Affairs ;

(b) In case such draft relates to a matter within the purview of the Standing Committee on Academic Affairs, the Syndicate shall refer it for consideration to the Standing Committee on Academic Affairs, which may, after following the procedure laid down in the proviso to sub-section (2), either report to the Syndicate that it does not approve the draft or submit the draft to the Syndicate in such form as the Standing Committee on Academic Affairs may approve and the Syndicate may either pass with or without amendment or reject the draft.

(6) A statute passed by the Syndicate shall be submitted to the Chancellor who may assent thereto or withhold his assent . A statute passed by the Syndicate shall have no validity until it has been assented to by the Chancellor.

Ordinances.

35. Subject to the provisions of this Act, and the statutes, the ordinances may provide for all or any of the following matters, namely :—

(i) the admission of the students to the University and its approved or affiliated colleges and the levy of fees in University colleges and laboratories ;

(ii) the courses of study leading to all degrees, titles, diplomas and other academic distinctions of the University ;

(iii) the conditions of residence of students of the University and the levy of fees for residence in hostels maintained by the University ;

(iv) the conditions of recognition of hostels not maintained by the University ;

(v) the conditions under which the students shall be admitted to the courses of study leading to degrees, titles, diplomas and other academic distinctions of the University ;

(vi) the conduct of examinations of the University and the conditions on which students shall be admitted to such examinations ;

(vii) the manner in which exemption relating to the admission of students to examinations may be given ;

(viii) the conditions and mode of appointment and duties of examining bodies and examiners ;

(ix) the maintenance of discipline among the students of the University ;

(x) the fees to be charged for courses of study, research, experiment and practical training and for admission to the examinations for degrees, titles, diplomas and other academic distinctions of the University ;

(xi) the qualifications and emoluments of teachers of the University ;

(xii) the conditions subject to which persons who may hereafter be permanently employed may be recognised as qualified to give instruction in affiliated and approved colleges and hostels ; and

(xiii) any other matter which by this Act, or the statutes is to be made or may be provided for by an ordinance.

36. (1) In making ordinances, the Syndicate shall consult— Ordinances
how made.

(i) the Boards of Studies when such ordinances affect the appointment and duties of examiners ; and

(ii) the Standing Committee on Academic Affairs when they affect the conduct or standard of examinations, or the conditions of residence of students.

(2) All ordinances made by the Syndicate shall have effect from such date as it may direct, but every ordinance so made shall be submitted as soon as may be to the Chancellor and the Senate and shall be considered by the Senate at its next succeeding meeting.

(3) The Chancellor may direct that the operation of any ordinance shall be suspended until such time as the Senate has had an opportunity of considering the same.

Regulations,
how made.

37. (1) The Standing Committee on Academic Affairs may make regulations consistent with this Act, the statutes and the ordinances to carry out the duties assigned to it thereunder.

(2) All such regulations shall have effect from such date as the Standing Committee on Academic Affairs may direct but every regulation so made shall be submitted as soon as may be to the Senate for its consideration at its next succeeding meeting.

CHAPTER VII.

ADMISSION AND RESIDENCE OF STUDENTS.

Admission to
University
course.

38. (1) No person shall be admitted to a course of study in the University for admission to the examinations for degrees or titles or diplomas of the University unless he—

(i) has passed the examination prescribed therefor;
and

(ii) fulfils such other conditions as may be prescribed by the University.

(2) Every candidate for a University examination shall, unless exempted from the provisions of this subsection by a special order of the Syndicate made on the recommendation of the Standing Committee on Academic Affairs, be enrolled as a member of a University college or laboratory or of an affiliated or approved college. Any such exemption may be made subject to such conditions as the Syndicate may think fit.

(3) Students exempted from the provisions of subsection (2) and students admitted in accordance with the conditions prescribed, to courses of study other than courses of study for a degree shall be non-collegiate students of the University.

39. No candidate shall be admitted to any University examination unless he is enrolled as a member of a University college or laboratory or of an affiliated or approved college and has satisfied the requirements as to the attendance required under the regulations for the same or unless he is exempted from such requirements of enrolment or attendance or both by an order of the Syndicate passed on the recommendation of the Standing Committee on Academic Affairs made under the regulations prescribed. Exemptions granted under this section shall be subject to such conditions as the Syndicate may think fit.

Admission to University examination.

40. No attendance at instruction given in any College or institution other than that conducted, affiliated or approved by the University shall qualify for admission to any examination of the University.

Attendance qualifying for university examination.

41. Every student of the University other than a non-collegiate student shall be required to reside in a hostel or under such other conditions as may be prescribed.

Residences and hostels.

CHAPTER VIII.

UNIVERSITY FUNDS.

42. The University shall have a General Fund to which shall be credited.—

General Funds.

(a) its income from fees, grants, donations and gifts, if any ;

(b) any contribution or grant made by the Central Government, any State Government, the University Grants Commission or like authority, any local authority or any corporation owned or controlled by the Government ; and

(c) endowments and other receipts.

CHAPTER IX.

CONDITIONS OF SERVICE.

Pension,
gratuity, etc.

43. (1) The University shall institute for the benefit of its officers, teachers and other persons employed by the University, such pension, gratuity, insurance and provident fund as it may deem fit, in such manner and subject to such conditions, as may be prescribed.

(2) Where the University has so instituted a Provident Fund under sub-section (1), the Government may declare that the provisions of the Provident Funds Act, 1925 (Central Act XIX of 1925), shall apply to such fund as if the University were a local authority and the fund a Government Provident Fund.

(3) The University may, in consultation with the Finance Committee, invest the provident fund amount in such manner, as it may determine.

Conditions of
service.

44. Subject to the provisions of this Act, the appointment, procedure for selection, pay and allowances and other conditions of service of officers, teachers and other persons employed in the University shall be such as may be prescribed.

Explanation.—For the purposes of this section, the word “officer” shall not include the Chancellor and the Pro-Chancellor.

Terms and
conditions of
service of
Heads of
Departments.

45. (1) Each Department of the University shall have a Head who shall be a Professor or Director and whose duties and functions and terms and conditions of appointment shall be prescribed by the ordinances .

Provided that if there is more than one Professor in any Department, the Head of the Department shall be appointed in the manner prescribed by the ordinances :

Provided further that in a Department where there is no Professor, an Assistant Professor or a Reader may be appointed as Head of the Department in the manner prescribed by the ordinances.

49. (1) The Syndicate may—

(a) on the recommendation of not less than two-thirds of the members of the Syndicate, remove by an order in writing made in this behalf the name of any person from the register of graduates ; or

(b) remove by an order in writing made in this behalf any person from membership of any authority of the University by a resolution passed by a majority of the total membership of the Syndicate and by a majority of not less than two-thirds of the members of the Syndicate present and voting at the meeting,

if such person has been convicted by a criminal court for an offence which in the opinion of the Syndicate involves moral turpitude or if he has been guilty of gross misconduct and for the same reason, the Senate may withdraw any degree or diploma conferred on or granted to that person by the University.

(2) The Syndicate may also by an order in writing made in this behalf remove any person from the membership of any authority of the University if he becomes of unsound mind or deaf-mute or suffers from leprosy or has applied to be adjudicated or has been adjudicated as an insolvent.

(3) No action under this section shall be taken against any person unless he has been given a reasonable opportunity to show cause against the action proposed to be taken.

(4) A copy of every order passed under sub-section (1) or sub-section (2), as the case may be, shall as soon as may be after it is so passed, be communicated to the person concerned in the manner prescribed by regulations.

50. If any question arises whether any person has been duly elected or nominated as, or is entitled to be member of any authority of the University or other body of the University, the question shall be referred to the Chancellor whose decision thereon shall be final.

Removal from membership of the University.

Disputes as to constitution of University authorities and bodies.

(2) It shall be open to a Professor or Assistant Professor or Reader to decline the offer of appointment as Head of Department.

(3) A person appointed as Head of the Department shall hold office as such for a period of three years and shall be eligible for reappointment.

(4) A Head of the Department may resign his office at any time during his tenure of office.

(5) A Head of the Department shall perform such functions as may be prescribed by the ordinances.

Terms and conditions of service of Dean of Faculties.

46. Every Dean of Faculties shall be appointed in such manner and shall exercise such powers and perform such duties as may be prescribed by the first statutes.

CHAPTER X. MISCELLANEOUS.

Filling of casual vacancies.

47. All casual vacancies among the members (other than *ex officio* members) of any authority or other body of the University shall be filled as soon as conveniently may be, by the person or body who or which nominated or elected the member whose place has become vacant and the person nominated or elected to a casual vacancy shall be a member of such authority or body, for the residue of the term for which the person whose place he fills would have been a member ;

Provided that vacancies arising by efflux of time among elected members of any authority or other body of the University may be filled at elections which may be fixed by the Vice-Chancellor to take place on such days not earlier than two months from the date on which the vacancies arise, as he thinks fit;

Provided further that no casual vacancy shall be filled if such vacancy occurs within six months before the date of the expiry of the term of the member of any authority or other body of the University.

Proceedings of the University authorities and bodies not invalidated by vacancies.

48. No act or proceeding of any authority or other body of the University shall be invalidated merely by reason of the existence of any vacancy or of any defect or irregularity in the election or appointment of a member of any authority or other body of the University or of any defect or irregularity in such act or proceeding not affecting the merits of the case or on the ground only that the Senate did not meet twice in any year.

51. All the authorities of the University shall have power to constitute, or reconstitute committees and to delegate to them such of their powers as they deem fit. Such Committees shall, save as otherwise provided, consist of members of the authority concerned and of such other persons, if any, as the authority in each case may think fit. Constitution of committees.

52. Notwithstanding anything contained in this Act or any other law for the time being in force the Government may, by order in writing, call for any information from the University on any matter relating to the affairs of the University and the University shall, if such information is available with it furnish the Government with such information within a reasonable period : Power to obtain information.

Provided that in the case of information which the University considers confidential, the University may place the same before the Pro-Chancellor.

53. (1) On and after the notified date every person ordinarily resident within the University area, who— Registration of graduates.

(i) has been for at least three years a graduate of any University in the territory of India; or

(ii) is a registered graduate of any University in the territory of India,

shall be entitled to have his name entered in the register of graduates maintained under this Act for a period of five years on payment of such fee and subject to such conditions as may be prescribed by the statutes.

(2) All applications for registration under sub-section (1) shall be sent to the Registrar together with the prescribed fee and such proof of qualifications as may be prescribed by the statutes.

(3) The Registrar shall, on receipt of an application made under sub-section (2) and after making such enquiry as he deems fit, enter in the register of graduates the name of the applicant

(4) Every person whose name has been entered in the register of graduates under sub-section (3) shall be entitled to have such entry renewed every five years on application made in that behalf to the Registrar within such time, in such manner and on payment of such fee as may be prescribed by the statutes.

Appointment
of the first
Vice-Chancellor.

54. Notwithstanding anything contained in sub-section (1) of section 12, within three months from the date of publication of this Act in the *Tamil Nadu Government Gazette*, the first Vice-Chancellor shall be appointed by the Government on a salary to be fixed by them for a period not exceeding three years and on such other conditions as they think fit :

Provided that a person appointed as first Vice-Chancellor shall retire from office, if, during the term of his office, he completes the age of sixty-five years.

Appointment
of the first
Registrar.

55. Notwithstanding anything contained in sub-section (1) of section 14, within three months from the date of publication of this Act in the *Tamil Nadu Government Gazette*, the first Registrar shall be appointed by the Government on a salary to be fixed by them for a period not exceeding three years and on such other conditions as they think fit :

Provided that a person appointed as first Registrar shall retire from office, if, during the term of his office, he completes the age of fifty-eight years.

Transitory
powers of the
first Vice-
Chancellor.

56. (1) It shall be the duty of the first Vice-Chancellor to make arrangements for constituting the Senate, the Syndicate and the Standing Committee on Academic Affairs and such other authorities of the University within six months after the notified date or such longer period not exceeding one year as the Government may, by notification, direct.

(2) The first Vice-Chancellor shall, in consultation with the Government, make such rules as may be necessary for the functioning of the University.

(3) The authorities constituted under sub-section (1) shall commence to exercise their functions on such date as the Government may, by notification, specify in this behalf.

(4) It shall be the duty of the Vice-Chancellor to draft such statutes, ordinances and regulations as may be necessary and submit them to the respective authorities competent to deal with them for their disposal. Such statutes, ordinances and regulations when framed shall be published in the *Tamil Nadu Government Gazette*.

(5) Notwithstanding anything contained in this Act and the statutes and until such time an authority is duly constituted, the first Vice-Chancellor may appoint any officer or constitute any committee temporarily to exercise and perform any of the powers and duties of such authority under this Act and the statutes.

57. (1) Every person who immediately before the notified date is serving in connection with the affairs of the University of Madras, in the University Centre at Coimbatore shall, as from the said date become an employee of the Bharathiar University and shall cease to be an employee of the University of Madras.

Transfer of service of certain employees of the University of Madras to the University.

(2) (a) As soon as may be, after the notified date, the Government may, after consulting the Vice-Chancellor of the University of Madras and the Bharathiar University, direct by general or special order that such of the employees of the University of Madras as are specified in such order shall stand allotted to serve in connection with the affairs of the Bharathiar University with effect on and from such date as may be specified in such order :

Provided that no such direction shall be issued in respect of any such person without his consent for such allotment ;

(b) With effect from the date specified in the order under clause (a), the persons specified in such order shall become employees of the Bharathiar University and shall cease to be employees of the University of Madras.

(3) Every person referred to in sub-section (1) or sub-section (2) shall hold office under the Bharathiar University by the same tenure, at the same remuneration and upon the same terms and conditions and with the same rights and privileges as to pension or gratuity, if any, and other matters as he would have held the same on the notified date or the date specified in the order under sub-section (2), as the case may be, as if this Act had not been passed.

(4) The liability to pay pension and gratuity to the persons referred to in sub-sections (1) and (2) shall be the liability of the Bharathiar University.

Transfer of accumulations in provident fund and other like funds.

58. (1) The sums at the credit of the provident fund accounts of the persons referred to in sub-section (1) of section 57 as on the notified date and of the persons referred to in sub-section (2) of that section as on the date specified in the order under clause (a) of the said sub-section (2) shall be transferred to the Bharathiar University and the liability in respect of the said provident fund accounts shall be the liability of the Bharathiar University.

(2) There shall be paid to the Bharathiar University out of the accumulations in the superannuation fund and other like funds, if any, of the University of Madras such amounts as have been credited to the superannuation fund or other like funds, if any, on behalf of the persons referred to in sub-sections (1) and (2) of section 57. The amount so paid shall form part of the superannuation fund or other like funds, if any, that may be established by the Bharathiar University for the benefit of its employees.

Payment of certain amounts by the University of Madras.

59. (1) The University of Madras shall, out of its funds as on the notified date, pay to the Bharathiar University such amount as the Government may, in consultation with the University of Madras, specify.

(2) The amount payable under sub-section (1) shall be in addition to the amounts payable by the University of Madras to the Bharathiar University under section 58.

Tamil Nadu Act VII of 1923 not to apply.

60. (1) Subject to the provisions of sub-sections (2) to (9), the Madras University Act, 1923 (Tamil Nadu Act VII of 1923) (hereafter in this section referred to as the 1923 Act) shall, with effect on and from the notified date cease to apply in respect of the areas to which the provisions of this Act extend.

(2) Such cessor shall not affect—

(a) the previous operation of the 1923 Act in respect of the areas to which the provisions of this Act extend, or

(b) any penalty, forfeiture or punishment incurred in respect of any offence committed against the 1923 Act, or

(c) any investigation, legal proceeding or remedy in respect of such penalty, forfeiture or punishment, and any such investigation, legal proceeding or remedy may be

instituted, continued or enforced and any such penalty, forfeiture or punishment may be imposed as if this Act had not been passed.

(3) Notwithstanding anything contained in sub-section (1), all statutes, ordinances and regulations made under the 1923 Act and in force on the notified date, shall, in so far as they are not inconsistent with this Act, continue to be in force in the University area until they are replaced by the statutes, ordinances and regulations to be made under this Act.

(4) Notwithstanding anything contained in this Act, the statutes, ordinances and regulations continued in force under sub-section (3) or made under this Act, every person who immediately before the notified date was a student of a college within the University area affiliated to or approved by the University of Madras, and of the Departments of the University or was eligible for any of the examinations of the University of Madras, shall be permitted to complete his course of study in the Bharathiar University, and the Bharathiar University shall make arrangements for the instruction, teaching and training for such students for such period and in such manner as may be determined by the Bharathiar University in accordance with the course of study in the University of Madras and such students shall, during such period, be admitted to the examinations held or conducted by the University of Madras and the corresponding degree, diploma or other academic distinctions of the University of Madras shall be conferred upon the qualified students on the result of such examinations, by the University of Madras.

(5) All property, whether movable or immovable including lands, buildings, equipments, books and library and all rights of whatsoever kind owned by or vested in, or held in trust immediately before the notified date, by the University of Madras at the University Centre at Tiruchirappalli as well as all liabilities legally subsisting against that University at the Centre shall, stand transferred to, and vest in, the Bharathiar University.

(6) All colleges including oriental colleges, within the University area which immediately before the notified date—

(a) continue to be affiliated to, or recognised by, the University of Madras ; and

(b) provide courses of study for admission to the examination for degrees of the University of Madras, shall be deemed to be colleges affiliated to the Bharathiar University under this Act and the provisions of this Act shall, as far as may be, apply accordingly.

(7) All colleges within the University area which immediately before the notified date, continue to be recognised by the University of Madras as oriental colleges providing courses of study for admission to the examinations of the said University, for titles and diplomas, shall be deemed to be colleges approved by the Bharathiar University under this Act and the provisions of this Act shall, as far as may be, apply accordingly.

(8) All hostels within the University area which continue to be recognised by the University of Madras immediately before the notified date shall be deemed to be hostels recognised by the Bharathiar University under this Act and the provisions of this Act shall, as far as may be, apply accordingly.

(9) Subject to the provisions of sub-section (2) but without prejudice to the provisions of sub-sections (3) to (7), anything done or any action taken before the notified date under any provision of the 1923 Act in respect of any area to which the provisions of this Act extend shall be deemed to have been done or taken under the corresponding provision of this Act and shall continue to have effect accordingly unless and until superseded by anything done or any action taken under the corresponding provision of this Act.

The Librarian.

61. (1) The Librarian shall be a whole-time officer of the University appointed by the Syndicate on the recommendation of the Selection Committee constituted for the purpose, for such period and on such terms and conditions as may be prescribed.

(2) The Librarian shall exercise such powers and perform such duties as may be assigned to him by the Syndicate.

62. (1) The Syndicate may invite a person of high academic distinction and professional attainments to accept a post of Professor in the University on such terms and conditions as it deems fit, and on the person agreeing to do so, appoint him to the post. Special mode of appointment.

(2) The Syndicate may appoint a teacher or any other member of the academic staff working in any other University or organisation for undertaking a joint project in accordance with the manner laid down in the ordinances.

63. The Syndicate shall, at the end of every year from the notified date, submit a report to the Government on the condition of affiliated and approved colleges within the University area. The Government shall take such action on it as they deem fit. Report on affiliated colleges.

64. The Government may, by notification, amend or add any statute to the Schedule and upon the issue of such notification, the Schedule shall be deemed to be amended accordingly. Power to amend the Schedule.

65. (1) If any difficulty arises as to the first constitution or reconstitution of any authority of the University after the notified date or otherwise in giving effect to the provision of this Act, the Government may, by notification, make such provision, not inconsistent with the provisions of this Act as may appear to them to be necessary or expedient for removing the difficulty. Power to remove difficulties.

Provided that no such notification shall be issued after the expiry of five years from the date of establishment of the University under section 3.

(2) Every notification issued under sub-section (1) or under any other provisions of this Ordinance shall, as soon as possible after it is issued, be placed on the table of both Houses of the Legislature and if, before the expiry of the session in which it is so placed or the next session, both Houses agree in making any modification in any such notification or both Houses agree that the notification should not be issued, the notification shall thereafter have effect only in such modified form or be of no effect as the case may be, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that notification.

THE SCHEDULE.

[See section 34 (1).]

THE FIRST STATUTES OF THE UNIVERSITY.

1. *Terms and conditions of service of the Registrar.*—(1) The holder of the post of Registrar shall be an academician not lower in rank than that of a University Professor or a Professor of an affiliated college.

(2) The emoluments and other terms and conditions of service of the Registrar shall be such as may be prescribed by the ordinances:

Provided that the Registrar shall retire on attaining the age of fifty-eight years or on the expiry of the period specified by the Syndicate, whichever is earlier.

(3) When the office of the Registrar is vacant, or when the Registrar is, by reason of illness, absence or any other cause, unable to perform the duties of his office, the duties of the office of the Registrar shall be performed by such person as the Vice-Chancellor may appoint for the purpose.

(4) (a) The Registrar shall have power to take disciplinary action against such of the employees, excluding teachers of the University and academic staff, as may be specified in the orders of the Syndicate and to suspend them pending inquiry, to administer warning to them or to impose on them the penalty of censure or withholding of increments :

Provided that no such penalty shall be imposed unless the person concerned has been given a reasonable opportunity of showing cause against the action proposed to be taken in regard to him ;

(b) An appeal shall lie to the Vice-Chancellor against any order of the Registrar imposing any of the penalties specified in clause (a) ;

(c) In any case where the inquiry discloses that punishment beyond the powers of the Registrar is called for, the Registrar shall, upon conclusion of the inquiry, make a report to the Vice-Chancellor, along with his recommendations :

Provided that an appeal shall lie to the Syndicate against an order of the Vice-Chancellor imposing any penalty ;

(d) No appeal under clause (b) or clause (c) shall be preferred after the expiry of sixty days from the date on which the order appealed against was received by the appellant.

(5) The Registrar shall be the *ex-officio* Secretary of the Senate, the Syndicate, the Faculties and the Boards of Studies, but shall not be deemed to be a member of any of these authorities.

(6) It shall be the duty of Registrar—

(a) to be the custodian of the records, the common seal and such other property of the University as the Syndicate shall commit to his charge ;

(b) to issue all notices convening meetings of the Senate, the Syndicate, the Faculties, the Boards of Studies, the Boards of Examiners and of any Committee appointed by the authorities of the University ;

(c) to keep the minutes of all the proceedings of the meetings of the Senate, the Syndicate, the Faculties, the Boards of Studies and of any Committee appointed by the authorities of the University ;

(d) to conduct the official correspondence of the Syndicate ;

(e) to supply to the Chancellor, copies of the agenda of the meetings of the authorities of the University as soon as they are issued and the minutes of the proceedings of such meetings ; and

(f) to exercise such other powers and perform such other duties as may be specified in the statutes, the ordinances or the regulations or as may be required, from time to time, by the Syndicate or the Vice-Chancellor.

2. *Terms and conditions of service of the Finance Officer.*—(1) The emoluments and other terms and conditions of service of the Finance Officer shall be such as may be prescribed by the ordinances.

The Finance Officer shall retire on attaining the age of fifty-eight years or on the expiry of the period specified by the Government under section 15, whichever is earlier :

Provided further that the Finance Officer shall, notwithstanding his attaining the age of fifty-eight years, continue in office until his successor is appointed and enters upon his office or until the expiry of a period of one year, whichever is earlier.

(2) When the office of the Finance Officer is vacant or when the Finance Officer is by reason of illness, absence or any other cause, unable to perform the duties of his office, the duties of the Finance Officer shall be performed by such person as the Vice-Chancellor may appoint for the purpose.

(3) The Finance Officer shall be the *ex-officio* Secretary of the Finance Committee, but shall not be deemed to be a member of such Committee.

(4) The Finance Officer shall,—

(a) exercise general supervision over the funds of the University and shall advise the University as regards its financial policy ; and

(b) exercise such other powers and perform such other financial functions as may be assigned to him by the Syndicate or as may be prescribed by the statutes or the ordinances ;

Provided that the Finance Officer shall not incur any expenditure or make any investment exceeding such amount as may be prescribed without the previous approval of the Syndicate.

(5) Subject to the control of the Syndicate, the Finance Officer shall—

(a) hold and manage the property and investments of the University including trust and endowed property ;

(b) ensure that the limits fixed by the Syndicate for recurring and non-recurring expenditure for a year are not exceeded and that all moneys are expended on the purposes for which they are granted or allotted ;

(c) be responsible for the preparation of annual accounts, financial estimates and the budget of the University and for their presentation to the Syndicate ;

(d) keep a constant watch on the cash and bank balances and of investments ;

(e) watch the progress of the collection of revenue and advise on the methods of collection employed ;

(f) ensure that the registers of buildings, land, furniture and equipment are maintained up-to-date, and that stock-checking is conducted, of equipments and other consumable materials in all offices, special centres, specialised laboratories and colleges maintained by the University ;

(g) bring to the notice of the Vice-Chancellor any unauthorised expenditure or other financial irregularity and suggest appropriate action to be taken against persons at fault ; and

(h) call from any office, centre, laboratory and college maintained by the University, any information or returns that he may consider necessary for the reference of his duties.

(6) The receipt of the Finance Officer or of the person or persons duly authorised in this behalf by the Syndicate for any money payable to the University shall be sufficient discharge for payment of such money.

3. *The Planning Board.*—(1) The Planning Board shall consist of the following members, namely :—

(i) the Vice-Chancellor, who shall be the Chairman of the Board ; and

(ii) not more than eight persons of high academic standing.

(2) The members of the Planning Board shall be appointed by the Chancellor and shall hold office for such period as he may determine.

(3) The Planning Board shall, in addition to all other powers vested in it by this Act, have the right to advise the Syndicate and the Standing Committee on Academic Affairs on any academic matter.

(4) On the date determined by the Chancellor under sub-section (3) of section 18, this statute shall cease to have effect.

4. *Departments under Faculties.*—Each Faculty shall comprise of the following departments of teaching, namely :—

(1) *Faculty of Arts*—

(i) Departments of Indian and other languages.

(ii) Department of Philosophy.

(iii) Department of History.

(iv) Department of Economics.

(v) Department of Political Science.

(vi) Department of Library Science.

(vii) Department of Geography.

(2) *Faculty of Science*—

(i) Department of Mathematics.

(ii) Department of Statistics.

(iii) Department of Physics and Astro-physics.

(iv) Department of Chemistry.

(2) Faculty of Science —cont.

- (v) Department of Botany.
- (vi) Department of Zoology.
- (vii) Department of Home Science.
- (viii) Department of Nursing.
- (ix) Department of Computer Science.
- (x) Department of Space Science.
- (xi) Department of Geology.
- (xii) Department of Environmental Studies.

(3) Faculty of Law—

- Department of Law.

(4) Faculty of Teaching—

- Department of Education.

(5) Faculty of Social Science—

- (i) Department of Archaeology.
- (ii) Department of Anthropology.
- (iii) Department of Social Work.
- (iv) Department of Public Administration.
- (v) Department of Population Studies.
- (vi) Department of Business Management and Management Sciences.
- (vii) Department of Journalism.
- (viii) Department of Sociology.
- (ix) Department of Psychology and Applied Psychology.

(6) Faculty of Fine Arts—

- (i) Department of Painting and Sculpture.
- (ii) Department of Music and Dance.
- (iii) Department of Miniature Painting.
- (iv) Department of Graphic Art and Traditional Crafts.
- (v) Department of Commercial Art and Photography.

(7) Faculty of Technology -

- (i) Energy Engineering.
- (ii) Micro Electronics.

- (iii) Process Engineering—
 - (a) Textile ;
 - (b) Chemical ;
 - (c) Food Processing.

- (iv) Foundry Engineering.
- (v) Nuclear Engineering.
- (vi) Management Courses in—
 - (a) Transportation Management;
 - (b) Educational Management;
 - (c) Water Management;
 - (d) Hospital Management ;
 - (e) Energy Management.

- (vii) Industrial Design.
- (viii) Acoustics Engineering.

- (ix) Illumination Engineering.
- (x) Instrumentation.
- (xi) Environmental Engineering.
- (xii) Bio-Engineering.
- (xiii) Polymer Technology.
- (xiv) Timber Technology.
- (xv) Oil Technology.
- (xvi) Computer Technology.
- (xvii) Pharmaceutical Technology.
- (xviii) Ceramic Technology.
- (xix) Machine Tool Technology.

- (xx) Pumping Machinery.
- (xxi) Industrial Electronics.
- (xxii) Industrial Management.
- (xxiii) Operations Research.

(7) *Faculty of Technology—cont.*

- (xxiv) Market Research.
- (xxv) Technological Forecasting.
- (xxvi) Instrumental Technology.
- (xxvii) Control Engineering and Automatics.
- (xxviii) Process Vessel Design.
- (xxix) Thermal Plant Design.
- (xxx) Industrial Radiography.

(8) *Faculty of Medicine—*

The System of Modern Medicine and all Indian Systems of Medicines with their branch specialities.

5. *Deans of Faculties.*—(1) Every Dean shall be appointed by the Vice-Chancellor from among the Professors in the Faculty for a period of three years and he shall be eligible for re-appointment :

Provided that a Dean on attaining the age of fifty-eight years shall cease to hold office as such :

Provided further that, if at any time there is no professor in a Faculty, the Vice-Chancellor, shall exercise the powers of the Dean of the Faculty.

(2) When the office of the Dean is vacant or when the Dean is, by reason of illness, absence or any other cause, unable to perform the duties of his office, the duties of his office shall be performed by such person as the Vice-Chancellor may appoint for the purpose.

(3) The Dean shall be the Head of the Faculty and shall be responsible for the conduct and maintenance of the standards of teaching and research in the Faculty. The Dean shall have such other functions as may be prescribed by the ordinances.

(4) The Dean shall have the right to be present and to speak at any meeting of the Boards of Studies or Committees of the Faculty, as the case may be, but shall not have the right to vote thereat unless he is a member thereof.

6. *Selection Committees.*—(1) There shall be Selection Committees for making recommendations to the Syndicate for appointment to the posts of Professor, Assistant Professor, Reader, Lecturer and Librarian of institutions maintained by the University.

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(2) The Selection Committee for appointment to the posts specified in column (1) of the Table below shall consist of the Vice-Chancellor, a nominee of the Government and the persons specified in the corresponding entry in column (2) of the said Table and in the case of appointment of a Professor, Assistant Professor, Reader or Lecturer in a Department where there is no Head of the Department, shall also consist of a person nominated by the Standing Committee on Academic Affairs from among its members.

THE TABLE.

(1)	(2)
<p>Professor, Assistant Professor or Reader.</p>	<p>(i) The Head of the Department concerned if he is a Professor.</p> <p>(ii) One Director or a Dean or a Professor to be nominated by the Vice-Chancellor.</p> <p>(iii) Three persons not in the service of the University, nominated by the Syndicate, out of a panel of names recommended by the Standing Committee on Academic Affairs for their special knowledge of, or interest in, the subject with which the Professor, Assistant Professor or Reader will be concerned.</p>
<p>Lecturer.</p>	<p>(i) The Head of the Department concerned.</p> <p>(ii) One Professor to be nominated by the Vice-chancellor.</p> <p>(iii) Two persons not in the service of the University, nominated by the Syndicate out of a panel of names recommended by the Standing Committee on Academic Affairs for their special knowledge of, or interest in, the subject with which the Lecturer will be concerned.</p>

Librarian (i) Two persons not in the service of the University who have special knowledge of the subject of Library Science or Library Administration to be nominated by the Syndicate.

(ii) One person, not in the service of the University, nominated by the Syndicate.

Explanation I.—Where the appointments are being made for any inter-disciplinary project, the Head of the Project shall be deemed to be Head of the Department concerned.

Explanation II.—The Professor to be nominated shall be the Professor concerned with the speciality for which the selection is being made and that the Vice-Chancellor shall consult the Head of the Department and the Dean of Faculty before nominating the Professor.

Explanation III.—At least three out of four or two out of three members, as the case may be, concerned with the speciality referred to under column (2) shall be present at the Selection Committee meeting.

(3) The Vice-Chancellor shall preside at the meetings of a Selection Committee.

(4) The meetings of a Selection Committee shall be convened by the Vice-Chancellor.

(5) The procedure to be followed by a Selection Committee in making recommendations shall be laid down in the ordinances.

(6) If the Syndicate is unable to accept the recommendations made by a Selection Committee, it shall record its reasons and submit the case to the Chancellor for final orders.

(7) Appointments to temporary posts shall be made in the manner indicated below :—

(i) If the temporary vacancy is for a duration longer than one academic session, it shall be filled on the advice of the Selection Committee in accordance with the procedure indicated in the foregoing provisions :

Provided that if the Vice-Chancellor is satisfied that in the interest of work it is necessary to fill the vacancy, the appointment may be made on a temporary basis by a local selection committee referred to in sub-clause (ii) for a period not exceeding six months.

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(ii) If the temporary vacancy is for a period less than a year, an appointment to such vacancy shall be made on the recommendation of a local selection committee consisting of the Dean of the Faculty concerned, the Head of the Department and a nominee of the Vice-Chancellor:

Provided that if the same person holds the offices of the Dean and the Head of the Department, the selection committee may consist of two nominees of the Vice-Chancellor :

Provided further that in case of sudden casual vacancies in teaching post caused by death or any other reason, the Dean may, in consultation with the Head of the Department concerned, make a temporary appointment for a month and report to the Vice-Chancellor and the Registrar about such appointment.

(iii) No teacher appointed temporarily shall, if he is not recommended by a regular Selection Committee for appointment under these statutes be continued in service on such temporary employment unless he is subsequently selected by a local selection committee or a regular Selection Committee, for a temporary or permanent appointment, as the case may be.



**TAMIL NADU
GOVERNMENT GAZETTE
EXTRAORDINARY** PUBLISHED BY AUTHORITY

No. 165] MADRAS, WEDNESDAY, APRIL 1, 1985

CHITHIRAI 5, KUROTHANA, THIRUVALLUVAR AANDU—2016

Part IV—Section 2

Tamil Nadu Acts and Ordinances.

The following Act of the Tamil Nadu Legislature received the assent of the President on the 15th April 1985 and is hereby published for general information:—

ACT No. 20 OF 1985.

An Act further to amend the Bharathiar University Act, 1981 and to amend the Bharathidasan University Act, 1981.

BE it enacted by the Legislature of the State of Tamil Nadu in the Thirty-sixth Year of the Republic of India as follows:—

PART I.

PRELIMINARY.

1. *Short title and commencement.*—(1) This Act may be called the Bharathiar University and the Bharathidasan University (Amendment) Act, 1985.

(2) (i) This Act, except sections 11, 13 and 14 in Part II and sections 25 and 27 in Part III, shall be deemed to have come into force on the 5th July 1984;

(A Group) IV-2 Ex. (165)—1 [67]

(ii) Section 11 in Part II and section 25 in Part III shall be deemed to have come into force on the 15th May 1983;

(iii) Sections 13 and 14 in Part II and section 27 in Part III shall be deemed to have come into force on the 7th January 1982.

PART II.

AMENDMENTS TO THE BHARATHIAR UNIVERSITY ACT, 1981.

2. *Amendment of section 7, Tamil Nadu Act I of 1982.*—In section 7 of the Bharathiar University Act, 1981 (Tamil Nadu Act 1 of 1982) (hereafter in this Part referred to as the principal Act),—

(1) in the heading, for the words “Senate and Syndicate”, the words “Senate, Syndicate and Standing Committee on Academic Affairs” shall be substituted;

(2) in sub-section (1),—

(i) for the portion commencing with the words “Notwithstanding anything contained” and ending with the words “shall be eligible for election or nomination to any of the said two authorities”, the following shall be substituted, namely:—

“Notwithstanding anything contained in section 20, 23 or 24, no person who has held office as a member for a total period of six years in any one or more of the following authorities of the University or any other University in the State of Tamil Nadu established by, or under, any law in force, namely:—

(i) the Senate;

(ii) the Syndicate; and

(iii) the Standing Committee on Academic Affairs, shall be eligible for election or nomination to any of the said three authorities.”;

(ii) in *Explanation I*, for the word “two”, the word “three” shall be substituted;

(iii) after *Explanation I*, the following *Explanation* shall be inserted, namely:—

“*Explanation II.*—For the purpose of this sub-section, the expression “period” shall include the period of office held by any person prior to the 5th July 1984.”;

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(iv) in the first proviso, for the words "held office in any one of the said two authorities", the words "held office for a period not less than one year in any one of the said three authorities" shall be substituted;

(3) in sub-section (2), in clause (ii), for the expression "section 24 (b), Class I", the expression "section 23 (2) (a), Class I and section 24 (b), Class I" shall be substituted.

3. *Substitution of section 15, Tamil Nadu Act 1 of 1982.*—For section 15 of the principal Act, the following section shall be substituted, namely:—

"15. *The Finance Officer.*—(1) The Finance Officer shall be a whole-time salaried officer of the University appointed by the Syndicate for such period as may be specified by the Syndicate in this behalf and the terms and conditions of service of the Finance Officer shall be such as may be specified in the first statutes.

(2) Every appointment of the Finance Officer shall be made by the Syndicate from out of a panel of three names recommended by the Government."

4. *Amendment of section 18, Tamil Nadu Act 1 of 1982.*—In section 18 of the principal Act, sub-section (3) shall be omitted.

5. *Amendment of section 20, Tamil Nadu Act 1 of 1982.*—In section 20 of the principal Act,—

(1) in clause (a), under the heading "Class II—Other Members",—

(i) in item (6), for the word "Pro-Chancellor", the word "Chancellor" shall be substituted; and

(ii) in item (7), the expression "(a)" shall be omitted;

(2) in clause (b), in the first proviso, after the word "held", the words "for not less than one year" shall be inserted.

6. *Amendment of section 23, Tamil Nadu Act 1 of 1982.*—In section 23 of the principal Act,—

(1) in sub-section (1), the words "under the Senate" shall be omitted;

(2) for sub-section (2), the following sub-sections shall be substituted, namely:—

(2) (a) The Standing Committee on Academic Affairs shall, in addition to the Vice-Chancellor, consist of the following persons, namely:—

Class I—Ex-officio Members.

- (1) The Director of Collegiate Education;
- (2) The Director of Technical Education;
- (3) The Director of Medical Education;
- (4) The Chairmen of all Boards for Under-graduate and Post-graduate courses of studies; and
- (5) The Deans of all Faculties.

Class II—Other Members.

Two members elected by principals of affiliated colleges from among themselves in accordance with the system of proportional representation by means of the single transferable vote.

(b) The Vice-Chancellor shall be the *ex-officio* Chairman of the Standing Committee on Academic Affairs.

(c) The members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for election for not more than another period of three years:

Provided that where a member is elected to the Standing Committee on Academic Affairs to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause:

Provided further that where an elected member of the Standing Committee on Academic Affairs is appointed temporarily to any of the offices by virtue of which he is entitled to be a member of the Standing Committee on Academic Affairs *ex-officio*, he shall, by notice in writing signed by him and communicated to the Vice-Chancellor within seven days from the date of his taking charge of his appointment, choose whether he will continue to be a member of the Standing Committee on

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(3) One University Professor for every ten Heads of Departments of study and research, schools of excellence or centres of advanced studies, or part thereof, to be nominated by rotation among such departments, schools and centres by the Chancellor on the recommendation of the Vice-Chancellor;

(4) One member, not falling under any of the above three categories, elected by the Senate from among its members;

(5) Three members from among the Academic Experts to be nominated by the Chancellor;

(6) One University Reader to be nominated by the Vice-Chancellor, by rotation according to seniority; and

(7) One University Lecturer to be nominated by the Vice-Chancellor by rotation according to seniority.”;

(2) in clause (e), in the first proviso, after the word “held”, the words “for not less than one year” shall be inserted.

8. *Amendment of section 25, Tamil Nadu Act 1 of 1982.*—
In section 25 of the principal Act,—

(1) in clause (a),—

(i) the expressions “in consultation with the Standing Committee on Academic Affairs” and “after consultation with the Standing Committee on Academic Affairs”, wherever they occur, shall be omitted;

(ii) in sub-clause (30), in item (i), the words “or the University Grants Commission” shall be omitted;

(2) after clause (a), the following clause shall be added, namely:—

“(b) The Syndicate may consult the Standing Committee on Academic Affairs in respect of any academic matter, where it considers such consultation is necessary.”.

9. *Amendment of section 29, Tamil Nadu Act 1 of 1982.*—In section 29 of the principal Act, in sub-section (2), the proviso shall be omitted.

10. *Amendment of section 24, Tamil Nadu Act 1 of 1982.*—
In section 34 of the principal Act,—

(1) for the proviso to sub-section (3), the following proviso shall be substituted, namely:—

“Provided that the Standing Committee on Academic Affairs shall not propose the draft of any statute or of any amendment to a statute relating to matters other than academic affairs.”;

(2) in sub-section (5), in clause (b), the expression “after following the procedure laid down in the proviso to sub-section (2)” shall be omitted.

11. *Amendment of section 49, Tamil Nadu Act 1 of 1982.*—
In section 49 of the principal Act, in sub-section (1), for the word “Senate”, the word “Syndicate” shall be substituted.

12. *Amendment of section 52, Tamil Nadu Act 1 of 1982.*—
In the proviso to section 52 of the principal Act, for the word “Pro-Chancellor”, the words “Chancellor and the Pro-Chancellor” shall be substituted.

13. *Amendment of section 60, Tamil Nadu Act 1 of 1982.*—
In section 60 of the principal Act, in sub-section (5), for the word “Tiruchirappalli”, the word “Coimbatore” shall be substituted.

14. *Amendment of section 65, Tamil Nadu Act 1 of 1982.*—
In section 65 of the principal Act, in sub-section (2), for the word “Ordinance”, the word “Act” shall be substituted.

15. *Amendment of Schedule, Tamil Nadu Act 1 of 1982.*—
In the Schedule to the principal Act, in the First Statutes of the University,—

(1) in statute 1, in clause (2), for the proviso, the following provisos shall be substituted, namely:—

“Provided that the Registrar shall hold office for a period of three years:

Provided further that the Registrar shall retire on attaining the age of fifty-eight years.”;

(2) in statute 2, in clause (1), for the word “Government”, the word “Syndicate” shall be substituted.

Academic Affairs by virtue of his election or whether he will vacate office as such member and become a member *ex-officio* by virtue of his appointment and the choice shall be conclusive. On failure to make such a choice, he shall be deemed to have vacated his office as an elected member.

(d) The members of the Standing Committee on Academic Affairs shall not be entitled to receive any remuneration from the University except such daily and travelling allowances as may be prescribed:

Provided that nothing contained in this clause shall preclude any member from drawing his normal emoluments to which he is entitled by virtue of the office he holds.

(e) A member of the Standing Committee on Academic Affairs, other than *ex-officio* member, may tender resignation of his membership at any time before the term of his office expires. Such resignation shall be conveyed to the Chancellor by a letter in writing by the member, and the resignation shall take effect from the date of its acceptance by the Chancellor.

(3) The powers and duties of the Standing Committee on Academic Affairs shall be such as may be prescribed by the statutes."

7. Amendment of section 24, Tamil Nadu Act 1 of 1982.—
In section 24 of the principal Act,—

(1) in clause (b), under the heading "*Class II—Other Members*", for items (1) to (7), the following items shall be substituted, namely:—

"(1) Two members elected by principals of affiliated colleges from among themselves in accordance with the system of proportional representation by means of the single transferable vote;

(2) Two members elected by teachers of affiliated colleges, other than principals, from among themselves who are members of the Senate in accordance with the system of proportional representation by means of the single transferable vote.

Explanation.—For the purpose of this item, "teachers" shall mean those teachers elected to the Senate, by the teachers of the affiliated colleges from among themselves.

(3) in statute 3, clause (4) shall be omitted :

(4) in statute 6, in clause (2), for the expression "a nominee of the Government", the expression "a nominee of the Chancellor, a nominee of the Government" shall be substituted.

PART III.

AMENDMENTS TO THE BHARATHIDASAN UNIVERSITY ACT, 1981.

16. *Amendment of section 7, Tamil Nadu Act 2 of 1982.*—In section 7 of the Bharathidasan University Act, 1981 (Tamil Nadu Act 2 of 1982) (hereafter in this Part referred to as the principal Act).—

(1) in the heading, for the words "Senate and Syndicate", the words "Senate, Syndicate and Standing Committee on Academic Affairs" shall be substituted ;

(2) in sub-section (1),—

(i) for the portion commencing with the words "Notwithstanding anything contained" and ending with the words "shall be eligible for election or nomination to any of the said two authorities", the following shall be substituted, namely:—

"Notwithstanding anything contained in section 20, 23 or 24, no person who has held office as a member for a total period of six years in any one or more of the following authorities of the University or any other University in the State of Tamil Nadu established by, or under, any law in force, namely:—

(i) the Senate;

(ii) the Syndicate; and

(iii) the Standing Committee on Academic Affairs, shall be eligible for election or nomination to any of the said three authorities. ";

(ii) In *Explanation I*, for the word "two", the word "three" shall be substituted ;

(iii) after *Explanation I*, the following *Explanation* shall be inserted, namely:—

"*Explanation II.*—For the purpose of this sub-section, the expression "period" shall include the period of office held by any person prior to the 5th July 1984." ;

(iv) in the first proviso, for the words "held office in any one of the said two authorities", the words "held office for a period not less than one year in any one of the said three authorities" shall be substituted;

(3) in sub-section (2), in clause (ii), for the expression "section 24 (b), Class I", the expression "section 23 (2) (a), Class I and section 24 (b), Class I" shall be substituted.

17. *Substitution of section 15, Tamil Nadu Act 2 of 1982.*—For section 15 of the principal Act, the following section shall be substituted, namely:—

"15. *The Finance Officer.*—(1) The Finance Officer shall be a whole-time salaried officer of the University appointed by the Syndicate for such period as may be specified by the Syndicate in this behalf and the terms and conditions of service of the Finance Officer shall be such as may be specified in the first statutes.

(2) Every appointment of the Finance Officer shall be made by the Syndicate from out of a panel of three names recommended by the Government."

18. *Amendment of section 18, Tamil Nadu Act 2 of 1982.*—In section 18 of the principal Act, sub-section (3) shall be omitted.

19. *Amendment of section 20, Tamil Nadu Act 2 of 1982.*—In section 20 of the principal Act,—

(1) in clause (a), under the heading "Class II—Other Members",—

(i) in item (6), for the word "Pro-Chancellor", the word "Chancellor" shall be substituted; and

(ii) in item (7), the expression "(a)" shall be omitted;

(2) in clause (b), in the first proviso, after the word "held", the words "for not less than one year" shall be inserted.

20. *Amendment of section 23, Tamil Nadu Act 2 of 1982.*—In section 23 of the principal Act,—

(1) in sub-section (1), the words "under the Senate" shall be omitted;

(2) for sub-section (2), the following sub-sections shall be substituted, namely :—

“(2) (a) The Standing Committee on Academic Affairs shall, in addition to the Vice-Chancellor, consist of the following persons, namely :—

Class I—Ex-officio Members.

- (1) The Director of Collegiate Education;
- (2) The Director of Technical Education;
- (3) The Director of Medical Education;
- (4) The Chairmen of all Boards for Under-graduate and Post-graduate courses of studies; and
- (5) The Deans of all Faculties.

Class II—Other Members

Two members elected by principals of affiliated colleges from among themselves in accordance with the system of proportional representation by means of the single transferable vote.

(b) The Vice-Chancellor shall be the *ex-officio* Chairman of the Standing Committee on Academic Affairs.

(c) The members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for election for not more than another period of three years:

Provided that where a member is elected to the Standing Committee on Academic Affairs to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause:

Provided further that where an elected member of the Standing Committee on Academic Affairs is appointed temporarily to any of the offices by virtue of which he is entitled to be a member of the Standing Committee on Academic Affairs *ex-officio*, he shall, by notice in writing signed by him and communicated to the Vice-Chancellor within seven days from the date of his taking charge of his appointment, choose whether he will continue to be a member of the Standing Committee on

Academic Affairs by virtue of his election or whether he will vacate office as such member and become a member *ex-officio* by virtue of his appointment and the choice shall be conclusive. On failure to make such a choice, he shall be deemed to have vacated his office as an elected member.

(d) The members of the Standing Committee on Academic Affairs shall not be entitled to receive any remuneration from the University except such daily and travelling allowances as may be prescribed :

Provided that nothing contained in this clause shall preclude any member from drawing his normal emoluments to which he is entitled by virtue of the office, he holds.

(e) A member of the Standing Committee on Academic Affairs, other than *ex-officio* member, may tender resignation of his membership at any time before the term of his office expires. Such resignation shall be conveyed to the Chancellor by a letter in writing by the member, and the resignation shall take effect from the date of its acceptance by the Chancellor.

(3) The powers and duties of the Standing Committee on Academic Affairs shall be such as may be prescribed by the statutes.”

21. *Amendment of section 24, Tamil Nadu Act 2 of 1982.*—
In section 24 of the principal Act,—

(1) in clause (b), under the heading “*Class II—Other Members*”, for items (1) to (7), the following items shall be substituted, namely:—

“(1) Two members elected by principals of affiliated colleges from among themselves in accordance with the system of proportional representation by means of the single transferable vote;

(2) Two members elected by teachers of affiliated colleges, other than principals, from among themselves who are members of the Senate, in accordance with the system of proportional representation by means of the single transferable vote.

Explanation.—For the purpose of this item, “teachers” shall mean those teachers elected to the Senate, by the teachers of the affiliated colleges from among themselves :

(3) One University Professor for every ten Heads of Departments of study and research, schools of excellence or centres of advanced studies, or part thereof, to be nominated by rotation among such Departments, schools and centres by the Chancellor on the recommendation of the Vice-Chancellor;

(4) One member, not falling under any of the above three categories, elected by the Senate from among its members;

(5) Three members from among the Academic Experts to be nominated by the Chancellor;

(6) One University Reader to be nominated by the Vice-Chancellor by rotation according to seniority; and

(7) One University Lecturer to be nominated by the Vice-Chancellor by rotation according to seniority.”;

(2) in clause (e), in the first proviso, after the word “held”, the words “for not less than one year” shall be inserted.

22. *Amendment of section 25, Tamil Nadu Act 2 of 1982.*—
In section 25 of the principal Act.—

(1) in clause (a),—

(i) the expressions “in consultation with the Standing Committee on Academic Affairs” and “after consultation with the Standing Committee on Academic Affairs”, wherever they occur, shall be omitted;

(ii) in sub-clause (30), in item (i), the words “or the University Grants Commission” shall be omitted;

(2) after clause (a), the following clause shall be added, namely:—

“(b) The Syndicate may consult the Standing Committee on Academic Affairs in respect of any academic matter, where it considers such consultation is necessary.”.

23. *Amendment of section 29, Tamil Nadu Act 2 of 1982.*—
In section 29 of the principal Act, in sub-section (2), the proviso shall be omitted.

24. *Amendment of section 34, Tamil Nadu Act 2 of 1982.*—In section 34 of the principal Act,—

(1) for the proviso to sub-section (3), the following proviso shall be substituted, namely:—

“Provided that the Standing Committee on Academic Affairs shall not propose the draft of any statute or of any amendment to a statute relating to matters other than academic affairs.”;

(2) in sub-section (5), in clause (b), the expression “after following the procedure laid down in the proviso to sub-section (2)” shall be omitted.

25. *Amendment of section 49, Tamil Nadu Act 2 of 1982.*—In section 49 of the principal Act, in sub-section (1), for the word “Senate”, the word “Syndicate” shall be substituted.

26. *Amendment of section 52, Tamil Nadu Act 2 of 1982.*—In the proviso to section 52 of the principal Act, for the word “Pro-Chancellor”, the words “Chancellor and the Pro-Chancellor” shall be substituted.

27. *Amendment of section 65, Tamil Nadu Act 2 of 1982.*—In section 65 of the principal Act, in sub-section (2), for the word “Ordinance”, the word “Act” shall be substituted.

28. *Amendment of Schedule, Tamil Nadu Act 2 of 1982.*—In the Schedule to the principal Act, in the First Statutes of the University,—

(1) in statute 1, in clause (2), for the proviso, the following provisos shall be substituted, namely:—

“Provided that the Registrar shall hold office for a period of three years:

Provided further that the Registrar shall retire on attaining the age of fifty-eight years.”;

(2) in statute 2, in clause (1), for the word “Government”, the word “Syndicate” shall be substituted;

(3) in statute 3, clause (4) shall be omitted;

(4) in statute 6, in clause (2), for the expression “a nominee of the Government”, the expression “a nominee of the Chancellor, a nominee of the Government” shall be substituted.

PART IV.

REPEAL AND SAVING.

29. *Repeal and saving.*—(1) The Bharathiar University and the Bharathidasan University (Second Amendment) Ordinance, 1984 (Tamil Nadu Ordinance 27 of 1984) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Bharathiar University Act, 1981 (Tamil Nadu Act 1 of 1982), or, as the case may be, the Bharathidasan University Act, 1981 (Tamil Nadu Act 2 of 1982), as amended by the said Ordinance, shall be deemed to have been done or taken under the Bharathiar University Act, 1981 (Tamil Nadu Act 1 of 1982), or, as the case may be, the Bharathidasan University Act, 1981 (Tamil Nadu Act 2 of 1982), as amended by this Act.

(By order of the Governor.)

S. VADIVELU,
*Commissioner and Secretary to Government,
Law Department.*

The following Act of the Tamil Nadu Legislature received the assent of the Governor on the 19th February 1986 and is hereby published for general information :—

ACT No. 20 OF 1986.

An Act further to amend the Bharathiar University Act, 1981 and the Bharathidasan University Act, 1981.

BE it enacted by the Legislature of the State of Tamil Nadu in the Thirty-seventh Year of the Republic of India as follows :—

PART I.

PRELIMINARY.

1. *Short title and commencement.*—(1) This Act may be called the Bharathiar University and the Bharathidasan University (Amendment) Act, 1986.

(2) It shall come into force at once.

PART II.

AMENDMENTS TO THE BHARATHIAR UNIVERSITY ACT, 1981.

2. *Amendment of section 1, Tamil Nadu Act 1 of 1982.*—In section 1 of the Bharathiar University Act, 1981 (Tamil Nadu Act 1 of 1982) (hereafter in this Part referred to as the principal Act), in sub-section (4), the figures “64” shall be omitted.

3. *Substitution of section 14, Tamil Nadu Act 1 of 1982.*—For section 14 of the principal Act, the following section shall be substituted, namely :—

“ 14. *The Registrar.*—(1) The Registrar shall be a whole-time salaried officer of the University appointed by the Syndicate and the terms and conditions of service of the Registrar shall be as follows :—

(i) The holder of the post of Registrar shall be an academician not lower in rank than that of Professor of a college affiliated to any University ;

(ii) The Registrar shall hold office for a period of three years :

Provided that the Registrar shall retire on attaining the age of fifty-eight years or on the expiry of the period specified in this clause, whichever is earlier ;

(iii) The emoluments and other terms and conditions of service of the Registrar shall be such as may be prescribed ;

(iv) When the office of the Registrar is vacant, or when the Registrar is, by reason of illness, absence or any other cause, unable to perform the duties of his office, the duties of the office of the Registrar shall be performed by such person as the Vice-Chancellor may appoint for the purpose.

(2) (a) The Registrar shall have power to take disciplinary action against such of the employees, excluding teachers of the University and academic staff, as may be specified in the orders of the Syndicate and to suspend them pending enquiry, to administer warnings to them or to impose on them the penalty of censure or withholding of increments :

Provided that no such penalty shall be imposed unless the person concerned has been given a reasonable opportunity of showing cause against the action proposed to be taken in regard to him ;

(b) An appeal shall lie to the Vice-Chancellor against any order of the Registrar imposing any of the penalties specified in clause (a) ;

(c) In any case where the inquiry discloses that punishment beyond the powers of the Registrar is called for, the Registrar shall upon conclusion of the inquiry, make a report to the Vice-Chancellor along with his recommendations :

Provided that an appeal shall lie to the Syndicate against an order of the Vice-Chancellor imposing any penalty ;

(d) No appeal under clause (b) or clause (c) shall be preferred after the expiry of sixty days from the date on which the order appealed against was received by the appellant.

(3) The Registrar shall be the *ex-officio* Secretary of the Senate, the Syndicate, the Faculties and the Boards of Studies, but shall not be deemed to be a member of any of these authorities.

(4) It shall be the duty of the Registrar,—

(a) to be the custodian of the records, the common seal and such other property of the University as the Syndicate shall commit to his charge;

(b) to issue all notices convening meetings of the Senate, the Syndicate, the Faculties, the Boards of Studies, the Boards of Examiners and of any Committee appointed by the authorities of the University;

(c) to keep the minutes of all the proceedings of the meetings of the Senate, the Syndicate, the Faculties, the Boards of Studies, the Boards of Examiners and of any Committee appointed by the authorities of the University;

(d) to conduct the official correspondence of the Syndicate;

(e) to supply to the Chancellor, copies of the agenda of the meetings of the authorities of the University as soon as they are issued and the minutes of the proceedings of such meetings; and

(f) to exercise such other powers and perform such other duties as may be specified in the statutes, the ordinances or the regulations or as may be required, from time to time, by the Syndicate or the Vice-Chancellor.

(5) In all suits and other legal proceedings by or against the University, the pleadings shall be signed and verified by the Registrar and all processes in such suits and proceedings shall be issued to, and served on, the Registrar."

4. *Amendment of section 15, Tamil Nadu Act 1 of 1982.*—In section 15 of the principal Act,—

(1) in sub-section (1), the words "and the terms and conditions of service of the Finance Officer shall be such as may be specified in the first statutes" shall be omitted;

(2) after sub-section (2), the following sub-sections shall be added, namely:—

"(3) The emoluments and other terms and conditions of service of the Finance Officer shall be such as may be prescribed by the ordinances.

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(4) The Finance Officer shall retire on attaining the age of fifty-eight years or on the expiry of the period specified by the Syndicate under sub-section (1), whichever is earlier :

Provided that the Finance Officer shall, notwithstanding his attaining the age of fifty-eight years, continue in office until his successor is appointed and enters upon his office or until the expiry of a period of one year, whichever is earlier.

(5) When the office of the Finance Officer is vacant, or when the Finance Officer is, by reason of illness, absence or any other cause, unable to perform the duties of his office, the duties of the Finance Officer shall be performed by such person as the Vice-Chancellor may appoint for the purpose.

(6) The Finance Officer shall be the *ex-officio* Secretary of the Finance Committee, but shall not be deemed to be a member of such Committee.

(7) The Finance Officer shall,—

(a) exercise general supervision over the funds of the University and shall advise the University as regards its financial policy ; and

(b) exercise such other powers and perform such other financial functions as may be assigned to him by the Syndicate or as may be prescribed by the statutes or the ordinances :

Provided that the Finance Officer shall not incur any expenditure or make any investment exceeding such amount as may be prescribed without the previous approval of the Syndicate.

(8) Subject to the control of the Syndicate, the Finance Officer shall—

(a) hold and manage the property and investments of the University including trust and endowed property ;

(b) ensure that the limits fixed by the Syndicate for recurring and non-recurring expenditure for a year are not exceeded and that all moneys are expended on the purposes for which they are granted or allotted ;

(c) be responsible for the preparation of annual accounts financial estimates and the budget of the University and for their presentation to the Syndicate;

(d) keep a constant watch on the cash and bank balances and of investments;

(e) watch the progress of the collection of revenue and advise on the methods of collection employed;

(f) ensure that the registers of buildings, land, furniture and equipment are maintained up-to-date, and that stock-checking is conducted, of equipments and other consumable materials in all offices, special centres, specialised laboratories and colleges maintained by the University;

(g) bring to the notice of the Vice-Chancellor any unauthorised expenditure or other financial irregularity and suggest appropriate action to be taken against persons at fault; and

(h) call from any office, centre, laboratory and college maintained by the University, and information or returns that he may consider necessary for the performance of his duties.

(9) The receipt of the Finance Officer or of the person or persons duly authorised in this behalf by the Syndicate for any money payable to the University shall be sufficient discharge for payment of such money."

5. *Amendment of section 18, Tamil Nadu Act 1 of 1982.*—In section 18 of the principal Act, for sub-section (2), the following sub-sections shall be substituted, namely:—

"(2) The Planning Board shall consist of the following members, namely:—

(i) the Vice-Chancellor, who shall be the Chairman of the Board; and

(ii) not more than eight persons of high academic standing.

(3) The members of the Planning Board shall be appointed by the Chancellor and shall hold office for such period as he may determine.

(4) The Planning Board shall, in addition to all other powers vested in it by this Act, have the right to advise the Syndicate and the Standing Committee on Academic Affairs on any academic matter."

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6. *Amendment of section 25, Tamil Nadu Act 1 of 1982.*—In section 25 of the principal Act, in clause (1), the words “except the first statutes” shall be omitted.

7. *Amendment of section 29, Tamil Nadu Act 1 of 1982.*—In section 29 of the principal Act, in sub-section (4), the word “first” shall be omitted.

8. *Amendment of section 34, Tamil Nadu Act 1 of 1982.*—In section 34 of the principal Act,—

(i) sub-section (1) shall be omitted;

(ii) in sub-section (2), the words “except the first statutes” shall be omitted.

9. *Insertion of new section 44-A in Tamil Nadu Act 1 of 1982.*—After section 44 of the principal Act, the following section shall be inserted, namely:—

“44-A. *Selection Committees.*—(1) There shall be Selection Committees for making recommendations to the Syndicate for appointment to the posts of Professor, Assistant Professor, Reader, Lecturer and Librarian of institutions maintained by the University.

(2) The Selection Committee for appointment to the posts specified in column (1) of the Table below shall consist of the Vice-Chancellor, a nominee of the Chancellor, a nominee of the Government and the persons specified in the corresponding entry in column (2) of the said Table and in the case of appointment of a Professor, Assistant Professor, Reader or Lecturer in a department, where there is no Head of the Department, shall also consist of a person nominated by the Standing Committee on Academic Affairs from among its members:—

THE TABLE.

(1)	(2)
Professor, Assistant Professor or Reader.	(i) The Head of the Department concerned, if he is a Professor; (ii) One Director or a Dean or a Professor to be nominated by the Vice-Chancellor;

(1) Professor, Assistant Professor or Reader—*cont.*

(2) (iii) Three persons not in the service of the University, nominated by the Syndicate, from out of a panel of names recommended by the Standing Committee on Academic Affairs for their special knowledge of, or interest in, the subject with which the Professor, Assistant Professor or Reader will be concerned.

Lecturer.

- (i) The Head of the Department concerned ;
- (ii) One Professor to be nominated by the Vice-Chancellor ;
- (iii) Two persons not in the service of the University, nominated by the Syndicate, from out of a panel of names recommended by the Standing Committee on Academic Affairs for their special knowledge of, or interest in, the subject with which the Lecturer will be concerned.

Librarian.

- (i) Two persons not in the service of the University who have special knowledge of the subject of Library Science or Library Administration to be nominated by the Syndicate ,
- (ii) One person, not in the service of the University, nominated by the Syndicate.

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Explanation I.—Where the appointments are being made for an inter-disciplinary project, the Head of the Project shall be deemed to be Head of the Department concerned.

Explanation II.—The Professor to be nominated shall be the Professor concerned with the speciality for which the selection is being made and that the Vice-Chancellor shall consult the Head of the Department and the Dean of Faculty before nominating the Professor.

Explanation III.—At least three out of four or two out of three members, as the case may be, concerned with the speciality referred to under column (2) shall be present at the Selection Committee meeting.

(3) The Vice-Chancellor shall preside at the meetings of a Selection Committee.

(4) The meetings of a Selection Committee shall be convened by the Vice-Chancellor.

(5) The procedure to be followed by a Selection Committee in making recommendations shall be laid down in the ordinances.

(6) If the Syndicate is unable to accept the recommendations made by a Selection Committee, it shall record its reasons and submit the case to the Chancellor for final orders.

(7) Appointments to temporary posts shall be made in the manner indicated below :—

(i) If the temporary vacancy is for a duration longer than one academic session, it shall be filled on the advice of the Selection Committee in accordance with the procedure indicated in the foregoing provisions :

Provided that if the Vice-Chancellor is satisfied that in the interest of work it is necessary to fill the vacancy, the appointment may be made on a temporary basis by a local Selection Committee referred to in sub-clause (ii) for a period not exceeding six months ;

(ii) If the temporary vacancy is for a period less than a year, an appointment to such vacancy shall be made on the recommendation of a local Selection Committee consisting of the Dean of the Faculty concerned, the Head of the Department and a nominee of the Vice-Chancellor :

Provided that if the same person holds the offices of the Dean and the Head of the Department, the Selection Committee may consist of two nominees of the Vice-Chancellor :

Provided further that in case of sudden casual vacancies in teaching posts caused by death or any other reason, the Dean may, in consultation with the Head of the Department concerned, make a temporary appointment for a month and report to the Vice-Chancellor and the Registrar about such appointment ;

(iii) No teacher appointed temporarily shall, if he is not recommended by a regular Selection Committee for appointment under this Act, be continued in service on such temporary employment unless he is subsequently selected by a local Selection Committee or a regular Selection Committee, for a temporary or permanent appointment, as the case may be."

10. *Substitution of section 46, Tamil Nadu Act 1 of 1982.*—For section 46 of the principal Act, the following section shall be substituted, namely :—

"46. *Deans of Faculties.*—(1) Every Dean of Faculties shall be appointed by the Vice-Chancellor from among the Professors in the Faculty for a period of three years and he shall be eligible for re-appointment :

Provided that a Dean on attaining the age of fifty-eight years shall cease to hold office as such :

Provided further that, if at any time there is no Professor in a Faculty, the Vice-Chancellor shall exercise the powers of the Dean of the Faculty.

(2) When the office of the Dean is vacant, or when the Dean is, by reason of illness, absence or any other cause, unable to perform the duties of his office, the duties of his office shall be performed by such person as the Vice-Chancellor may appoint for the purpose.

(3) The Dean shall be the Head of the Faculty and shall be responsible for the conduct and maintenance of the standards of teaching and research in the Faculty. The Dean shall have such other functions as may be prescribed by the ordinances.

(4) The Dean shall have the right to be present and to speak at any meeting of the Boards of Studies or Committees of the Faculty, as the case may be, but shall not have the right to vote thereat unless he is a member thereof.

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11. *Omission of section 64, Tamil Nadu Act 1 of 1982.*—Section 64 of the principal Act shall be omitted.

12. *Omission of Schedule to Tamil Nadu Act 1 of 1982.*—The Schedule to the principal Act shall be omitted.

PART III.

AMENDMENTS TO THE BHARATHIDASAN UNIVERSITY ACT, 1981.

13. *Amendment of section 1, Tamil Nadu Act 2 of 1982.*—In section 1 of the Bharathidasan University Act, 1981 (Tamil Nadu Act 2 of 1982) (hereafter in this Part referred to as the principal Act), in sub-section (4), the figures "64" shall be omitted.

14. *Substitution of section 14, Tamil Nadu Act 2 of 1982.*—For section 14 of the principal Act, the following section shall be substituted, namely :—

"14. *The Registrar.*—(1) The Registrar shall be a whole-time salaried officer of the University appointed by the Syndicate and the terms and conditions of service of the Registrar shall be as follows :—

(i) The holder of the post of Registrar shall be an academician not lower in rank than that of Professor of a college affiliated to any University ;

(ii) The Registrar shall hold office for a period of three years :

Provided that the Registrar shall retire on attaining the age of fifty-eight years or on the expiry of the period specified in this clause, whichever is earlier ;

(iii) The emoluments and other terms and conditions of service of the Registrar shall be such as may be prescribed ;

(iv) When the office of the Registrar is vacant, or when the Registrar is, by reason of illness, absence or any other cause, unable to perform the duties of his office, the duties of the office of the Registrar shall be performed by such person as the Vice-Chancellor may appoint for the purpose.

(2) (a) The Registrar shall have power to take disciplinary action against such of the employees, excluding teachers of the University and academic staff, as may be specified in the orders of the Syndicate and to suspend them pending inquiry, to administer warnings to them or to impose on them the penalty of censure or withholding of increments :

Provided that no such penalty shall be imposed unless the person concerned has been given a reasonable opportunity of showing cause against the action proposed to be taken in regard to him ;

(b) An appeal shall lie to the Vice-Chancellor against any order of the Registrar imposing any of the penalties specified in clause (a) ;

(c) In any case where the inquiry discloses that punishment beyond the powers of the Registrar is called for, the Registrar shall, upon conclusion of the inquiry, make a report to the Vice-Chancellor along with his recommendations ;

Provided that an appeal shall lie to the Syndicate against an order of the Vice-Chancellor imposing any penalty ;

(d) No appeal under clause (b) or clause (c) shall be preferred after the expiry of sixty days from the date on which the order appealed against was received by the appellant.

(3) The Registrar shall be the *ex-officio* Secretary of the Senate, the Syndicate, the Faculties and the Boards of Studies, but shall not be deemed to be a member of any of these authorities.

(4) It shall be the duty of the Registrar,—

(a) to be the custodian of the records, the common seal and such other property of the University as the Syndicate shall commit to his charge ;

(b) to issue all notices convening meetings of the Senate, the Syndicate, the Faculties, the Boards of Studies, the Boards of Examiners and of any Committee appointed by the authorities of the University ;

(c) to keep the minutes of all the proceedings of the meetings of the Senate, the Syndicate, the Faculties, the Boards of Studies, the Boards of Examiners and of any Committee appointed by the authorities of the University ;

(d) to conduct the official correspondence of the Syndicate ;

(e) to supply to the Chancellor, copies of the agenda of the meetings of the authorities of the University as soon as they are issued and the minutes of the proceedings of such meetings ; and

(f) to exercise such other powers and perform such other duties as may be specified in the statutes, the ordinances or the regulations or as may be required, from time to time, by the Syndicate or the Vice-Chancellor.

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(5) In all suits and other legal proceedings by or against the University, the pleadings shall be signed and verified by the Registrar and all processes in such suits and proceedings shall be issued to, and served on, the Registrar."

15. *Amendment of section 15, Tamil Nadu Act 2 of 1982.*—In section 15 of the principal Act,—

(1) in sub-section (1), the words "and the terms and conditions of service of the Finance Officer shall be such as may be specified in the first statutes" shall be omitted;

(2) after sub-section (2), the following sub-sections shall be added, namely:—

"(3) The emoluments and other terms and conditions of service of the Finance Officer shall be such as may be prescribed by the ordinances.

(4) The Finance Officer shall retire on attaining the age of fifty-eight years or on the expiry of the period specified by the Syndicate under sub-section (1), whichever is earlier:

Provided that the Finance Officer shall, notwithstanding his attaining the age of fifty-eight years, continue in office until his successor is appointed and enters upon his office or until the expiry of a period of one year, whichever is earlier.

(5) When the office of the Finance Officer is vacant, or when the Finance Officer is, by reason of illness, absence or any other cause, unable to perform the duties of his office, the duties of the Finance Officer shall be performed by such person as the Vice-Chancellor may appoint for the purpose.

(6) The Finance Officer shall be the *ex-officio* Secretary of the Finance Committee, but shall not be deemed to be a member of such Committee.

(7) The Finance Officer shall,—

(a) exercise general supervision over the funds of the University and shall advise the University as regards its financial policy; and

(b) exercise such other powers and perform such other financial functions as may be assigned to him by the Syndicate or as may be prescribed by the statutes or the ordinances:

Provided that the Finance Officer shall not incur any expenditure or make any investment exceeding such amount as may be prescribed without the previous approval of the Syndicate.

(8) Subject to the control of the Syndicate, the Finance Officer shall—

(a) hold and manage the property and investments of the University including trust and endowed property;

(b) ensure that the limits fixed by the Syndicate for recurring and non-recurring expenditure for a year are not exceeded and that all moneys are expended on the purposes for which they are granted or allotted;

(c) be responsible for the preparation of annual accounts, financial estimates and the budget of the University and for their presentation to the Syndicate;

(d) keep a constant watch on the cash and bank balances and of investments;

(e) watch the progress of the collection of revenue and advise on the methods of collection employed;

(f) ensure that the registers of buildings, land, furniture and equipment are maintained up-to-date, and that stock-checking is conducted, of equipments and other consumable materials in all offices, special centres, specialised laboratories and colleges maintained by the University;

(g) bring to the notice of the Vice-Chancellor any unauthorised expenditure or other financial irregularity and suggest appropriate action to be taken against persons at fault; and

(h) call from any office, centre, laboratory and college maintained by the University, any information or returns that he may consider necessary for the performance of his duties.

(9) The receipt of the Finance Officer or of the person or persons duly authorised in this behalf by the Syndicate for any money payable to the University shall be sufficient discharge for payment of such money."

16. *Amendment of section 18, Tamil Nadu Act 2 of 1982.*—In section 18 of the principal Act, for sub-section (2), the following sub-sections shall be substituted, namely:—

"(2) The Planning Board shall consist of the following members, namely:—

(i) the Vice-Chancellor, who shall be the Chairman of the Board; and

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(ii) not more than eight persons of high academic standing.

(3) The members of the Planning Board shall be appointed by the Chancellor and shall hold office for such period as he may determine.

(4) The Planning Board shall, in addition to all other powers vested in it by this Act, have the right to advise the Syndicate and the Standing Committee on Academic Affairs on any academic matter."

17. *Amendment of section 25, Tamil Nadu Act 2 of 1982.*—In section 25 of the principal Act, in clause (1), the words "except the first statutes" shall be omitted.

18. *Amendment of section 29, Tamil Nadu Act 2 of 1982.*—In section 29 of the principal Act, in sub-section (4), the word "first" shall be omitted.

19. *Amendment of section 34, Tamil Nadu Act 2 of 1982.*—In section 34 of the principal Act,—

(i) sub-section (1) shall be omitted ;

(ii) in sub-section (2), the words "except the first statutes" shall be omitted.

20. *Insertion of new section 44-A in Tamil Nadu Act 2 of 1982.*—After section 44 of the principal Act, the following section shall be inserted, namely :—

"44-A. *Selection Committees.*—(1) There shall be Selection Committees for making recommendations to the Syndicate for appointment to the posts of Professor, Assistant Professor, Reader, Lecturer and Librarian of institutions maintained by the University:

(2) The Selection Committee for appointment to the posts specified in column (1) of the Table below shall consist of the Vice-Chancellor, a nominee of the Chancellor, a nominee of the Government and the persons specified in the corresponding entry in column (2) of the said Table and in the case of appointment of a Professor, Assistant Professor, Reader or Lecturer in a department, where there is no head of the Department, shall also consist of a person nominated

by the Standing Committee on Academic Affairs from among members:—

THE TABLE.

(1)	(2)
Professor, Assistant Professor or Reader.	(i) The Head of the Department concerned, if he is a Professor
	(ii) One Director or a Dean or a Professor to be nominated by the Vice-Chancellor ;
	(iii) Three persons not in the service of the University to be nominated by the Syndicate from out of a panel of names recommended by the Standing Committee on Academic Affairs for their special knowledge of, or interest in, the subject with which the Professor, Assistant Professor or Reader will be concerned.
Lecturer	(i) The Head of the Department concerned ;
	(ii) One Professor to be nominated by the Vice-Chancellor
	(iii) Two persons not in the service of the University to be nominated by the Syndicate from out of a panel of names recommended by the Standing Committee on Academic Affairs for their special knowledge of, or interest in, the subject with which the Lecturer will be concerned

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Librarian

(i) Two persons not in the service of the University, who have special knowledge of the subject of Library Science or Library Administration to be nominated by the Syndicate;

(ii) One person, not in the service of the University, nominated by the Syndicate.

Explanation I.—Where the appointments are being made for an inter-disciplinary project, the Head of the Project shall be deemed to be Head of the Department concerned.

Explanation II.—The Professor to be nominated shall be the Professor concerned with the speciality for which the selection is being made and that the Vice-Chancellor shall consult the Head of the Department and the Dean of Faculty before nominating the Professor.

Explanation III.—At least three out of four or two out of three members, as the case may be, concerned with the speciality referred to under column (2) shall be present at the Selection Committee meeting.

(3) The Vice-Chancellor shall preside at the meetings of a Selection Committee.

(4) The meetings of a Selection Committee shall be convened by the Vice-Chancellor.

(5) The procedure to be followed by a Selection Committee in making recommendations shall be laid down in the ordinances.

(6) If the Syndicate is unable to accept the recommendations made by a Selection Committee, it shall record its reasons and submit the case to the Chancellor for final orders.

(7) Appointments to temporary posts shall be made in the manner indicated below :—

(i) If the temporary vacancy is for a duration longer than one academic session, it shall be filled on the advice of the Selection Committee in accordance with the procedure indicated in the foregoing provisions :

Provided that if the Vice-Chancellor is satisfied that in the interest of work it is necessary to fill the vacancy, the appointment may be made on a temporary basis by a local Selection Committee referred to in sub-clause (ii) for a period not exceeding six months;

(ii) If the temporary vacancy is for a period less than a year, an appointment to such vacancy shall be made on the recommendation of a local Selection Committee consisting of the Dean of the Faculty concerned, the Head of the Department and a nominee of the Vice-Chancellor :

Provided that if the same person holds the offices of the Dean and the Head of the Department, the Selection Committee may consist of two nominees of the Vice-Chancellor :

Provided further that in case of sudden casual vacancies in teaching posts caused by death or any other reason, the Dean may, in consultation with the Head of the Department concerned, make a temporary appointment for a month and report to the Vice-Chancellor and the Registrar about such appointment;

(iii) No teacher appointed temporarily shall, if he is not recommended by a regular Selection Committee for appointment under this Act, be continued in service on such temporary employment unless he is subsequently selected by a local Selection Committee or a regular Selection Committee, for a temporary or permanent appointment, as the case may be. ”.

21. *Substitution of section 46, Tamil Nadu Act 2 of 1982.*—For section 46 of the principal Act, the following section shall be substituted, namely :—

“46. *Deans of Faculties.*—(1) Every Dean of Faculties shall be appointed by the Vice-Chancellor from among the Professors in the Faculty for a period of three years and he shall be eligible for re-appointment :

Provided that a Dean on attaining the age of fifty-eight years shall cease to hold office as such :

Provided further that, if at any time there is no Professor in a Faculty, the Vice-Chancellor shall exercise the powers of the Dean of the Faculty.

(2) When the office of the Dean is vacant or when the Dean is by reason of illness, absence or any other cause, unable to perform the duties of his office, the duties of his office shall be performed by such person as the Vice-Chancellor may appoint for the purpose.

TAMIL NADU GOVERNMENT GAZETTE EXTRAORDINARY.

(3) The Dean shall be the Head of the Faculty and shall be responsible for the conduct and maintenance of the standards of teaching and research in the Faculty. The Dean shall have such other functions as may be prescribed by the ordinances.

(4) The Dean shall have the right to be present and to speak at any meeting of the Boards of Studies or Committees of the Faculty, as the case may be, but shall not have the right to vote thereat unless he is a member thereof."

22. *Omission of section 64, Tamil Nadu Act 2 of 1982.*—Section 64 of the principal Act shall be omitted.

23. *Omission of Schedule to Tamil Nadu Act 2 of 1982.*—The Schedule to the principal Act shall be omitted.

(By order of the Governor)

S. VADIVELU,
*Commissioner and Secretary to Government,
Law Department.*

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 12th December 1986 and is hereby published for general information :—

ACT No. 75 OF 1986.

An Act further to amend the Tamil Nadu Universities Laws.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Thirty-seventh Year of the Republic of India as follows :—

PART I.

Preliminary.

1. *Short title and commencement.*—(1) This Act may be called the Tamil Nadu Universities Laws (Amendment) Act, 1986.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

PART II.

Amendment to the Madras University Act, 1923.

2. *Amendment of section 18, Tamil Nadu Act VII of 1923.*—In section 18 of the Madras University Act, 1923 (Tamil Nadu Act VII of 1923),—

(a) in clause (a), under the heading “*Ex-officio Members*”,—

(i) item (1-A) shall be renumbered as item (1-AAA);

(ii) before item (1-AAA), as so renumbered, the following items shall be inserted, namely :—

“(1-A) The Secretary to Government in-charge of Health and Family Welfare ;

(1-AA) The Secretary to Government in-charge of Law ;” ;

(iii) in item (2), the word "and" occurring at the end shall be omitted;

(iv) in item (3), the word "and" shall be added at the end;

(v) after item (3), the following item shall be added, namely:—

"(4) The Director of Legal Studies.";

(b) after clause (a), the following clause shall be inserted, namely:—

"(aa) In case the Secretary to Government in-charge of Education, or the Secretary to Government in-charge of Health and Family Welfare, or the Secretary to Government in-charge of Law, is unable to attend the meetings of the Syndicate for any reason, he may depute any officer of his department not lower in rank than that of Deputy Secretary to Government to attend the meetings."

PART III.

Amendment to the Madurai-Kamaraj University Act, 1965.

3. *Amendment of section 19, Tamil Nadu Act 33 of 1965.*—In section 19 of the Madurai-Kamaraj University Act, 1965 (Tamil Nadu Act 33 of 1965),—

(a) in clause (a), under the heading "*Class I—Ex-officio Members*",—

(i) item (1-A) shall be re-numbered as item (1-AAA);

(ii) before item (1-AAA), as so re-numbered, the following items shall be inserted, namely:—

"(1-A) The Secretary to Government in-charge of Health and Family Welfare;

(1-AA) The Secretary to Government in-charge of Law;"

(iii) in item (2), the word "and" occurring at the end shall be omitted;

(iv) in item (3), the word "and" shall be added at the end:

(v) after item (3), the following item shall be added, namely:—

“(4) The Director of Legal Studies.”;

(b) after clause (a), the following clause shall be inserted, namely:—

“(aa) In case the Secretary to Government in-charge of Education, or the Secretary to Government in-charge of Health and Family Welfare, or the Secretary to Government in-charge of Law, is unable to attend the meetings of the Syndicate for any reason, he may depute any officer of his department not lower in rank than that of Deputy Secretary to Government to attend the meetings.”.

PART IV.

Amendment to the Bharathiar University Act, 1981.

4. *Amendment of section 24, Tamil Nadu Act 1 of 1982.*—In section 24 of the Bharathiar University Act, 1981 (Tamil Nadu Act 1 of 1982),—

(1) in clause (b), under the heading “*Class 1—Ex-officio Members*”,—

(i) after item (1), the following items shall be inserted, namely:—

“(1-A) The Secretary to Government in-charge of Health and Family Welfare ;

(1-AA) The Secretary to Government in-charge of Law.”;

(ii) in item (3), the word “and” occurring at the end shall be omitted ;

(iii) in item (4), the word “and” shall be added at the end ;

(iv) after item (4), the following item shall be added, namely:—

“(5) The Director of Legal Studies.”;

(2) in clause (d), for the words “the Secretary to Government, Education Department”, the words “the Secretary to Government in-charge of Education, or the Secretary to Government in-charge of Health and Family Welfare, or the Secretary to Government in-charge of Law” shall be substituted.

PART V.

AMENDMENT TO THE BHARATHIDASAN UNIVERSITY
ACT, 1981.

5. *Amendment of section 24, Tamil Nadu Act 2 of 1982.*—In section 24 of the Bharathidasan University Act, 1981 (Tamil Nadu Act 2 of 1982),—

(1) In clause (b), under the heading “Class I—Ex-officio Members”,—

(i) after item (1), the following items shall be inserted, namely:—

“(1-A) The Secretary to Government in-charge of Health and Family Welfare;

(1-AA) The Secretary to Government in-charge of Law;”;

(ii) in item (3), the word “and” occurring at the end shall be omitted;

(iii) in item (4), the word “and” shall be added at the end;

(iv) after item (4), the following item shall be added, namely:—

“(5) The Director of Legal Studies.”;

(2) in clause (d), for the words “the Secretary to Government, Education Department”, the words “the Secretary to Government in-charge of Education, or the Secretary to Government in-charge of Health and Family Welfare, or the Secretary to Government in-charge of Law” shall be substituted.

PART VI.

Amendment to the Mother Teresa Women's University Act, 1984.

6. *Amendment of section 23, Tamil Nadu Act 15 of 1984.*—In section 23 of the Mother Teresa Women's University Act, 1984 (Tamil Nadu Act 15 of 1984),—

(1) in clause (b), under the heading “Class I—Ex-officio Members”,—

(i) in item (2), the word “and” occurring at the end shall be omitted;

(ii) in item (3), the word “and” shall be added at the end:

(iii) after item (3), the following item shall be added, namely :—

“(4) The Secretary to Government in-charge of Health and Family Welfare.”;

(2) in clause (d), after the words “the Secretary to Government in-charge of Social Welfare”, the words “or the Secretary to Government in-charge of Health and Family Welfare” shall be inserted.

(By order of the Governor)

S. VADIVELU,
*Commissioner and Secretary to Government,
Law Department.*



TAMIL NADU GOVERNMENT GAZETTE EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 524]

MADRAS, WEDNESDAY, SEPTEMBER 13, 1989.
AAVANI 28, SUKLA. THIRUVALLUVAR ANDU—2020.

Part IV—Section 2

Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the President on the 11th September 1989 and is hereby published for general information :—

ACT No. 29 OF 1989.

An Act further to amend the Tamil Nadu Universities Laws.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fortieth Year of the Republic of India as follows :—

PART I

Preliminary.

1. (1) This Act may be called the Tamil Nadu Universities Laws (Amendment) Act, 1989.

Short title and commencement.

(2) It shall come into force at once.

PART II

Amendments to the Madras University Act, 1923.

2. Section 5-A of the Madras University Act, 1923 (hereinafter referred to as the principal Act), shall be omitted.

Omission of section 5-A.

3. In section 14 of the principal Act, in clause (b),—

Amendment of section 14.

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted;

Amendment of section 18.

4. In section 18 of the principal Act, in clause (b),—

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted;

(c) the *Explanation* shall be omitted.

Amendment of section 23.

5. In section 23 of the principal Act, in clause (b),—

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted;

(c) the *Explanation* shall be omitted.

PART III.

Amendments to the Annamalai University Act, 1928.

Amendment of section 33.

6. In the Annamalai University Act, 1928 (hereinafter referred to as the principal Act), in sub-section (1) of section 33, for the portion beginning with the words "shall, except in the case of *ex-officio* member." and ending with the expression "21st December 1981", the following shall be substituted, namely:—

"shall except in the case of *ex-officio* members hold office upto the date of the next reconstitution".

Tamil Nadu Act 1 of 1929.

Omission of section 33-A.

7. Section 33-A of the principal Act shall be omitted.

PART IV.

Amendments to the Madurai-Kamaraj University Act, 1965.

Amendment of section 15.

8. In the Madurai-Kamaraj University Act, 1965 (hereinafter referred to as the principal Act), in section 15, in clause (b),—

Tamil Nadu Act 33 of 1965.

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted;

(c) the *Explanation* shall be omitted.

Amendment of section 19.

9. In section 19 of the principal Act, in clause (b),—

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted;

(c) the *Explanation* shall be omitted.

Amendment of section 24.

10. In section 24 of the principal Act, in clause (b),—

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted;

(c) the *Explanation* shall be omitted.

Omission of section 24-A.

11. Section 24-A of the principal Act shall be omitted.

PART V

Amendments to the Anna University Act, 1978.

Tamil Nadu Act 30 of 1978. 12. In the Anna University Act, 1978 (hereinafter referred to as the principal Act), in section 17; in sub-section (4),— *Amendment of Section 17.*

(a) the expression "and such members shall be eligible for election or nomination for not more than another term of three years" shall be omitted;

(b) the second proviso and the *Explanation* thereunder shall be omitted.

13. Section 17-A of the principal Act shall be omitted. *Omission of section 17-A.*

14. In the principal Act, in Schedule II, in Statute 9, in clause (3), the portion beginning with the expression "and such members" and ending with the expression "21st December 1981" shall be omitted. *Amendment of Schedule II.*

PART VI

Amendments to the Bharathiar University Act, 1981.

Tamil Nadu Act 1 of 1982. 15. In the Bharathiar University Act, 1981 (hereinafter referred to as the principal Act), section 7 shall be omitted. *Omission of section 7.*

16. In section 20 of the principal Act, in clause (b),— *Amendment of section 20.*

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted;

17. In section 23 of the principal Act, in sub-section (2), in clause (c),— *Amendment of section 23.*

(a) the expression "and such members shall be eligible for election for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted;

18. In section 24 of the principal Act, in clause (e),— *Amendment of section 24.*

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

PART VII

Amendments to the Bharathidasan University Act, 1981.

Tamil Nadu Act 2 of 1982. 19. In the Bharathidasan University Act, 1981 (hereinafter referred to as the principal Act), section 7 shall be omitted. *Omission of section 7.*

20. In section 20 of the principal Act, in clause (b),— *Amendment of section 20.*

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

21. In section 23 of the principal Act, in sub-section (2), in clause (c),— *Amendment of section 23.*

(a) the expression "and such members shall be eligible for election for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

22. In section 24 of the principal Act, in clause (e),— *Amendment of section 24.*

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

PART VIII.

Amendments to the Tamil University Act, 1982.

23. In the Tamil University Act, 1982 (hereinafter referred to as the principal Act), section 7 shall be omitted.

*Tamil Nadu
Act 9 of
1982.*

24. In section 18 of the principal Act, in clause (c),—

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

25. In section 21 of the principal Act, in clause (e),—

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

PART IX.

Amendments to the Mother Teresa Women's University Act, 1984.

26. In the Mother Teresa Women's University Act, 1984 (hereinafter referred to as the principal Act), section 7 shall be omitted.

*Tamil Nadu
Act 15 of
1984.*

27. In section 20 of the principal Act, in clause (c),—

(a) the expression "and such members shall be eligible for nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

28. In section 23 of the principal Act, in clause (e),—

(a) the expression "and such members shall be eligible for nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

PART X.

Amendments to the Alagappa University Act, 1985.

29. In the Alagappa University Act, 1985 (hereinafter referred to as the principal Act), section 8 shall be omitted.

*Tamil Nadu
Act 23 of
1985.*

30. In section 21 of the principal Act, in clause (c),—

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

31. In section 24 of the principal Act, in sub-section (2), in clause (d),—

(a) the expression "and such members shall be eligible for nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

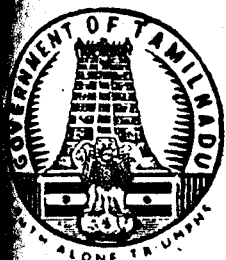
32. In section 25 of the principal Act, in clause (e),—

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

(By order of the Governor.)

P. JEYASINGH PETER,
Secretary to Government, Law Department.



TAMIL NADU GOVERNMENT GAZETTE EXTRAORDINARY

PUBLISHED BY AUTHORITY

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MADRAS, WEDNESDAY, SEPTEMBER 18, 1991

PURATTASI 2, PIRAJORPATHI, THIRUVALLUVAR AANDU—2022

Part IV—Section 2 Tamil Nadu Acts and Ordinances.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the President on the 17th September 1991 and is hereby published for general information:—

ACT No. 26 OF 1991.

An Act further to amend the Tamil Nadu Universities Laws.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-second Year of the Republic of India as follows:—

1. This Act may be called the Tamil Nadu Universities Laws (Amendment) Act, 1991.

Tamil Nadu Act
of 1923.

2. In section 14 of the Madras University Act, 1923, in the proviso to clause (b), for the words "Provided also that", the following shall be substituted, namely:—

Amendment of
Tamil Nadu Act
VII of 1923.

"Provided that a member of the Legislative Assembly of the State of Tamil Nadu shall cease to be a member of the Senate from the date on which he ceases to be a member of the Legislative Assembly of the State of Tamil Nadu:

Provided further that "

Tamil Nadu Act
of 1929.

3. In section 33 of the Annamalai University Act, 1928, to sub-section (4), the following proviso shall be added, namely:—

Amendment of
Tamil Nadu Act
I of 1929.

"Provided that a member of the Tamil Nadu Legislative Assembly shall cease to be a member of the Senate from the date on which he ceases to be a member of the Tamil Nadu Legislative Assembly."

Amendment of
Tamil Nadu Act
33 of 1965.

4. In section 15 of the Madurai-Kamaraj University Act, 1965, in the proviso to clause (b), for the words "Provided also that", the following shall be substituted, namely:—

"Provided that a member of the Legislative Assembly of the State of Tamil Nadu shall cease to be a member of the Senate from the date on which he ceases to be a member of the Legislative Assembly of the State of Tamil Nadu:

Provided further that".

Tamil Nadu
33 of 1965

Amendment of
Tamil Nadu Act
1 of 1982.

5. In section 20 of the Bharathiar University Act, 1981, in the proviso to clause (b), for the words "Provided further that", the following shall be substituted, namely:—

"Provided that a member of the Tamil Nadu Legislative Assembly shall cease to be a member of the Senate from the date on which he ceases to be a member of the Tamil Nadu Legislative Assembly:

Provided further that".

Tamil Nadu
1 of 1982

Amendment of
Tamil Nadu Act
9 of 1982.

6. In section 20 of the Bharathidasan University Act, 1981, in the proviso to clause (b), for the words "Provided further that", the following shall be substituted, namely:—

"Provided that a member of the Tamil Nadu Legislative Assembly shall cease to be a member of the Senate from the date on which he ceases to be a member of the Tamil Nadu Legislative Assembly:

Provided further that".

Tamil Nadu
2 of 1982

Amendment of
Tamil Nadu Act
9 of 1982.

7. In section 18 of the Tamil University Act, 1982, in the proviso to clause (c), for the words "Provided further that", the following shall be substituted, namely:—

"Provided that a member of the Tamil Nadu Legislative Assembly shall cease to be a member of the Senate from the date on which he ceases to be a member of the Tamil Nadu Legislative Assembly:

Provided further that".

Tamil Nadu
9 of 1982

Amendment of
Tamil Nadu Act
23 of 1985

8. In section 21 of the Alagappa University Act, 1985, in the proviso to clause (c), for the words "Provided further that", the following shall be substituted, namely:—

"Provided that a member of the Tamil Nadu Legislative Assembly shall cease to be a member of the Senate from the date on which he ceases to be a member of the Tamil Nadu Legislative Assembly:

Provided further that".

Tamil Nadu
23 of 1985

Amendment of
Tamil Nadu Act
31 of 1990.

9. In section 19 of the Manonmaniam Sundaranar University Act, 1990, in the proviso to clause (b), for the words "Provided that", the following shall be substituted, namely:—

"Provided that a member of the Tamil Nadu Legislative Assembly shall cease to be a member of the Senate from the date on which he ceases to be a member of the Tamil Nadu Legislative Assembly:

Provided further that".

Tamil Nadu
31 of 1990

Tamil Nadu
33 of 1963

10. (1) For the removal of doubts, it is hereby declared that, notwithstanding anything contained in any law for the time being in force or in any judgment decree or order of any court, every person who had been elected to the Senate of the Madras University, the Annamalai University, the Madurai-Kamaraj University, the Bharathiar University, the Bharathidasan University, the Tamil University, the Alagappa University or the Manonmaniam Sundaranar University in his capacity as a member of the Legislative Assembly and who had ceased to be a member of the Legislative Assembly but holding office as a member of the Senate immediately before the date of the publication of this Act in the *Tamil Nadu Government Gazette*, shall cease to be a member of the Senate of the University concerned on the date of the publication of this Act in the *Tamil Nadu Government Gazette*.

Removal of
doubts.

Tamil Nadu
1 of 1982

(2) Every person who ceases to be a member of the Senate by reason of the operation of this Act shall cease to be a member of the Syndicate, Academic Council or any other authority of the University of which he may happen to be a member by virtue of his membership of the Senate.

(By order of the Governor)

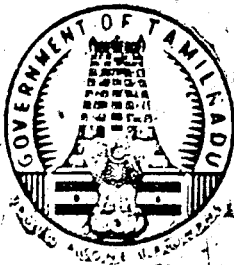
Tamil Nadu
2 of 1982

P. JEYASINGH PETER,
Secretary to Government, Law Department.

Tamil Nadu
9 of 1982

Tamil Nadu
25 of 1985

Tamil Nadu
31 of 1990



**TAMIL NADU
GOVERNMENT GAZETTE
EXTRAORDINARY**

PUBLISHED BY AUTHORITY

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MADRAS, TUESDAY, FEBRUARY 18, 1992

MAASI 6. PIRAJORPATHI, THIRUVALLUVAR AANDU—2023

Part IV—Section 2

Tamil Nadu Acts and Ordinances.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 17th February 1992 and is hereby published for general information :—

ACT No. 3 OF 1992.

An Act further to amend the Tamil Nadu Universities Laws.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-third Year of the Republic of India, as follows :—

1. (1) This Act may be called the Tamil Nadu Universities Laws (Amendment) Act, 1992.

Short title and commencement

(2) It shall be deemed to have come into force on the 10th day of January 1992.

2. In section 11 of the Madurai-Kamaraj University Act, 1965, to sub-section (1), the following proviso shall be added, namely :—

Amendment of Tamil Nadu Act 33 of 1965.

“Provided that if the Chancellor does not approve any of the persons in the panel so recommended by the Committee, he may take steps to constitute another Committee, in accordance with sub-section (2), to give a fresh panel of three different names and shall appoint one of the persons named in the fresh panel as the Vice-Chancellor.”

3. In section 11 of the Anna University Act, 1978, to sub-section (1), the following proviso shall be added, namely :—

Amendment of Tamil Nadu Act 30 of 1978.

“Provided that if the Chancellor does not approve any of the persons in the panel so recommended by the Committee, he may take steps to constitute another Committee, in accordance with sub-section (2), to give a fresh panel of three different names and shall appoint one of the persons named in the fresh panel as the Vice-Chancellor.”

Amendment of
Tamil Nadu
Act 1 of 1982.

4. In section 12 of the Bharathiar University Act, 1981, to sub-section (1), the following proviso shall be added, namely:—

Tamil Nadu
Act 1 of 1982

“Provided that if the Chancellor does not approve any of the persons in the panel so recommended by the Committee, he may take steps to constitute another Committee, in accordance with sub-section (2), to give a fresh panel of three different names and shall appoint one of the persons named in the fresh panel as the Vice-Chancellor.”

Amendment of
Tamil Nadu
Act 2 of 1982.

5. In section 12 of the Bharathidasan University Act, 1981, to sub-section (1), the following proviso shall be added, namely:—

Tamil Nadu
Act 2 of 1982

“Provided that if the Chancellor does not approve any of the persons in the panel so recommended by the Committee, he may take steps to constitute another Committee, in accordance with sub-section (2), to give a fresh panel of three different names and shall appoint one of the persons named in the fresh panel as the Vice-Chancellor.”

Amendment of
Tamil Nadu
Act 9 of 1982.

6. In section 12 of the Tamil University Act, 1982, to sub-section (1), the following proviso shall be added, namely:—

Tamil Nadu
Act 9 of 1982

“Provided that if the Chancellor does not approve any of the persons in the panel so recommended by the Committee, he may take steps to constitute another Committee, in accordance with sub-section (2), to give a fresh panel of three different names and shall appoint one of the persons named in the fresh panel as the Vice-Chancellor.”

Amendment of
Tamil Nadu
Act 15 of 1984.

7. In section 12 of the Mother Teresa Women's University Act, 1984, to sub-section (1), the following proviso shall be added, namely:—

Tamil Nadu
Act 15 of 1984

“Provided that if the Chancellor does not approve any of the persons in the panel so recommended by the Committee, he may take steps to constitute another Committee, in accordance with sub-section (2), to give a fresh panel of three different names and shall appoint one of the persons named in the fresh panel as the Vice-Chancellor.”

Amendment of
Tamil Nadu
Act 23 of 1985.

8. In section 13 of the Alagappa University Act, 1985, to sub-section (1), the following proviso shall be added, namely:—

Tamil Nadu
Act 23 of 1985

“Provided that if the Chancellor does not approve any of the persons in the panel so recommended by the Committee, he may take steps to constitute another Committee, in accordance with sub-section (2), to give a fresh panel of three different names and shall appoint one of the persons named in the fresh panel as the Vice-Chancellor.”

Amendment of
Tamil Nadu
Act 31 of 1990.

9. In section 11 of the Manonmaniam Sundaranar University Act, 1990, to sub-section (1), the following proviso shall be added, namely:—

Tamil Nadu
Act 31 of 1990

“Provided that if the Chancellor does not approve any of the persons in the panel so recommended by the Committee, he may take steps to constitute another Committee, in accordance with sub-section (2), to give a fresh panel of three different names and shall appoint one of the persons named in the fresh panel as the Vice-Chancellor.”

Repeal and saving.

10. (1) The Tamil Nadu Universities Laws (Amendment) Ordinance, 1992 is hereby repealed.

Tamil Nadu
Ordinance
of 1992

(2) Notwithstanding such repeal, anything done or any action taken under the Madurai-Kamaraj University Act, 1965 or the Anna University Act, 1978 or the Bharathiar University Act, 1981 or the Bharathidasan University Act, 1981 or the Tamil University Act, 1982 or the Mother Teresa Women's University Act, 1984 or the Alagappa University Act, 1985 or the Manonmaniam Sundaranar University Act, 1990, as amended by the said Ordinance, shall be deemed to have been done or taken under the respective Act, as amended by this Act.

(By order of the Governor)

MD. ISMAIL,
Secretary to Government,
Law Department.

Tamil Nadu Act 33 of 1965.
Tamil Nadu Act 30 of 1978.
Tamil Nadu Act 1 of 1982.
Tamil Nadu Act 2 of 1982.
Tamil Nadu Act 9 of 1982.
Tamil Nadu Act 15 of 1984.
Tamil Nadu Act 23 of 1985.
Tamil Nadu Act 31 of 1990.

Tamil Nadu Act 9 of 1982.

Tamil Nadu Act 15 of 1984.

Tamil Nadu Act 23 of 1985.

Tamil Nadu Act 31 of 1990.

Tamil Nadu Ordinance of 1991.



**TAMIL NADU
GOVERNMENT GAZETTE
EXTRAORDINARY** PUBLISHED BY AUTHORITY

No. 124]

MADRAS, THURSDAY, FEBRUARY 27, 1992

MAASI 15, PIRAJORPATHI, THIRUVALLUVAR AANDU—2023

Part IV—Section 2

Tamil Nadu Acts and Ordinances.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the President on the 21st February 1992 and is hereby published for general information :—

ACT No. 9 OF 1992.

An Act further to amend the Tamil Nadu Universities Laws.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-second Year of the Republic of India as follows :—

PART I.

PRELIMINARY.

1. (1) This Act may be called the Tamil Nadu Universities Laws (Second Amendment) Act, 1991. Short title and commencement.
- (2) It shall come into force at once.

PART II.

Amendments to the Madras University Act, 1923.

2. After section 5 of the Madras University Act, 1923 (hereinafter referred to as the 1923 Act), the following section shall be inserted, namely :— Insertion of new section 5-A.
- “5-A. *Disqualification for election or nomination to Senate, Syndicate and Academic Council in certain cases.*—(1) Notwithstanding anything contained in section 14, 18 or 23, no person who has held office as a member for a total period of six years in any one or two of the following authorities, namely :—

- (i) the Senate,
(ii) the Syndicate, and
(iii) the Academic Council,

shall be eligible for election or nomination to any of the said three authorities.

Explanation 1.—For the purpose of this sub-section, the expression “period” shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.

Explanation II.—For the purpose of computing the total period of six years referred to in this sub-section, the period of three years during which a person held office in one authority either by election or by nomination and the period of three years during which he held office in another authority either by election or by nomination shall be taken into account and accordingly such person shall not be eligible for election or nomination to any one of the said three authorities:

Provided that for the purpose of this sub-section, a person who has held office in any one of the said three authorities in a casual vacancy for a period not less than one year shall be deemed to have held office for a period of three years in that authority:

Provided further that for the purpose of this section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.

(2) Nothing in sub-section (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 14(a), but not including members of the Syndicate who are not otherwise members of the Senate referred to in item (10),

(ii) *ex-officio* members referred to in section 18 (a), and

(iii) *ex-officio* members referred to in section 23(a), but not including members of the Syndicate who are not otherwise members of the Academic Council referred to in item (5)."

Amendment
of section 14.

3. In section 14 of the 1923 Act, in clause (b), for the expression "Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years", the following shall be substituted, namely:—

"(i) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Senate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression "period" shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

Amendment
of
section 18.

4. In section 18 of the 1923 Act, in clause (b), for the expression "Save as otherwise provided, elected and nominated members of the Syndicate shall hold office for a period of three years", the following shall be substituted, namely:—

"(i) Save as otherwise provided, elected and nominated members of the Syndicate shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Syndicate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression "period" shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

Amendment
of
section 23.

5. In section 23 of the 1923 Act, in clause (b), for the expression "Save as otherwise provided, elected and nominated members of the Academic Council shall hold office for a period of three years", the following shall be substituted, namely:—

"(i) Save as otherwise provided, elected and nominated members of the Academic Council shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Academic Council to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression "period" shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

PART III.

*Amendments to the Annamalai University Act, 1928.*Tamil Nadu
Act I of
1929.

6. In section 33 of the Annamalai University Act, 1928 (hereinafter referred to as the 1929 Act), in sub-section (1), for the words "shall except in the case of *ex-officio* members hold office up to the date of the next reconstitution", the following shall be substituted, namely:—

Amendment
of
section 33.

"shall, except in the case of *ex-officio* member,—

(a) be eligible for election or nomination to the Senate, Academic Council or Syndicate for not more than another period of three years; and

(b) in the case of any other authority or body, hold office up to the date of its next reconstitution :

Provided that where a member is elected or nominated to a casual vacancy to the Senate, Academic Council or Syndicate, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this sub-section.

Explanation.—For the purpose of this sub-section, the expression "period" shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

7. After section 33 of the 1929 Act, the following section shall be inserted, namely:—

Insertion of
new
section 33-A.

"33-A. *Disqualification for election or nomination to Senate, Syndicate and Academic Council in certain cases.*—Notwithstanding anything contained in section 15, 17, 21 or 33,—

(1) no person who has held office as a member for a total period of six years in any one or two of the following authorities, namely:—

(i) the Senate,

(ii) the Syndicate, and

(iii) the Academic Council,

shall be eligible for election or nomination to any of the said three authorities.

Explanation.—For the purpose of computing the total period of six years referred to in this clause, the period of three years during which a person held office in one authority either by election or by nomination and the period of three years during which he held office in another authority either by election or by nomination shall be taken into account and accordingly such person shall not be eligible for election or nomination to any one of the said three authorities :

Provided that for the purpose of this clause, a person who has held office for a period not less than one year in any one of the said three authorities in a casual vacancy under sub-section (3) of section 33 shall be deemed to have held office for a period of three years in that authority:

Provided further that for the purpose of this clause, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account;

(2) nothing in clause (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 15, Class I, but not including members of the Syndicate who are not otherwise members of the Senate referred to in item (11);

(ii) *ex-officio* members referred to in section 17, Class I, but not including members of the Syndicate who are not otherwise members of the Academic Council referred to in item (5);

(iii) *ex-officio* members referred to in section 21, Class I.

Explanation.—For the purpose of this section, the expression “period” shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.”

PART IV.

Amendments to the Madurai Kamaraj University Act, 1965.

Amendment
of
section 15.

8. In section 15 of the Madurai-Kamaraj University Act, 1965 (hereinafter referred to as the 1965 Act), in clause (b), for the expression “Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years”, the following shall be substituted, namely:—

Tamil Nadu
Act 33 of
1965.

“(i) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Senate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression “period” shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.”

Amendment
of
section 19.

9. In section 19 of the 1965 Act, in clause (b), for the expression “Save as otherwise provided, elected and nominated members of the Syndicate shall hold office for a period of three years”, the following shall be substituted, namely:—

“(i) Save as otherwise provided, elected and nominated members of the Syndicate shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Syndicate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression “period” shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.”

Amendment
of
section 24.

10. In section 24 of the 1965 Act, in clause (b), for the expression “Save as otherwise provided, elected and nominated members of the Academic Council shall hold office for a period of three years”, the following shall be substituted, namely:—

“(i) Save as otherwise provided, elected and nominated members of the Academic Council shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Academic Council to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression “period” shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.”

11. After section 24 of the 1965 Act, the following section shall be inserted, namely:—

Insertion of
new
section 24-A.

“24-A. *Disqualification for election or nomination to Senate, Syndicate and Academic Council in certain cases.*—(1) Notwithstanding anything contained in section 15, 19 or 24, no person who has held office as a member for a total period of six years in any one or two of the following authorities, namely:—

- (i) the Senate.
- (ii) the Syndicate, and
- (iii) the Academic Council,

shall be eligible for election or nomination to any of the said three authorities.

Explanation I.—For the purpose of this sub-section, the expression “period” shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.

Explanation II.—For the purpose of computing the total period of six years referred to in this sub-section, the period of three years during which a person held office in one authority either by election or by nomination and the period of three years during which he held office in another authority either by election or by nomination shall be taken into account and accordingly such person shall not be eligible for election or nomination in any one of the said three authorities :

Provided that for the purpose of this sub-section, a person who has held office for a period not less than one year in any one of the said three authorities in a casual vacancy shall be deemed to have held office for a period of three years in that authority:

Provided further that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.

(2) Nothing in sub-section (1) shall have application in respect of:—

(i) *ex-officio* members referred to in section 15 (a), Class I, but not including members of the Syndicate who are not otherwise members of the Senate referred to in item (10);

(ii) *ex-officio* members referred to in section 19 (a), Class I; and

(iii) *ex-officio* members referred to in section 24 (a), Class I, but not including members of the Syndicate who are not otherwise members of the Academic Council referred to in item (5).”

PART. V.

Amendments to the Anna University Act, 1978.

Amendment
of
section 17.

12. In section 17 of the Anna University Act, 1978 (hereinafter referred to as the 1978 Act), in sub-section (4),—

Tamil Nadu
Act 30 of
1978.

(1) for the expression "The term of office of the members of the Syndicate other than the *ex-officio* members shall be three years", the following shall be substituted, namely:—

"The term of office of the members of the Syndicate, other than the *ex-officio* members, shall be three years and such members shall be eligible for election or nomination for not more than another term of three years.";

(2) after the proviso, the following proviso and the *Explanation* shall be added, namely:—

"Provided further that where a member is elected or nominated to the Syndicate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full term of three years for the purpose of this sub-section.

Explanation.—For the purpose of this sub-section, the expression "term" shall include the term held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

Insertion of
new
section 17-A.

13. After section 17 of the 1978 Act, the following section shall be inserted, namely:—

"17-A. *Disqualification for election or nomination to Syndicate and Academic Council in certain cases.*—(1) Notwithstanding anything contained in section 17, 18 or Statute 9 of Schedule II, no person who has held office as a member for a total period of six years in any one or both of the following authorities, namely:—

(i) the Syndicate, and

(ii) the Academic Council,

shall be eligible for election or nomination to any of the said two authorities.

Explanation I.—For the purpose of this sub-section, the expression "period" shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.

Explanation II.—For the purpose of computing the total period of six years referred to in this sub-section, the period of three years during which a person held office in any one authority either by election or by nomination and the period of three years during which he held office in another authority either by election or by nomination shall be taken into account and accordingly such person shall not be eligible for election or nomination to any one of the said two authorities:

Provided that for the purpose of this sub-section, if a person who has held office for a period not less than one year in any one of the said two authorities in a casual vacancy shall be deemed to have held office for a period of three years in that authority:

Provided further that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.

(2). Nothing in sub-section (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 17 (2), clauses (a) to (d) and (g); and

(ii) *ex-officio* members referred to in clause (1) of Statute 9 of Schedule II."

Tamil
Act 1

14. In Schedule II to the 1978 Act, in Statute 9, in clause (3), after the words "three years", the following shall be added, namely :—

Amendment
of
Schedule II.

"and such members shall be eligible for nomination for not more than another term of three years :—

Provided that where a member is nominated to the Academic Council to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full term of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression "term" shall include the term held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.

PART VI.

Amendments to the Bharathiar University Act, 1981.

Tamil Nadu
Act 1 of 1982

15. After section 6 of the Bharathiar University Act, 1981 (hereinafter referred to as Tamil Nadu Act 1 of 1982), the following section shall be inserted, namely :—

Insertion of
new
section 7.

7. Disqualification for election or nomination to Senate, Standing Committee on Academic Affairs and Syndicate in certain cases.—(1) Notwithstanding anything contained in section 20, 23 or 24, no person who has held office as a member for a total period of six years in any one or more of the following authorities of the University, namely :—

- (i) the Senate,
- (ii) the Standing Committee on Academic Affairs, and
- (iii) the Syndicate,

shall be eligible for election or nomination to any of the said three authorities

Explanation I.—For the purpose of this sub-section, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.

Explanation II.—For the purpose of computing the total period of six years referred to in this sub-section, the period of three years during which a person held office in one authority either by election or by nomination and the period of three years during which he held office in another authority either by election or by nomination shall be taken into account and accordingly such person shall not be eligible for election or nomination to any one of the said three authorities :

Provided that for the purpose of this sub-section, a person who has held office for a period not less than one year in any one of the said three authorities in a casual vacancy shall be deemed to have held office for a period of three years in that authority :

Provided further that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.

(2) Nothing in sub-section (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 20 (a), Class I, but not including members of the Syndicate who are not otherwise members of the Senate referred to in item (13); and

(ii) *ex-officio* members referred to in section 23 (2) (a), Class I and section 24 (b), Class I.

Amendment
of
section 20.

16. In section 20 of Tamil Nadu Act 1 of 1982, in clause (b), for the expression "Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years", the following shall be substituted, namely:

"(i) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Senate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression "period" shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

Tamil Na
2 of 19

Amendment
of
section 23.

17. In section 23 of Tamil Nadu Act 1 of 1982, in sub-section (2), in clause (c), for the expression "The members of the Standing Committee on Academic Affairs other than the *ex-officio* members, shall hold office for a period of three years", the following shall be substituted, namely:—

"(i) The members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for election for not more than another period of three years.

(ii) Where a member is elected to the Standing Committee on Academic Affairs to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression "period" shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

Amendment
of
section 24.

18. In section 24 of Tamil Nadu Act 1 of 1982, in clause (c), for the expression "Save as otherwise provided, the members of the Syndicate other than the *ex-officio* members shall hold office for a period of three years", the following shall be substituted, namely:—

"(i) Save as otherwise provided, the members of the Syndicate, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Syndicate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

PART VII.

Amendments to the Bharathidasan University Act, 1981.

Tamil Nadu Act
2 of 1982.

19. After section 6 of the Bharathidasan University Act, 1981 (hereinafter referred to as Tamil Nadu Act 2 of 1982), the following section shall be inserted, namely:—

Insertion of
new
section 7.

“7. Disqualification for election or nomination to Senate, Standing Committee on Academic Affairs and Syndicate in certain cases.—(1) Notwithstanding anything contained in section 20 23 or 24, no person who has held office as a member for a total period of six years in any one or more of the following authorities of the University, namely:—

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- (i) the Senate,
- (ii) the Standing Committee on Academic Affairs, and
- (iii) the Syndicate,

shall be eligible for election or nomination to any of the said three authorities.

Explanation I.—For the purpose of this sub-section, the expression “period” shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.

Explanation II.—For the purpose of computing the total period of six years referred to in this sub-section, the period of three years during which a person held office in one authority either by election or by nomination and the period of three years during which he held office in another authority either by election or by nomination shall be taken into account and accordingly such person shall not be eligible for election or nomination to any one of the said three authorities:

Provided that for the purpose of this sub-section, a person who has held office for a period not less than one year in any one of the said three authorities in a casual vacancy shall be deemed to have held office for a period of three years in that authority:

Provided further that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.

(2) Nothing in sub-section (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 20 (a), Class I, but not including members of the Syndicate who are not otherwise members of the Senate referred to in item (13); and

(ii) *ex-officio* members referred to in section 23 (2) (a), Class I and section 24 (b), Class I.”

20. In section 20 of Tamil Nadu Act 2 of 1982, in clause (b), for the expression “Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years”, the following shall be substituted, namely:—

Amendment
of
section 20.

“(i) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Senate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression “period” shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette.*”

Amendment
of
section 23.

21. In section 23 of Tamil Nadu Act 2 of 1982, in sub-section (2), in clause (c), for the expression “The members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years”, the following shall be substituted, namely:—

“(i) The members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for election for not more than another period of three years.

(ii) Where a member is elected to the Standing Committee on Academic Affairs to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression “period” shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette.*”

Amendment
of
section 24.

22. In section 24 of Tamil Nadu Act 2 of 1982, in clause (e), for the expression “Save as otherwise provided, the members of the Syndicate other than the *ex-officio* members shall hold office for a period of three years”, the following shall be substituted, namely:—

(i) Save as otherwise provided, the members of the Syndicate, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Syndicate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression “period” shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette.*”

PART VIII.

Amendments to the Tamil University Act, 1982.

Insertion of
new
section 7.

23. After section 6 of the Tamil University Act, 1982 (hereinafter referred to as Tamil Nadu Act 9 of 1982), the following section shall be inserted, namely:—

Tamil Nadu
Act 9 of
1982.

“7. *Disqualification for election or nomination to Senate and Syndicate in certain cases.*—(1) Notwithstanding anything contained in section 18 or 21, no person who has held office as a member for a total period of six years in any one or both of the following authorities, namely:—

(i) the Senate, and

(ii) the Syndicate,

shall be eligible for election or nomination to any of the said two authorities.

Explanation I.—For the purpose of this sub-section, the expression “period” shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.

Explanation II.—For the purpose of computing the total period of six years referred to in this sub-section, the period of three years during which a person held office in one authority either by election or by nomination and the period of three years during which he held office in another authority either by election or by nomination shall be taken into account and accordingly such person shall not be eligible for election or nomination to any one of the said two authorities :

Provided that for the purpose of this sub-section, a person who has held office for a period not less than one year in any one of the said two authorities in a casual vacancy shall be deemed to have held office for a period of three years in that authority :

Provided further that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.

(2) Nothing in sub-section (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 18 (a), Class I, but not including members of the Syndicate who are not otherwise members of the Senate referred to in item (9); and

(ii) *ex-officio* members referred to in section 21 (b), Class I.”

24. In section 18 of Tamil Nadu Act 9 of 1982, in clause (c), for the expression “Save as otherwise provided, elected or nominated members of the Senate shall hold office for a period of three years”, the following shall be substituted, namely:— Amendment
of
section 18.

“(i) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Senate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression “period” shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.”

25. In section 21 of Tamil Nadu Act 9 of 1982, in clause (e), for the expression “Save as otherwise provided, elected or nominated members of Syndicate shall hold office for a period of three years”, the following shall be substituted, namely:— Amendment
of
section 21.

“(i) Save as otherwise provided, elected and nominated members of the Syndicate shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Syndicate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression “period” shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991 in the *Tamil Nadu Government Gazette*.”

TAMIL NADU GOVERNMENT GAZETTE EXTRAORDINARY

Insertion of
new
section 7.

The Act referred to as the 1984 Act, the following section shall be inserted, namely:—

"7. *Disqualification for nomination to Academic Committee and Executive Council in certain cases.*—(1) Notwithstanding anything contained in section 20 or 23, no person who has held office as a member for a total period of six years in any one or both of the following authorities, namely:—

- (i) the Academic Committee, and
- (ii) the Executive Council,

shall be eligible for nomination to any of the said two authorities.

Explanation I.—For the purpose of this sub-section, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.

Explanation II.—For the purpose of computing the total period of six years referred to in this sub-section, the period of three years during which a person held office in one authority and the period of three years during which such person held office in another authority shall be taken into account and accordingly such person shall not be eligible for nomination to any one of the said two authorities:

Provided that for the purpose of this sub-section, a person who has held office for a period not less than one year in any one of the said two authorities in a casual vacancy shall be deemed to have held office for a period of three years in that authority:

Provided further that for the purpose of this sub-section, if a person was nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which such person held office in the first mentioned authority alone shall be taken into account.

(2) Nothing in sub-section (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 20 (a), Class I, but not including members of the Executive Council who are not otherwise members of the Academic Committee referred to in item (7) thereof; and

(ii) *ex-officio* members referred to in section 23 (b), Class I."

Amendment
of
section 20.

27. In section 20 of the 1984 Act, in clause (c), for the expression "Save as otherwise provided, nominated members of the Academic Committee shall hold office for a period of three years", the following shall be substituted, namely:—

"(i) Save as otherwise provided, nominated members of the Academic Committee shall hold office for a period of three years and such members shall be eligible for nomination for not more than another period of three years.

(ii) Where a member is nominated to the Academic Committee to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

Tamil
Act
1985.

28. In section 23 of the-1984 Act, in clause (e), for the expression "Save as otherwise provided, nominated members of the Executive Council shall hold office for a period of three years", the following shall be substituted, namely :—

Amendment
of
section 23.

"(i) Save as otherwise provided, nominated members of the Executive Council shall hold office for a period of three years and such members shall be eligible for nomination for not more than another period of three years.

(ii) Where a member is nominated to the Executive Council to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

PART X.

Amendments to the Alagappa University Act, 1985.

29. After section 7 of the Alagappa University Act, 1985 (hereinafter referred to as the 1985 Act), the following section shall be inserted, namely :—

Insertion of
new
section 8.

"8. *Disqualification for election or nomination to Senate, Standing Committee on Academic Affairs and Syndicate in certain cases.*—(1) Notwithstanding anything contained in section 21, 24 or 25, no person who has held office as a member for a total period of six years in any one or more of the following authorities of the University, namely :—

- (i) the Senate,
- (ii) the Standing Committee on Academic Affairs, and
- (iii) the Syndicate,

shall be eligible for election or nomination to any of the said three authorities.

Explanation I.—For the purpose of this sub-section, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.

Explanation II.—For the purpose of computing the total period of six years referred to in this sub-section, the period of three years during which a person held office in one authority either by election or by nomination and the period of three years during which he held office in another authority either by election or by nomination shall be taken into account and accordingly such person shall not be eligible for election or nomination to any one of the said three authorities :

Provided that for the purpose of this sub-section, a person who has held office for a period not less than one year in any one of the said three authorities in a casual vacancy shall be deemed to have held office for a period of three years in that authority :

Provided further that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.

(2) Nothing in sub-section (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 21(a), Class I, but not including members of the Syndicate who are not otherwise members of the Senate referred to in item (10) ;

(ii) *ex-officio* members referred to in section 24 (2) (a), Class I and section 25 (b), Class II ; and

(iii) the Life Member referred to in section 25 (b), Class I."

Amendment
of
section 21.

30. In section 21 of the 1985 Act, in clause (c), for the expression "Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years", the following shall be substituted, namely:—

"(i) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Senate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

Amendment
of
section 24.

31. In section 24 of the 1985 Act, in sub-section (2), in clause (d), for the expression "The members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years", the following shall be substituted, namely:—

"(i) The members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for nomination for not more than another period of three years.

(ii) Where a member is nominated to the Standing Committee on Academic Affairs to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

Amendment
of
section 25.

32. In section 25 of the 1985 Act, in clause (e), for the expression "Save as otherwise provided, the members of the Syndicate other than the life member and the *ex-officio* members, shall hold office for a period of three years", the following shall be substituted, namely:—

"(i) Save as otherwise provided, the members of the Syndicate, other than the life member and the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Syndicate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

PART XI.

Amendments to the Manonmaniam Sundaranar University Act, 1990.

Insertion of
new
section 6-A.

33. After section 6 of the Manonmaniam Sundaranar University Act, 1990 (hereinafter referred to as the 1990 Act), the following section shall be inserted, namely:—

Tamil Nadu
Act 31 of
1990.

"6-A. Disqualification for election or nomination to Senate, Standing Committee on Academic Affairs and Syndicate in certain cases.—(1) Notwithstanding anything contained in section 19, 22 or 23, no person who has held office as a member for a total period of six years in any one or more of the following authorities of the University, namely :—

- (i) the Senate,
- (ii) the Standing Committee on Academic Affairs, and
- (iii) the Syndicate,

shall be eligible for election or nomination to any of the said three authorities.

Explanation I.—For the purpose of this sub-section, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.

Explanation II.—For the purpose of computing the total period of six years referred to in this sub-section, the period of three years during which a person held office in one authority either by election or by nomination and the period of three years during which he held office in another authority either by election or by nomination shall be taken into account and accordingly, such person shall not be eligible for election or nomination to any one of the said three authorities :

Provided that for the purpose of this sub-section, a person who has held office for a period not less than one year in any one of the said three authorities in a casual vacancy shall be deemed to have held office for a period of three years in that authority :

Provided further that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.

(2) Nothing in sub-section (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 19 (a), Class I, but not including members of the syndicate who are not otherwise members of the Senate referred to in item (13); and

(ii) *ex-officio* members referred to in section 22 (2) (a), Class I and section 23 (b), Class I."

34. In section 19 of the 1950 Act, in clause (b), for the expression "Save as otherwise provided, elected and nominated member of the Senate shall hold office for a period of three years", the following shall be substituted, namely :—

Amendment
of
section 19.

"(i) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Senate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

35. In section 22 of the 1990 Act, in sub-section (2), in clause (c), for the expression "The members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years", the following shall be substituted, namely :—

Amendment
of
section 22.

"(i) The members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for election for not more than another period of three years.

(ii) Where a member is elected to the Standing Committee on Academic Affairs to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression “period” shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.”

Amendment
of
section 23.

36. In section 23 of the 1990 Act, in clause (e), for the expression “Save as otherwise provided, the members of the Syndicate, other than the *ex-officio* members, shall hold office for a period of three years”, the following shall be substituted, namely:—

“(i) Save as otherwise provided, the members of the Syndicate, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Syndicate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Explanation.—For the purpose of this clause, the expression “period” shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.”

PART XII.

Special Provision.

Term of office
of certain
members of
authorities
of Univers-
ities to
expire.

37. Notwithstanding anything contained in the 1923 Act, the 1929 Act, the 1965 Act, the 1978 Act, Tamil Nadu Act 1 of 1982, Tamil Nadu Act 2 of 1982, Tamil Nadu Act 9 of 1982, the 1984 Act or the 1985 Act, as amended by this Act, or in any other law for the time being in force or in any judgment, decree or order of a court, the term of office of every member (whether elected or nominated) of the Senate, the Syndicate, the Academic Council, the Standing Committee on Academic Affairs, the Academic Committee or the Executive Council, as the case may be, of the Madras University, the Annamalai University, the Madurai-Kamaraj University, the Anna University, the Bharathiar University, the Barathidasan University, the Tamil University, the Mother Teresa Women's University or the Alagappa University, as the case may be, who has held office as a member in any one or more of the aforesaid authorities of the University concerned for a total period of six years and holding office as such member immediately before the date of the publication of this Act in the *Tamil Nadu Government Gazette*, shall expire on the date of the publication of this Act in the *Tamil Nadu Government Gazette*, and every such member shall vacate his office on and from the date of such publication.

(By order of the Governor)

MD. ISMAIL,

Secretary to Government, Law Department.

No. 14

Nadu Act
1981.

Nadu
1991.

A Group

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 12th June 1992 and is hereby published for general information :—

ACT No. 21 OF 1992.

An Act further to amend the Tamil Nadu Universities Laws.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-third Year of the Republic of India as follows :—

PART I.

PRELIMINARY.

Short title

1. This Act may be called the Tamil Nadu Universities Laws (Second Amendment) Act, 1992.

PART II.

Amendments to the Madurai-Kamaraj University Act, 1965.

Amendment of section 15.

2. In section 15 of the Madurai-Kamaraj University Act, 1965 (hereinafter referred to as the 1965 Act), for the first proviso to clause (b), the following proviso shall be substituted, namely :—

Tamil Nadu Act 33 of 1965.

“ Provided that a member of the Senate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Senate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be.”

Amendment of section 19.

3. In section 19 of the 1965 Act, in the proviso to clause (b), for the words “ Provided also that where an elected or nominated member of the Syndicate”, the following shall be substituted, namely :—

“ Provided that a member of the Syndicate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Syndicate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :

Provided further, that where an elected or nominated member of the Syndicate”.

Amendment of section 24.

4. In section 24 of the 1965 Act, in the proviso to clause (b), for the words “ Provided also that where an elected or nominated member of the Academic Council”, the following shall be substituted, namely :—

“ Provided that a member of the Academic Council who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Academic Council from the date on which he ceases to be a member of that electorate or body, or the holder of that appointment, as the case may be :

Provided further that where an elected or nominated member of the Academic Council”.

PART III.

Amendments to the Anna University Act, 1978.

Amendment of section 17.

5. In section 17 of the Anna University Act, 1978 (hereinafter referred to as the 1978 Act), for the first proviso to sub-section (4), the following proviso shall be substituted, namely :—

“ Provided that a member of the Syndicate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Syndicate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :”

Tamil Nadu Act 32 of 1978

6. In Schedule II to the 1978 Act, in Statute 9, after clause (3), the following clause shall be inserted, namely :— Amendment of
Schedule II.

“(3-A) A member of the Academic Council who is nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Academic Council from the date on which he ceases to be, a member of that electorate or body or the holder of that appointment, as the case may be.”.

PART IV.

Amendments to the Bharathiar University Act, 1981.

7. In section 20 of the Bharathiar University Act, 1981. (hereinafter referred to as Tamil Nadu Act 1 of 1982), for the first proviso to clause (b), the following proviso shall be substituted, namely :— Amendment of
section 20.

“Provided that a member of the Senate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Senate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :”.

8. In section 23 of Tamil Nadu Act 1 of 1982, in sub-section (2), in the proviso to clause (c), for the words “Provided further that”, the following shall be substituted, namely :— Amendment of
section 23.

“Provided that a member of the Standing Committee on Academic Affairs who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Standing Committee on Academic Affairs from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :

Provided further that”.

9. In section 24 of Tamil Nadu Act 1 of 1982, in the proviso to clause (e), for the words “Provided further that”, the following shall be substituted, namely :— Amendment of
section 24.

“Provided that a member of the Syndicate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Syndicate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :

Provided further that”.

PART V.

Amendments to the Bharathidasan University Act, 1981.

10. In section 20 of the Bharathidasan University Act, 1981 (hereinafter referred to as Tamil Nadu Act 2 of 1982), for the first proviso to clause (b), the following proviso shall be substituted, namely :— Amendment of
section 20.

“Provided that a member of the Senate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Senate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :”.

Amendment of
Section 23.

11. In section 23 of Tamil Nadu Act 2 of 1982, in sub-section (2), in the proviso to clause (c), for the words "Provided further that", the following shall be substituted, namely :—

"Provided that a member of the Standing Committee on Academic Affairs who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Standing Committee on Academic Affairs from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :

Provided further that".

Amendment of
section 24.

12. In section 24 of Tamil Nadu Act 2 of 1982, in the proviso to clause (e), for the words "Provided further that", the following shall be substituted, namely :—

"Provided that a member of the Syndicate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Syndicate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :

Provided further that".

PART VI.

Amendments to the Tamil University Act, 1982.

Amendment of
section 18.

13. In section 18 of the Tamil University Act, 1982 (hereinafter referred to as Tamil Nadu Act 9 of 1982), for the first proviso to clause (b), the following proviso shall be substituted, namely :—

"Provided that a member of the Senate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Senate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :"

Amendment of
section 21.

14. In section 21 of Tamil Nadu Act 9 of 1982, in the proviso to clause (e), for the words "Provided further that", the following shall be substituted, namely :—

"Provided that a member of the Syndicate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Syndicate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :

Provided further that".

PART VII.

Amendments to the Mother Teresa Women's University Act, 1984.

Amendment of
section 20.

15. In section 20 of the Mother Teresa Women's University Act, 1984 (hereinafter referred to as the 1984 Act), in the proviso to clause (c), for the words "Provided further that", the following shall be substituted, namely :—

"Provided that a member of the Academic Committee who is nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Academic Committee from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :

Provided further that"

Amendment of
section 23.

16. In section 23 of the 1984 Act, in the proviso to clause (e), for the words "Provided further that", the following shall be substituted, namely:—

"Provided that a member of the Executive Council who is nominated in his capacity as a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Executive Council from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be:

Provided further that".

PART VIII.

Amendments to the Alagappa University Act, 1985.

Amendment of
section 21.

17. In section 21 of the Alagappa University Act, 1985 (hereinafter referred to as the 1985 Act), for the first proviso to clause (c), the following proviso shall be substituted, namely:—

Tamil Nadu Act
23 of 1985.

"Provided that a member of the Senate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Senate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be: "

Amendment of
section 24.

18. In section 24 of the 1985 Act, in sub-section (2), in the proviso to clause (d), for the words "Provided further that", the following shall be substituted, namely:—

"Provided that a member of the Standing Committee on Academic Affairs who is nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Standing Committee on Academic Affairs from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be:

Provided further that".

Amendment of
section 25.

19. In section 25 of the 1985 Act, in the proviso to clause (e), for the words "Provided further that", the following shall be substituted, namely:—

"Provided that a member of the Syndicate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Syndicate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be:

Provided further that".

PART IX.

Amendments to the Manonmaniam Sundaranan University Act, 1990.

Amendment of
section 19.

20. In section 19 of the Manonmaniam Sundaranan University Act, 1990 (hereinafter referred to as the 1990 Act), for the first proviso to clause (b), the following proviso shall be substituted, namely:—

Tamil Nadu Act
31 of 1990.

"Provided that a member of the Senate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Senate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be: "

21. In section 22 of the 1990 Act, in sub-section (2), in the proviso to clause (c), for the words "Provided that", the following shall be substituted, namely:—

"Provided that a member of the Standing Committee on Academic Affairs who is elected in his capacity as, a member of a particular electorate or body, or the holder

of the Standing Committee on Academic Affairs who is elected in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member

of the Standing Committee on Academic Affairs from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :

Provided further that ”.

Amendment of
section 23.

22. In section 23 of the 1990 Act, in the proviso to clause (e), for the words “ Provided that ”, the following shall be substituted, namely :—

“ Provided that a member of the Syndicate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Syndicate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :

Provided further that ”.

PART X.

Removal of
doubts.

23. For the removal of doubts, it is hereby declared that, notwithstanding anything contained in any law for the time being in force or in any judgment, decree or order of any court, every person who had been elected or nominated to the Senate, the Syndicate, the Academic Council, the Standing Committee on Academic Affairs, the Academic Committee or the Executive Council, as the case may be, of the Madurai-Kamaraj University, the Anna University, the Bharathiar University, the Bharathidasan University, the Tamil University, the Mother Teresa Women's University, the Alagappa University or the Manonmaniam Sundaranar University, as the case may be, in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, and who had ceased to be, a member of that electorate or body, or the holder of that appointment, but holding office as a member in any of the aforesaid authorities of the University concerned immediately before the date of the publication of this Act in the *Tamil Nadu Government Gazette*, shall cease to be a member of that authority in the University concerned on the date of the publication of this Act in the *Tamil Nadu Government Gazette*.

(By order of the Governor.)

MD. ISMAIL,
Secretary to Government, Law Department.

member
in his capacity
of a particular
electorate or body
or the holder of that
appointment, as the case
may be :

The following Act of the Tamil Nadu Legislative Assembly received the assent of the President on the 9th December 1998 and is hereby published for general information:—

ACT No. 41 OF 1998.

An Act further to amend the Tamil Nadu Universities Laws.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-eighth Year of the Republic of India as follows :—

PART I.

PRELIMINARY.

- Short title and comment. 1
1. (1) This Act may be called the Tamil Nadu Universities Laws (Amendment) Act, 1997.
 - (2) It shall come into force at once.

PART II.

AMENDMENTS TO THE CHENNAI UNIVERSITY ACT, 1923.

- Amendment of section 5-A. 2. In section 5-A of the Chennai University Act, 1923 (hereinafter referred to as the 1923 Act), for the marginal heading and sub-section (1), the following shall be substituted, namely:—
- Tamil Nadu Act VII of 1923.

“Restriction for election or nomination to Senate, Syndicate and Academic Council in certain cases.—(1) Notwithstanding anything contained in sections 14, 18 or 23, any person who has completed two terms of three years each, continuously in any one or two of the following authorities of the University, namely :—

- (i) the Senate,
- (ii) the Syndicate, and
- (iii) the Academic Council,

shall be eligible, after a period of three years has elapsed from the date of his ceasing to be such member, for election or nomination to any of the abovementioned authorities :

Provided that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.”

3. In section 14 of the 1923 Act, for clause (b) excluding the provisos, the following shall be substituted, namely :— Amendment of section 14.

“(b) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination :”.

4. In section 18 of the 1923 Act, for clause (b) excluding the provisos, the following shall be substituted, namely :— Amendment of section 18.

“(b) Save as otherwise provided, elected and nominated members of the Syndicate shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination :”.

5. In section 23 of the 1923 Act, for clause (b) excluding the provisos, the following shall be substituted, namely :— Amendment of section 23.

“(b) Save as otherwise provided, elected and nominated members of the Academic Council shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination :”.

PART III.

AMENDMENTS TO THE ANNAMALAI UNIVERSITY ACT, 1928.

6. In section 33 of the Annamalai University Act, 1928 (hereinafter referred to as the 1929 Act), for sub-section (1) including the proviso and the *Explanation* thereunder, the following sub-section shall be substituted, namely :— Amendment of section 33.

“(1) Save as otherwise provided, the authorities and other bodies connected with the University shall be reconstituted every three years and a member of every such authority or body, shall, except in the case of *ex-officio* members,—

(a) be eligible for re-election or re-nomination to the Senate, Academic Council or Syndicate; and

(b) in the case of any other authority or body hold office upto the date of its next reconstitution.”.

7. For section 33-A of the 1929 Act, the following section shall be substituted, namely :— Substitution of section 33-A.

“33-A. *Restriction for election or nomination to Senate, Academic Council and Syndicate in certain cases.*—(1) Notwithstanding anything contained in sections 15, 17, 21 or 33, any person who has completed two terms of three years each, continuously in any one or two of the following authorities of the University, namely :—

(i) the Senate,

(ii) the Academic Council, and

(iii) the Syndicate,

shall be eligible, after a period of three years has elapsed from the date of his ceasing to be such member, for election or nomination to any of the above-mentioned authorities :

Provided that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account

(2) Nothing in sub-section (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 15, Class I, but not including members of the Syndicate who are not otherwise members of the Senate referred to in item (1) ;

(ii) *ex-officio* members referred to in section 17, Class I, but not including members of the Syndicate who are not otherwise members of the Academic Council referred to in item (5); and

(iii) *ex-officio* members referred to in section 21, Class I.

PART IV.

AMENDMENTS TO THE MADURAI-KAMARAJ UNIVERSITY ACT, 1965.

Amendment of section 15.

8. In section 15 of the Madurai-Kamaraj University Act, 1965 (hereinafter referred to as the 1965 Act), for clause (b) excluding the provisos, the following shall be substituted, namely :—

Tamil Nadu Act 33 of 1965.

“(b) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination”.

Amendment of section 19.

9. In section 19 of the 1965 Act, for clause (b) excluding the provisos, the following shall be substituted, namely :—

“(b) Save as otherwise provided, elected and nominated members of the Syndicate shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination”.

Amendment of section 24.

10. In section 24 of the 1965 Act, for clause (b) excluding the provisos, the following shall be substituted, namely :—

“(b) Save as otherwise provided, elected and nominated members of the Academic Council shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination”.

Amendment of section 24-A.

11. In section 24-A of the 1965 Act, for the marginal heading and sub-section (1), the following shall be substituted, namely :—

“*Restriction for election or nomination to Senate, Syndicate and Academic Council in certain cases.*—(1) Notwithstanding anything contained in sections 15, 19 or 24, any person who has completed two terms of three years each, continuously in any one or two of the following authorities of the University, namely :—

- (i) the Senate,
- (ii) the Syndicate, and
- (iii) the Academic Council,

shall be eligible, after a period of three years has elapsed from the date of his ceasing to be such member, for election or nomination to any of the abovementioned authorities :

Provided that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.”.

PART V.

AMENDMENTS TO THE ANNA UNIVERSITY ACT, 1978.

Amendment of section 17.

12. In section 17 of the Anna University Act, 1978 (hereinafter referred to as the 1978 Act), in sub-section (4),—

Tamil Nadu Act 30 of 1978.

(1) for the expression beginning with the words “The term of office of the members” and ending with the words “another term of three years”, the following shall be substituted, namely :—

"The term of office of the members of the Syndicate, other than the *ex-officio* members, shall be three years and such members shall be eligible for re-election or re-nomination;"

(2) the second proviso including the *Explanation* thereunder, shall be omitted.

13. In section 17-A of the 1978 Act, for the marginal heading and sub-section (1), the following shall be substituted, namely:— Amendment of section 17-A.

"Restriction for election or nomination to Syndicate and Academic Council in certain cases.—(1) Notwithstanding anything contained in section 17 or section 18 of Statute 9 of Schedule II, any person who has completed two terms of three years each, continuously in any one or both of the following authorities of the University, namely:—

- (i) the Syndicate, and
- (ii) the Academic Council,

shall be eligible, after a period of three years has elapsed from the date of his ceasing to be such member, for election or nomination to any of the above mentioned authorities :

Provided that for the purpose of this sub-section if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account."

14. In Schedule II to the 1978 Act, in Statute 9, for clause (3), the following clause shall be substituted, namely:— Amendment of Schedule II.

"(3) The term of office of the members, other than *ex-officio* members, shall be three years and such members shall be eligible for re-nomination."

PART VI.

AMENDMENTS TO THE BHARATHIAR UNIVERSITY ACT, 1981.

Tamil Nadu
Act 1 of 1982.

15. In section 7 of the Bharathiar University Act, 1981 (hereinafter referred to as Tamil Nadu Act 1 of 1982), for the marginal heading and sub-section (1), the following shall be substituted, namely:— Amendment of section 7.

"Restriction for election or nomination to Senate, Standing Committee on Academic Affairs and Syndicate in certain cases.—(1) Notwithstanding anything contained in sections 20, 23 or 24, any person who has completed two terms of three years each, continuously in any one or two of the following authorities of the University, namely:—

- (i) the Senate,
- (ii) the Standing Committee on Academic Affairs, and
- (iii) the Syndicate,

shall be eligible, after a period of three years has elapsed from the date of his ceasing to be such member, for election or nomination to any of the above mentioned authorities :

Provided that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account."

Amendment of section 20. 16. In section 20 of Tamil Nadu Act 1 of 1982, for clause (b) excluding the provisos, the following shall be substituted, namely :—

“(b) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination;”.

Amendment of section 23. 17. In section 23 of Tamil Nadu Act 1 of 1982, in sub-section (2), for clause (c) excluding the provisos, the following shall be substituted, namely :—

“(c) The Members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for re-election;”.

Amendment of section 24. 18. In section 24 of Tamil Nadu Act 1 of 1982, for clause (c) excluding the provisos, the following shall be substituted, namely :—

“(c) Save as otherwise provided, the members of the Syndicate, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination;”.

PART VII.

AMENDMENTS TO THE BHARATHIDASAN UNIVERSITY ACT, 1981.

Amendment of section 7. 19. In section 7 of the Bharathidasan University Act, 1981 (hereinafter referred to as Tamil Nadu Act 2 of 1982), for the marginal heading and sub-section (1), the following shall be substituted, namely :—

“*Restriction for election or nomination to Senate, Standing Committee on Academic Affairs and Syndicate in certain cases.*—(1) Notwithstanding anything contained in section 20, 23 or 24, any person who has completed two terms of three years each, continuously in any one or two of the following authorities of the University, namely :—

- (i) the Senate,
- (ii) the Standing Committee on Academic Affairs, and
- (iii) the Syndicate,

shall be eligible, after a period of three years has elapsed from the date of his ceasing to be such member, for election or nomination to any of the above mentioned authorities :

Provided that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.”.

Amendment of section 20. 20. In section 20 of Tamil Nadu Act 2 of 1982, for clause (b) excluding the provisos, the following shall be substituted, namely :—

“(b) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination;”.

Amendment of section 23. 21. In section 23 of Tamil Nadu Act 2 of 1982 in sub-section (2), for clause (c) excluding the provisos, the following shall be substituted, namely :—

“(c) The members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for re-election;”.

Amendment of section 24. 22. In section 24 of Tamil Nadu Act 2 of 1982, for clause (e) excluding the provisos, the following shall be substituted, namely :—

“(e) Save as otherwise provided, the members of the Syndicate, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination :”.

PART VIII.

AMENDMENTS TO THE MOTHER TERESA WOMEN'S UNIVERSITY ACT, 1984.

Tamil Nadu
15 of 1984.

23. In section 7 of the Mother Teresa Women's University Act, 1984 (hereinafter referred to as the 1984 Act), for the marginal heading and sub-section (1), the following shall be substituted, namely:—

Amendment of
section 7.

Restriction for nomination to Academic Committee and Executive Council in certain cases.—(1) Notwithstanding anything contained in sections 20 or 23, any person who has completed two terms of three years each, continuously in any one or both of the following authorities of the University, namely:—

(i) the Academic Committee, and

(ii) the Executive Council,

shall be eligible, after a period of three years has elapsed from the date of his ceasing to be such member, for nomination to any of the above mentioned authorities:

Provided that for the purpose of this sub-section, if a person was nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which such person held office in the first mentioned authority alone shall be taken into account.”.

24. In section 20 of the 1984 Act, for clause (c) excluding the provisos, the following shall be substituted, namely:—

Amendment of
section 20.

“(c) Save as otherwise provided, nominated members of the Academic Committee shall hold office for a period of three years and such members shall be eligible for re-nomination :”.

25. In section 23 of the 1984 Act, for clause (e) excluding the provisos, the following shall be substituted, namely:—

Amendment of
section 23.

“(e) Save as otherwise provided, nominated members of the Executive Council shall hold office for a period of three years and such members shall be eligible for re-nomination :”.

PART IX.

AMENDMENTS TO THE ALAGAPPA UNIVERSITY ACT, 1985.

Tamil Nadu
15 of 1985.

26. In section 8 of the Alagappa University Act, 1985 (hereinafter referred to as the 1985 Act), for the marginal heading and sub-section (1), the following shall be substituted, namely:—

Amendment of
section 8.

Restriction for election to Senate Standing Committee on Academic Affairs and Syndicate in certain cases.—(1) Notwithstanding anything contained in section 21, 24 or 25, any person who has completed two terms of three years each, continuously in any one or two of the following authorities of the University, namely:—

(i) the Senate,

(ii) the Standing Committee on Academic Affairs, and

(iii) the Syndicate,

shall be eligible, after a period of three years has elapsed from the date of his ceasing to be such member, for election or nomination to any of the above mentioned authorities :

Provided that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account."

Amendment of section 21. 27. In section 21 of the 1985 Act, for clause (c) excluding the provisos, the following shall be substituted, namely:—

"(c) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination:"

Amendment of section 24. 28. In section 24 of the 1985 Act, in sub-section (2), for clause (d), the following clause shall be substituted, namely:—

"(d) The members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for re-nomination:"

Amendment of section 25. 29. In section 25 of the 1985 Act, for clause (e) excluding the provisos, the following shall be substituted, namely:—

"(e) Save as otherwise provided, the members of the Syndicate, other than the life member and the *ex-officio* members shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination."

PART X.

AMENDMENTS TO THE MANONMANIAM SUNDARANAR UNIVERSITY ACT, 1990.

Amendment of section 6-A. 30. In section 6-A of the Manonmaniam Sundaranar University Act, 1990 Tamil Nadu (hereinafter referred to as the 1990 Act), for the marginal heading and sub-section Act 31 of (1), the following shall be substituted, namely:—

"*Restriction for election or nomination to Senate, Standing Committee on Academic Affairs and Syndicate in certain cases.*— (1) Notwithstanding anything contained in section 19, 22 or 23, any person who has completed two terms of three years each, continuously in any one or two of the following authorities of the University, namely:—

- (i) the Senate,
- (ii) the Standing Committee on Academic Affairs, and
- (iii) the Syndicate,

shall be eligible, after a period of three years has elapsed from the date of his ceasing to be such member, for election or nomination to any of the above mentioned authorities:

Provided that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account."

31. In section 19 of the 1990 Act, for clause (b) excluding the provisos, the following shall be substituted, namely:— Amendment of section 19.

"(b) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination:"

32. In section 22 of the 1990 Act, in sub-section (2), for clause (c) excluding the provisos, the following shall be substituted, namely:— Amendment of section 22.

"(c) The members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years and such member shall be eligible for re-election:"

33. In section 23 of the 1990 Act, for clause (e) excluding the provisos, the following shall be substituted, namely:— Amendment of section 23.

"(e) Save as otherwise provided, the members of the Syndicate, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination:"

(By order of the Governor.)

A.K. RAJAN,
Secretary to Government,
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the President on the 14th September 2002 and is hereby published for general information:—

ACT No. 35 OF 2002.

An Act further to amend the Tamil Nadu Universities Laws.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-third Year of the Republic of India as follows:—

PART-I

PRELIMINARY.

1. (1) This Act may be called the Tamil Nadu Universities Laws (Amendment) Act, 2002.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

PART - II

AMENDMENTS TO THE CHENNAI UNIVERSITY ACT, 1923.

2. In section 2 of the Chennai University Act, 1923 (hereafter in this Part referred to as the 1923 Act),-

Amendment of section 2.

(1) in clause (aaaa), the following expression shall be added at the end, namely:-

“and includes constituent colleges;”;

(2) after clause (aaaa), the following clause shall be inserted, namely:-

“(aaaaa) “constituent college” means any college or institution specified in Schedule-III;”.

3. After Chapter IX of the 1923 Act, the following Chapter shall be inserted, namely:-

Insertion of new Chapter IX-A.

“CHAPTER IX-A

TRANSFER OF CERTAIN COLLEGES, EMPLOYEES AND FUNDS.

45-A. Transfer of certain colleges to University.—(1) Notwithstanding anything contained in this Act or the statutes, regulations, ordinances and orders made thereunder, on and from the date of commencement of the Tamil Nadu Universities Laws (Amendment) Act, 2002 (hereafter in this Chapter referred to as the notified date), the colleges and institutions specified in Schedule III shall be transferred to, and maintained by, the Chennai University as the constituent colleges of that University.

(2) On and from the notified date, the control and management of the constituent colleges specified in sub-section (1) and all properties, assets and liabilities of the Government in relation thereto shall stand transferred to, and vest in, the Chennai University.

45-B. Transfer of certain employees.— (1) Every person, who immediately before the notified date, is serving in the college or institution specified in Schedule III shall, as from the said date, become an employee of the University and shall cease to be an employee of the Government.

(2) Every person referred to in sub-section (1) shall hold office under the Chennai University for the same tenure at the same remuneration and upon the same rights and privileges as to pension or gratuity, if any, and other matters as he would have held the same on the notified date as if the Tamil Nadu Universities Laws (Amendment) Act, 2002 had not been passed.

(3) The liability to pay pension and gratuity to the persons referred to in sub-section (1) shall be the liability of the Chennai University.

45-C. Transfer of accumulations in Provident Fund and other like Funds.— (1) The sums at the credit of the Provident Fund Accounts of the persons referred to in sub-section (1) of section 45-B as on the notified date shall be transferred to the Chennai University and the liability in respect of the said Provident Fund Accounts shall be the liability of the Chennai University.

(2) There shall be paid to the Chennai University out of the accumulations in the superannuation fund and other like funds, if any, of the Government, such amounts as have been credited to the superannuation fund or other like funds, if any, on behalf of the persons referred to in sub-section (1) of section 45-B. The amounts so paid shall form part of the superannuation fund or other like funds, if any, that may be established by the Chennai University for the benefit of its employees."

Addition of new
Schedule III.

4. After Schedule II of the 1923 Act, the following Schedule shall be added, namely:—

"SCHEDULE III.

[See-section 2 (aaaaa).]

Serial number (1)	Name of the college (2)
1.	Presidency College (Autonomous), Chennai.
2.	Government Arts College for Men, Nandanam, Chennai.
3.	Dr. Ambedkar Government Arts College, Vyasarpadi, Chennai.
4.	Queen Mary's College (Autonomous), Chennai.
5.	Bharathi Women's College (Autonomous), Chennai.
6.	Quaid-e-Millet Government College for Women, Anna Salai, Chennai.
7.	Institute of Advanced Study in Education, Saidapet, Chennai.
8.	Lady Willingdon Institute of Advanced Studies in Education, Chennai.
9.	Rajeswari Vedhachalam Government Arts College, Chengalpattu.
10.	Loganatha Narayanasamy Government Arts College, Ponneri.
11.	Sri Subramaniasamy Government Arts College, Tiruttani."

PART - III

AMENDMENTS TO THE MADURAI-KAMARAJ UNIVERSITY ACT, 1965.

Act 65.
5. In section 1 of the Madurai-Kamaraj University Act, 1965 (hereafter in this Part referred to as the 1965 Act), in sub-section (3), for the expression "It applies to all colleges and institutions", the expression "It applies to all constituent colleges, colleges and institutions" shall be substituted.

Amendment of section 1.

6. In section 2 of the 1965 Act,

Amendment of section 2.

(1) in clause (c), the following expression shall be added at the end, namely:—

"and includes constituent colleges;"

(2) after clause (c), the following clause shall be inserted, namely:—

"(cc) "constituent college" means Government Arts College, Melur and Sri Meenakshi Government Arts College for Women, Madurai;"

7. After Chapter VIII of the 1965 Act, the following Chapter shall be inserted, namely:—

Insertion of new Chapter VIII-A.

"CHAPTER VIII-A

TRANSFER OF CERTAIN COLLEGES, EMPLOYEES AND FUNDS.

40-A. *Transfer of certain colleges to University.*—(1) Notwithstanding anything contained in this Act or the statutes, regulations, ordinances and orders made thereunder, on and from the date of commencement of the Tamil Nadu Universities Laws (Amendment) Act, 2002 (hereafter in this Chapter referred to as the notified date), the colleges specified in clause (cc) of section 2 shall be transferred to and maintained by the Madurai-Kamaraj University as the constituent colleges of that University.

(2) On and from the notified date, the control and management of the constituent colleges specified in sub-section (1) and all properties, assets and liabilities of the Government in relation thereto shall stand transferred to, and vest in, the Madurai-Kamaraj University.

40-B. *Transfer of certain employees.*—(1) Every person, who immediately before the notified date, is serving in the college specified in clause (cc) of section 2 shall, as from the said date, become an employee of the University and shall cease to be an employee of the Government.

(2) Every person referred to in sub-section (1) shall hold office under the Madurai-Kamaraj University for the same tenure at the same remuneration and upon the same rights and privileges as to pension or gratuity, if any, and other matters as he would have held the same on the notified date as if the Tamil Nadu Universities Laws (Amendment) Act, 2002 had not been passed.

(3) The liability to pay pension and gratuity to the persons referred to in sub-section (1) shall be the liability of the Madurai-Kamaraj University.

40-C. Transfer of accumulations in Provident Fund and other like Funds.—(1) The sums at the credit of the Provident Fund Accounts of the persons referred to in sub-section (1) of section 40-B as on the notified date shall be transferred to the Madurai-Kamaraj University and the liability in respect of the said Provident Fund Accounts shall be the liability of the Madurai-Kamaraj University.

(2) There shall be paid to the Madurai-Kamaraj University out of the accumulations in the superannuation fund and other like funds, if any, of the Government, such amounts as have been credited to the superannuation fund or other like funds, if any, on behalf of the persons referred to in sub-section (1) of section 40-B. The amounts so paid shall form part of the superannuation fund or other like funds, if any, that may be established by the Madurai-Kamaraj University for the benefit of its employees."

PART - IV

AMENDMENTS TO THE BHARATHIAR UNIVERSITY ACT, 1981.

Amendment of section 1.

8. In section 1 of the Bharathiar University Act, 1981 (hereafter in this Part referred to as Tamil Nadu Act 1 of 1982), in sub-section (3), for the expression "It applies to all colleges and institution", the expression "It applies to all constituent colleges, colleges and institutions" shall be substituted.

Tamil Nadu Act 1 of 1982

Amendment of section 2.

9. In section 2 of Tamil Nadu Act 1 of 1982,—

(1) in clause (d), the following expression shall be added at the end, namely:—

"and includes constituent colleges;"

(2) after clause (d), the following clause shall be inserted, namely:—

"(dd) "constituent college" means any college specified in the Schedule;"

Insertion of new Chapter IX-A.

10. After Chapter IX of Tamil Nadu Act 1 of 1982, the following Chapter shall be inserted, namely:—

"CHAPTER IX-A

TRANSFER OF CERTAIN COLLEGES, EMPLOYEES AND FUNDS.

46-A. Transfer of certain colleges to University.—(1) Notwithstanding anything contained in this Act or the statutes, regulations, ordinances and orders made thereunder, on and from the date of commencement of the Tamil Nadu Universities Laws (Amendment) Act, 2002 (hereafter in this Chapter referred to as the notified date), the colleges specified in the Schedule shall be transferred to and maintained by the Bharathiar University as the constituent colleges of that University.

(2) On and from the notified date, the control and management of the constituent colleges specified in sub-section (1) and all properties, assets and liabilities of the Government in relation thereto shall stand transferred to, and vest in, the Bharathiar University.

46-B. Transfer of certain employees.—(1) Every person, who immediately before the notified date, is serving in the colleges specified in the Schedule shall, as from the said date, become an employee of the University and shall cease to be an employee of the Government.

(2) Every person referred to in sub-section (1) shall hold office under the Bharathiar University for the same tenure at the same remuneration and upon the same rights and privileges as to pension or gratuity, if any, and other matters as he would have held the same on the notified date as if the Tamil Nadu Universities Laws (Amendment) Act, 2002 had not been passed.

(3) The liability to pay pension and gratuity to the persons referred to in sub-section (1) shall be the liability of the Bharathiar University.

46-C. Transfer of accumulations in Provident Fund and other like Funds.—(1) The sums at the credit of the Provident Fund Accounts of the persons referred to in sub-section (1) of section 46-B as on the notified date shall be transferred to the Bharathiar University and the liability in respect of the said Provident Fund Accounts shall be the liability of the Bharathiar University.

(2) There shall be paid to the Bharathiar University out of the accumulations in the superannuation fund and other like funds, if any, of the Government, such amounts as have been credited to the superannuation fund or other like funds, if any, on behalf of the persons referred to in sub-section (1) of section 46-B. The amounts so paid shall form part of the superannuation fund or other like funds, if any, that may be established by the Bharathiar University for the benefit of its employees."

11. After section 65 of Tamil Nadu Act 1 of 1982, the following Schedule shall be added, namely:—

Addition of new Schedule.

"THE SCHEDULE

[See section 2 (dd)]

Serial number. (1)	Name of the college. (2)
1.	Government Arts College (Autonomous), Coimbatore.
2.	Government College of Education, Coimbatore.
3.	L.R. Govindarajulu Government Arts College for Women, Tiruppur.
4.	Chickanna Government Arts College, Tiruppur.
5.	Government Arts College, Udumalpet.
6.	Government Arts College, Udthagamandalam."

PART - V

AMENDMENTS TO THE BHARATHIDASAN UNIVERSITY ACT, 1981.

12. In section 1 of the Bharathidasan University Act, 1981 (hereafter in this Part referred to as Tamil Nadu Act 2 of 1982), in sub-section (3), for the expression "It applies to all colleges and institution", the expression "It applies to all constituent colleges, colleges and institutions" shall be substituted.

Amendment of section 1.

13. In section 2 of Tamil Nadu Act 2 of 1982,—

(1) in clause (d), the following expression shall be added at the end, namely:—

"and includes constituent colleges;"

(2) after clause (d), the following clause shall be inserted, namely:—

"(dd) "constituent colleges" means any college specified in the Schedule;"

Amendment of section 2.

14. After Chapter IX of Tamil Nadu Act 2 of 1982, the following Chapter shall be inserted, namely:—

Insertion of new Chapter IX-A.

"CHAPTER IX-A

TRANSFER OF CERTAIN COLLEGES, EMPLOYEES AND FUNDS.

46-A. Transfer of certain colleges to University.—(1) Notwithstanding anything contained in this Act or the statutes, regulations, ordinances and orders made thereunder,

on and from the date of commencement of the Tamil Nadu Universities Laws (Amendment) Act, 2002 (hereafter in this Chapter referred to as the notified date), the colleges specified in the Schedule shall be transferred to, and maintained by, the Bharathidasan University as the constituent colleges of that University.

(2) On and from the notified date, the control and management of the constituent colleges specified in sub-section (1) and all properties, assets and liabilities of the Government in relation thereto shall stand transferred to, and vest in, the Bharathidasan University.

46-B. Transfer of certain employees.—(1) Every person, who immediately before the notified date, is serving in the college specified in the Schedule shall, as from the said date, become an employee of the University and shall cease to be an employee of the Government.

(2) Every person referred to in sub-section (1) shall hold office under the Bharathidasan University for the same tenure at the same remuneration and upon the same rights and privileges as to pension or gratuity, if any, and other matters as he would have held the same on the notified date as if the Tamil Nadu Universities Laws (Amendment) Act, 2002 had not been passed.

(3) The liability to pay pension and gratuity to the persons referred to in sub-section (1) shall be the liability of the Bharathidasan University.

46-C. Transfer of accumulations in Provident Fund and other like Funds.—(1) The sums at the credit of the Provident Fund Accounts of the persons referred to in sub-section (1) of section 46-B as on the notified date shall be transferred to the Bharathidasan University and the liability in respect of the said Provident Fund Accounts shall be the liability of the Bharathidasan University.

(2) There shall be paid to the Bharathidasan University out of the accumulations in the superannuation fund and other like funds, if any, of the Government, such amounts as have been credited to the superannuation fund or other like funds, if any, on behalf of the persons referred to in sub-section (1) of section 46-B. The amounts so paid shall form part of the superannuation fund or other like funds, if any, that may be established by the Bharathidasan University for the benefit of its employees."

Addition of new
Schedule.

15. After section 65 of Tamil Nadu Act 2 of 1982, the following Schedule shall be added, namely:-

"THE SCHEDULE

[See section 2 (dd)]

Serial number.	Name of the college.
(1)	(2)
1.	Periyar EVR College, Tiruchirappalli.
2.	Government Arts College, Tiruvarampur, Tiruchirappalli.
3.	Arignar Anna Government Arts College, Musiri.
4.	Raja Serfoji Government Arts College, Thanjavur.
5.	Kunthavai Nachiar Government Arts College for Women, Thanjavur.

6. Government Arts College for Men, Kumbakonam.
7. Government Arts College for Women, Kumbakonam.
8. Government College of Education, Orathanadu.
9. Dharmapuram Gnanambigai Government Arts College for Women, Mayiladuthurai.
10. Thiru. Vi.Ka. Government Arts College, Tiruvarur.
11. Mannai Raja Gopala Swamy Government Arts College, Mannargudi.
12. Government Arts College, Karur.
13. Government Arts College, Ariyalur.
14. The His Highness Rajah's College, Pudukottai.
15. Government Arts College for Women, Pudukottai.
16. Government College of Education, Pudukottai."

PART - VI

AMENDMENTS TO THE ALAGAPPA UNIVERSITY ACT, 1985.

Tamil Nadu Act
23 of 1985.

16. After section 1 of the Alagappa University Act, 1985 (hereafter in this Part referred to as the 1985 Act), the following section shall be inserted, namely:—

Insertion of new
section 1-A.

"1-A. *Application of this Act.*—This Act applies to—

- (a) all constituent colleges;
- (b) all colleges deemed to be affiliated to, or approved by, the University under this Act;
- (c) all colleges situate within the University area and affiliated to, or approved by, the University in accordance with the provisions of this Act or the statutes made thereunder."

17. In section 2 of the 1985 Act,—

Amendment of
section 2.

(1) for clauses (a) and (b), the following clauses shall be substituted, namely:—

"(a) "affiliated college" means any college or institution situate within the University area and affiliated to the University and providing courses of study for admission to the examination for degrees of the University and includes a college deemed to be affiliated to the University under this Act;

(ab) "approved college" means any college situate within the University area and approved by the University and providing courses of study for admission to the examinations for titles and diplomas of the University and includes a college deemed to be approved to the University under this Act;

(ac) "autonomous college" means any college designated as an autonomous college by statutes;

(ad) "college" means any college or institution, maintained or approved by, or affiliated to, the University and providing courses of study for admission to the examination of the University and includes a constituent college;

(b) "constituent college" means any college or institution specified in the Schedule I and II;"

(2) after clause (h), the following clause shall be inserted, namely:—

"(ha) "registered graduate" means a graduate registered under this Act;"

Amendment of
section 3.

18. In section 3 of the 1985 Act, for sub-sections (3) and (4), the following sub-sections shall be substituted, namely:—

"(3) The University shall be of the affiliating type.

(4) The jurisdiction of the University shall extend to the whole area comprising the districts of Sivaganga and Ramanathapuram in the State of Tamil Nadu.

(5) The headquarters of the University shall be located in the Alagappa Nagar in Sankarapuram Panchayat in Karaikudi Taluk."

Omission of
section 4.

19. Section 4 of the 1985 Act shall be omitted.

Amendment of
section 5-A.

20. In section 5-A of the 1985 Act,—

(1) In clause (2), in sub-clause (a), after the expression "laboratory", the expression "or in an affiliated college or approved college" shall be inserted;".

(2) After clause (2), the following clause shall be inserted, namely:—

"(2-a) to hold examinations and to confer degrees, titles, diplomas and other academic distinctions on persons who shall have pursued an approved course of study by correspondence, whether residing within the University area or not and to provide such lectures and instructions for persons not being residents within the University area under conditions prescribed;

(2-b) to affiliate colleges to the University under conditions prescribed and to withdraw such affiliation:

Provided that no college shall be affiliated to the University unless the permission of the Government to establish such college has been obtained and terms and conditions, if any, of such permission have been complied with;

(2-c) to approve colleges providing courses of study for admission to the examinations for titles and diplomas of the University under conditions prescribed and to withdraw such approval:

Provided that no college shall be approved by the University unless the permission of the Government to establish such college has been obtained and the terms and conditions, if any, of such permission have been complied with;

(2-d) to designate any college as an autonomous college with the prior concurrence of the Government under conditions prescribed and to cancel such designation;".

Substitution of
section 6.

21. For section 6 of the 1985 Act, the following section shall be substituted, namely:—

"6. College not to be affiliated to any other University and recognition of institution by University.—

(1) No college within the University area shall be affiliated to any University other than the Alagappa University.

(2) No institution affiliated to, or associated with, or maintained by any other University in the State of Tamil Nadu shall be recognized by the University for any purpose except with the prior approval of the Government and the University concerned."

Amendment of
section 9.

22. In section 9 of the 1985 Act, in sub-section (1), for the expression beginning with the words "The Chancellor shall have the right", and ending with the words "connected with the University", the following expression shall be substituted, namely:—

"The Chancellor shall have the right to cause an inspection or inquiry to be made, by such person or persons as he may direct, of the University, its buildings, laboratories,

libraries, museums, workshops and equipment and of any college maintained or approved by, or affiliated to, the University and also of the examinations, teaching and other work conducted or done by the University and to cause an inquiry to be made in respect of any matter connected with the University."

23. In section 21 of the 1985 Act, in clause (a),-

Amendment of
section 21.

(1) under the heading "Class I - *Ex-Officio* Members", for item (9), the following items shall be substituted, namely:-

"(9) Heads of University Departments of Study and Research;

(9-A) Principals of all colleges;

(9-B) The Librarian of the University Library;

(9-C) The Director of Physical Education of the University;

and";

(2) under the heading "Class II - Other Members", after item (1), the following items shall be inserted, namely:-

"(1-A) One member elected by teachers of each college from among themselves;

(1-B) One member elected from among themselves by the Secretaries of the college committees of the private colleges, as defined in the Tamil Nadu Private Colleges (Regulation) Act, 1976 (President's Act 19 of 1976) within the University area;

(1-C) One member elected by Headmasters of Higher Secondary Schools in each revenue district within the University area;

(1-D) One member elected by registered graduates in each revenue district within the University area from among themselves;

24. In section 24 of the 1985 Act, in sub-section (2), in clause (a), under the heading "Class II - Other Members", for the expression "Two members nominated by the Vice-Chancellor according to seniority from among the Readers in the University", the following shall be substituted, namely:-

Amendment of
section 24.

"(1) Two members elected by Principals of colleges from among themselves in accordance with the system of proportional representation by means of the single transferable vote.

(2) Two members nominated by the Vice-Chancellor according to seniority from among the Readers in the University."

25. In section 25 of the 1985 Act,-

Amendment of
section 25.

(1) in clause (b),-

(a) under the heading "Class II-*Ex-Officio* Members", after item (2), the following item shall be inserted, namely:-

"(2-A) The Secretary to Government in-charge of Law";

(b) under the heading "Class III-Other Members", after item (1), the following items shall be inserted, namely:-

"(1-A) Two members elected by Principals of colleges from among themselves in accordance with the system of proportional representation by means of the single transferable vote;

(1-B) Two members elected by teachers of colleges, other than principals, from among themselves who are members of the Senate, in accordance with the system of proportional representation by means of the single transferable vote.

Explanation.-For the purpose of this item "teachers" shall mean those teachers elected to the Senate by the teachers of the colleges from among themselves."

(2) in clause (d), in sub-clause (i), for the expression "Health and Family Welfare", the expression "Health and Family Welfare, or the Secretary to Government in-charge of Law shall be substituted."

Amendment of
section 26.

26. In section 26 of the 1985 Act, in clause (a),-

(1) after sub-clause (5), the following sub-clauses shall be inserted, namely:-

"(5-A) to prescribe the conditions for approving colleges and to withdraw such approval;

(5-B) to prescribe the conditions for affiliating colleges to the University and to withdraw affiliation from colleges;

(5-C) to prescribe the manner in which, and the conditions subject to which, a college may be designated as an autonomous college and such designation may be cancelled;

(5-D) to affiliate or approve colleges within the University area and to recognize colleges as approved colleges;

(5-E) to designate any college as an autonomous college and to cancel such designation with the concurrence of the Government,".

(2) in sub-clause (7), after the expression "University colleges", the expression "or an affiliated college or approved college" shall be inserted;

(3) in sub-clause (9), after the expression "laboratory", the expression "or an affiliated college or approved college" shall be inserted;

(4) in sub-clauses (28) and (29), for the expression "University colleges", the expression "University colleges, affiliated colleges and approved colleges" shall be substituted;

(5) in sub-clause (37), for the expression "University colleges", the expression "University colleges, affiliated colleges and approved colleges" shall be inserted.

Amendment of
section 34.

27. In section 34 of the 1985 Act, after clause (xv), the following clauses shall be inserted, namely:-

"(xv-a) the conditions of registration of graduates and the maintenance of register thereof;

(xv-b) the conditions of recognition of approved colleges and of affiliation to the University of affiliated colleges;

(xv-c) the manner in which, and the conditions subject to which, a college may be designated as an autonomous college or the designation of such college may be cancelled and the matters incidental to the administration of autonomous colleges including the constitution or reconstitution, powers and duties of Standing Committee on Academic Affairs, Staff Council, Boards of Studies and Boards of Examiners;".

Amendment of
section 36.

28. In section 36 of the 1985 Act,-

(1) in clause (i), after the expression "the University", the expression "and its affiliated colleges or approved colleges" shall be substituted;

bill

(2) in clause (xi), the word "and" at the end, shall be omitted:

(3) after clause (xi), the following clause shall be inserted, namely:-

(xi-a) the conditions subject to which persons who may hereafter be permanently employed may be recognized as qualified to give instruction in affiliated colleges and approved colleges and hostels; and".

29. In section 39 of the 1985 Act, in sub-section (2), after the expression "University college", the expression "or an affiliated college or approved college" shall be inserted.

Amendment of section 39.

30. In section 40 of the 1985 Act, after the expression "University college", the expression "or an affiliated college or approved college" shall be inserted.

Amendment of section 40.

31. After Chapter X of the 1985 Act, the following Chapter shall be added, namely:-

Insertion of new Chapter X-A.

"CHAPTER X-A.

TRANSFER OF CERTAIN OTHER COLLEGES, EMPLOYEES AND FUNDS.

52-A. Tamil Nadu Act 33 of 1965 not to apply.—(1) Subject to the provisions of sub-sections (2) to (6), the Madurai-Kamaraj University Act, 1965 (Tamil Nadu Act 33 of 1965) (hereafter in this section referred to as the University Act) shall, with effect on and from the date of the commencement of the Tamil Nadu Universities Laws (Amendment) Act, 2002 (hereafter in this Chapter referred to as the notified date), cease to apply in respect of every college to which this Act applies.

(2) Such cessor shall not affect—

(a) the previous operation of the University Act in respect of the colleges referred to in sub-section (1);

(b) any penalty, forfeiture or punishment incurred in respect of any offence committed against the University Act; or

(c) any investigation, legal proceedings or remedy in respect of such penalty, forfeiture or punishment and any such investigation, legal proceedings or remedy may be instituted, continued or enforced and any such penalty, forfeiture or punishment may be imposed as if the Tamil Nadu Universities Laws (Amendment) Act, 2002 had not been passed.

(3) Notwithstanding anything contained in sub-section (1), all statutes, ordinances and regulations made under the University Act and in force on the notified date shall, in so far as they are not inconsistent with the provisions of this Act, continue to be in force in respect of the colleges and institutions referred to in the said sub-section (1), until they are replaced by statutes, ordinances and regulations made under this Act.

(4) Notwithstanding anything contained in this Act, the statutes, ordinances and regulations continued in force under sub-section (3) or made under this Act, every person who immediately before the notified date was a student of a college within the University areas affiliated to, or approved by, the Madurai-Kamaraj University shall be permitted to appear for any of the examinations of the Madurai-Kamaraj University shall be permitted to complete his course of study in the Alagappa University and the Alagappa University shall make arrangements for the instruction, teaching and training for such students for such period and in such manner as may be determined by the Alagappa University, in accordance with the course of study in the Madurai-Kamaraj University and such student shall during such period be admitted to the examinations held or conducted by the Madurai-Kamaraj University and the corresponding degree, diploma or other academic distinctions of the Madurai-Kamaraj University shall be conferred upon the qualified students on the result of such examinations by the Madurai-Kamaraj University.

(5) All colleges within the University area which immediately before the notified date,—

(a) continue to be affiliated to, or approved by or recognized by, the Madurai-Kamaraj University; and

(b) provide courses of study for admission to the examination for degrees and diplomas of the Madurai-Kamaraj University,

shall be deemed to be colleges affiliated to, or approved by the Alagappa University under this Act and the provisions of this Act shall, as far as may be, apply accordingly.

(6) Subject to the provisions of sub-section (2) but without prejudice to the provisions of sub-sections (3) to (5), anything done or any action taken before the notified date under any provisions of the University Act in respect of any area to which the provisions of this Act apply shall be deemed to have been done or taken under the corresponding provision of this Act and shall continue to have effect accordingly unless and until superseded by anything done or any action taken under the corresponding provisions of this Act.

52-B. Transfer of certain colleges to University.—(1) Notwithstanding anything contained in the Madurai-Kamaraj University Act, 1965 (Tamil Nadu Act 33 of 1965) of the statutes, regulations, ordinances and orders made thereunder, on and from the notified date, the colleges specified in the Schedule II shall be transferred to and maintained by the Alagappa University as the constituent colleges of that University.

(2) On and from the notified date, the control and management of the constituent colleges specified in sub-section (1) and all properties, assets and liabilities of the Government in relation thereto shall stand transferred to, and vest in, the Alagappa University.

52-C. Transfer of certain employees.—(1) Every person, who immediately before the notified date, is serving in the colleges specified in the Schedule II shall, as from the said date, become an employee of the University and shall cease to be an employee of the Government.

(2) (a) As soon as may be, after the notified date, the Government may, after consulting the Vice-Chancellors of the Alagappa University and the Madurai-Kamaraj University direct, by general or special order, that such of the employees of the Madurai-Kamaraj University as are specified in such order shall stand allotted to serve in connection with the affairs of the Alagappa University with effect on and from such date as may be specified in such order:

Provided that no such order shall be issued in respect of any such employee without his consent for such allotment.

(b) With effect on and from the date specified in the order under clause (a), the persons specified in such order shall become employees of the Alagappa University and shall cease to be employees of the Madurai-Kamaraj University.

(3) Every person referred to in sub-sections (1) and (2) shall hold office under the Alagappa University for the same tenure at the same remuneration and upon the same rights and privileges as to pension or gratuity, if any, and other matters as he would have held the same on the notified date or the date specified in the order under clause (a) of sub-section (2), as the case may be, as if the Tamil Nadu Universities Laws (Amendment) Act, 2002 had not been passed.

(4) The liability to pay pension and gratuity to the persons referred to in sub-sections (1) and (2) shall be the liability of the Alagappa University.

52-D. Transfer of accumulations in Provident Fund and other like Funds.—

(1) The sums at the credit of the Provident Fund amounts of the persons referred to in

sub-section (1) of section 52-C as on the notified date and of the persons referred to in sub-section (2) of that section as on the date specified in the order under clause (a) of the said sub-section (2) shall be transferred to the Alagappa University and the liability in respect of the said Provident Fund Accounts shall be the liability of the Alagappa University.

(2) There shall be paid to the Alagappa University out of the accumulations in the superannuation fund and other like funds, if any, of the Madurai-Kamaraj University or, of the Government, such amounts as have been credited to the superannuation fund or other like funds, if any, on behalf of the persons referred to in sub-sections (1) and (2) of section 52-C. The amounts so paid shall form part of the superannuation fund or other like funds, if any, that may be established by the Alagappa University for the benefit of its employees.

52-E. Payment of certain moneys to the Alagappa University.— (1) The Madurai-Kamaraj University shall out of its funds as on the notified date, pay to the Alagappa University such amount as the Government may, in consultation with the Madurai-Kamaraj University specify.

(2) The amount payable under sub-section (1) shall be in addition to the amounts transferred under section 52-D."

32. After section 58 of the 1985 Act, the following sections shall be inserted, namely:—

Insertion of new sections 58-A and 58-B.

"58-A. Registration of graduates.— (1) On and after the date of the commencement of the Tamil Nadu Universities Laws (Amendment) Act, 2002, every person ordinarily resident within the University area, who—

(i) has been for at least three years a graduate of any University in the territory of India; or

(ii) is a registered graduate of any University in the territory of India, shall be entitled to have his name entered in the register of graduates maintained under this Act for a period of five years on payment of such fee and subject to such conditions as may be prescribed by the statutes.

(2) All applications for registration under sub-section (1) shall be sent to the Registrar together with the prescribed fee and such proof of qualifications as may be prescribed by the statutes.

(3) The Registrar shall, on receipt of an application made under sub-section (2) and after making such enquiry as he deems fit, enter in the register of graduates the name of the applicant.

(4) Every person whose name has been entered in the register of graduates under sub-section (3) shall be entitled to have such entry renewed every five years on application made in that behalf to the Registrar within such time, in such manner and on payment of such fee as may be prescribed by the statutes.

58-B. Report on colleges.—The Syndicate shall, at the end of every three years from the date of commencement of the Tamil Nadu Universities Laws (Amendment) Act, 2002, submit a report to the Government on the condition of constituent, affiliated and approved colleges within the University area. The Government shall take such action on it as they deem fit."

substitution of
Schedule.

33. For the Schedule to the 1985 Act, the following Schedules shall be substituted, namely:-

"SCHEDULE-I

[See section 2 (b)]

Serial number (1)	Name of the college (2)
1.	Dr. Alagappa Chettiar Teachers Training College, Karaikudi.
2.	The Alagappa College of Physical Education, Karaikudi.
3.	The following Post-graduate departments in the Alagappa College, Karaikudi, namely:-
(i)	Tamil;
(ii)	Mathematics;
(iii)	Physics; and
(iv)	Commerce.

SCHEDULE-II

[See section 2 (b)]

Serial number (1)	Name of the college (2)
1.	Sethupathi Government Arts College, Ramanathapuram.
2.	Government Arts College for Women, Ramanathapuram.
3.	Government Arts College, Paramakudi.
4.	Raja Dorai Singam Government Arts College, Sivaganga.
5.	Government Arts College for Women, Sivaganga.
6.	V S. Sivalingam Government Arts College, Pulankurichi.
7.	Alagappa Government Arts College, Karaikudi."

PART-VII

AMENDMENTS TO THE MANONMANIAM SUNDARANAR UNIVERSITY ACT, 1990.

Amendment of
section 1.

34. In section 1 of the Manonmaniam Sundaranar University Act, 1990 (hereafter in this Part referred to as the 1990 Act), in sub-section (3), for the expression "It applies to all colleges and institution", the expression "It applies to all constituent colleges, colleges and institutions" shall be substituted.

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Amendment of
section 2.

35. In section 2 of 1990 Act,—

(1) in clause (d), the following expression shall be added at the end, namely:—

"and includes a constituent college;";

(2) after clause (d), the following clause shall be inserted, namely:—

"(dd) constituent college" means Rani Anna Government Arts College for Women, Tirunelveli;".

Insertion of new
Chapter IX-A.

36. After Chapter IX of the 1990 Act, the following Chapter shall be inserted, namely:-

"CHAPTER IX-A

TRANSFER OF COLLEGE, EMPLOYEES AND FUNDS.

46-A. *Transfer of college to University.*—(1) Notwithstanding anything contained in this Act or the statutes, regulations, ordinance and orders made thereunder, on and from the date of commencement of the Tamil Nadu Universities Laws (Amendment) Act, 2002 (hereafter in this Chapter referred to as the notified date), the college specified in clause (dd) of section 2 shall be transferred to, and maintained by the Manonmaniam Sundaranar University as the constituent college of that University.

(2) On and from the notified date, the control and management of the constituent college specified in sub-section (1) and all properties, assets and liabilities of the Government in relation thereto shall stand transferred to, and vest in, the Manonmaniam Sundaranar University.

46-B. Transfer of employees.—(1) Every person, who immediately before the notified date, is serving in the college specified in clause (dd) of section 2 shall, as from the said date, become an employee of the University and shall cease to be an employee of the Government.

(2) Every person referred to in sub-section (1) shall hold office under the Manonmaniam Sundaranar University for the same tenure at the same remuneration and upon the same rights and privileges as to pension or gratuity, if any, and other matters as he would have held the same on the notified date as if the Tamil Nadu Universities Laws (Amendment) Act, 2002 had not been passed.

(3) The liability to pay pension and gratuity to the persons referred to in sub-section (1) shall be the liability of the Manonmaniam Sundaranar University.

46-C. Transfer of accumulations in Provident Fund and other like Funds.—(1) The sums at the credit of the Provident Fund Accounts of the persons referred to in sub-section (1) of section 46-B as on the notified date shall be transferred to the Manonmaniam Sundaranar University and the liability in respect of the said Provident Fund Accounts shall be the liability of the Manonmaniam Sundaranar University.

(2) There shall be paid to the Manonmaniam Sundaranar University out of accumulations in the superannuation fund and other like funds, if any, of the Government, such amounts as have been credited to the superannuation fund or other like funds, if any, on behalf of the persons referred to in sub-section (1) of section 46-B. The amounts so paid shall form part of the superannuation fund or other like funds, if any, that may be established by the Manonmaniam Sundaranar University for the benefit of its employees.”

PART-VIII.

AMENDMENTS TO THE PERIYAR UNIVERSITY ACT, 1997.

37. In section 1 of the Periyar University Act, 1997 (hereafter in this Part referred to as the 1997 Act), in sub-section (3), for the expression “It applies to all colleges and institution”, the expression “It applies to all constituent colleges, colleges and institutions” shall be substituted.

Amendment of section 1.

38. In section 2 of the 1997 Act,—

(1) in clause (d), the following expression shall be added, at the end, namely:—

“and includes constituent colleges;”;

(2) after clause (d), the following clause shall be inserted, namely:—

“(dd) “constituent college” means any college specified in the Schedule;”.

Amendment of section 2.

39. After Chapter IX of the 1997 Act, the following Chapter shall be inserted, namely:—

Insertion of new Chapter IX-

“CHAPTER IX-A

TRANSFER OF CERTAIN COLLEGES, EMPLOYEES AND FUNDS.

47-A. Transfer of certain colleges to University.—(1) Notwithstanding anything contained in this Act or the statutes, regulations, ordinances and orders made thereunder, on and from the date of commencement of the Tamil Nadu Universities Laws (Amendment) Act, 2002 (hereafter in this Chapter referred to as the notified date), the colleges specified in the Schedule shall be transferred to, and maintained by, the Periyar University as the constituent colleges of that University.

(2) On and from the notified date, the control and management of the constituent colleges specified in sub-section (1) and all properties, assets and liabilities of the Government in relation thereto shall stand transferred to, and vest in, the Periyar University.

47-B. Transfer of certain employees. (1) Every person, who immediately before the notified date, is serving in the colleges specified in the Schedule shall, as from the said date, become an employee of the University and shall cease to be an employee of the Government.

(2) Every person referred to in sub-section (1) shall hold office under the Periyar University for the same tenure at the same remuneration and upon the same rights and privileges as to pension or gratuity, if any, and other matters as he would have held the same on the notified date as if the Tamil Nadu Universities Laws (Amendment) Act, 2002 had not been passed.

(3) The liability to pay pension and gratuity to the persons referred to in sub-section (1) shall be the liability of the Periyar University.

47-C. Transfer of accumulations in Provident Fund and other like Funds.—(1) The sums at the credit of the Provident Fund Accounts of the persons referred to in sub-section (1) of section 47-B as on the notified date shall be transferred to the Periyar University and the liability in respect of the said Provident Fund Accounts shall be the liability of the Periyar University.

(2) There shall be paid to the Periyar University out of the accumulations in the superannuation fund and other like funds, if any, of the Government, such amounts as have been credited to the superannuation fund or other like funds, if any, on behalf of the persons referred to in sub-section (1) of section 47-B. The amounts so paid shall form part of the superannuation fund or other like funds, if any, that may be established by the Periyar University for the benefit of its employees.”

Addition of new
Schedule.

40. After section 65 of the 1997 Act, the following Schedule shall be added, namely:-

"THE SCHEDULE

[See section 2 (dd)]

Serial number (1)	Name of the colleges (2)
1.	Government Arts College for Men, Salem.
2.	Government Arts College for Women, Salem.
3.	Arignar Anna Government Arts College, Attur.
4.	Government Arts College for Men, Namakkal.
5.	Namakkal Kavingnar Ramalingam Government Arts College for Women, Namakkal.
6.	Thiruvalluvar Government Arts College, Rasipuram.
7.	Government College of Education, Kumarapalayam.
8.	Government Arts College, Dharmapuri.
9.	Government Arts College for Men, Krishnagiri.
10.	Government Arts College for Women, Krishnagiri.
11.	Government Arts and Science College for Women, Burgur.”

(By Order of the Governor)

A. KRISHNANKUTTY NAIR,
Secretary to Government,
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 15th November 2002 and is hereby published for general information:—

ACT No. 45 of 2002.

An Act to amend the Tamil Nadu Universities Laws (Amendment) Act, 2002 and the Mother Teresa Women's University (Amendment) Act, 2002.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-third Year of the Republic of India as follows:—

PART-I

PRELIMINARY

1. (1) This Act may be called the Tamil Nadu Universities Laws (Amendment) Amendment Act, 2002.

Short title and commencement.

(2) It shall be deemed to have come into force on the 16th day of October 2002.

PART-II

AMENDMENTS TO THE TAMIL NADU UNIVERSITIES LAWS (AMENDMENT) ACT, 2002.

2. In section 7 of the Tamil Nadu Universities Laws (Amendment) Act, 2002 (hereinafter referred to as the 2002 Act), in Chapter VIII-A proposed to be inserted in the Madurai-Kamaraj University Act, 1965,—

Amendment of section 7.

(1) in the heading, the expression "Employees and Funds" shall be omitted;

(2) in section 40-A, for sub-section (2), the following sub-section shall be substituted, namely:—

"(2) On and from the notified date, the control and management of the constituent colleges shall stand transferred to the University. The Government may, at any time after the notified date, by order, transfer the properties of such constituent colleges to the University for its use, on such terms and conditions as may be specified in the order."

(3) for sections 40-B and 40-C, the following section shall be substituted, namely:—

"40-B. Employees of constituent colleges to be employees of Government.—(1) Notwithstanding anything contained in section 40-A,—

(a) every person, who immediately before the notified date was serving in connection with the affairs of a constituent college, shall continue to be an employee of the Government and the rules and orders governing such employee immediately before the notified date in respect of the following matters shall continue to be applicable to him:—

(i) Disciplinary matters, estimate of vacancy, preparation of panel for promotion and promotion to different posts including posts of Joint Director of Collegiate Education and Director of Collegiate Education;

(ii) Pay, drawal of pay and allowances and pay drawing officers;

(iii) Age of retirement, terminal benefits including pension and General Provident Fund;

Tamil Nadu Act
35 of 2002.

Tamil Nadu Act
33 of 1965.

(iv) Financing, budgeting and enforcing financial discipline;

(b) rules and orders in force immediately before the notified date relating to the tuition fees, admission of students including communal reservation, schemes of scholarship to the students belonging to Backward Classes, Most Backward Classes, Scheduled Castes and Scheduled Tribes and higher education to women student shall continue to be applicable in respect of constituent colleges.

(2) Subject to the provisions of sub-section (1), the University may, with the prior approval of the Government, make statutes providing for administrative and academic control over the persons referred to in sub-section (1)."

Amendment of
section 10.

3. In section 10 of the 2002 Act, in Chapter IX-A proposed to be inserted in the Bharathiar University Act, 1981,—

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(1) in the heading, the expression "Employees and Funds" shall be omitted;

(2) in section 46-A, for sub-section (2), the following sub-section shall be substituted, namely:—

"(2) On and from the notified date, the control and management of the constituent colleges shall stand transferred to the University. The Government may, at any time after the notified date, by order, transfer the properties of such constituent colleges to the University for its use, on such terms and conditions as may be specified in the order."

(3) for sections 46-B and 46-C, the following section shall be substituted, namely:—

"46-B. *Employees of constituent colleges to be employees of Government.*—

(1) Notwithstanding anything contained in section 46-A,—

(a) every person, who immediately before the notified date was serving in connection with the affairs of a constituent college, shall continue to be an employee of the Government and the rules and orders governing such employee immediately before the notified date in respect of the following matters shall continue to be applicable to him:—

(i) Disciplinary matters, estimate of vacancy, preparation of panel for promotion and promotion to different posts including posts of Joint Director of Collegiate Education and Director of Collegiate Education;

(ii) Pay, drawal of pay and allowances and pay drawing officers;

(iii) Age of retirement, terminal benefits including pension and General Provident Fund;

(iv) Financing, budgeting and enforcing financial discipline;

(b) rules and orders in force immediately before the notified date relating to the tuition fees, admission of students including communal reservation, schemes of scholarship to the students belonging to Backward Classes, Most Backward Classes, Scheduled Castes and Scheduled Tribes and higher education to women students shall continue to be applicable in respect of constituent colleges.

(2) Subject to the provisions of sub-section (1), the University may, with the prior approval of the Government, make statutes providing for administrative and academic control over the persons referred to in sub-section (1)."

Amendment of
section 14.

4. In section 14 of the 2002 Act, in Chapter IX-A proposed to be inserted in the Bharathidasan University Act, 1981,—

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(1) in the heading, the expression "Employees and Funds" shall be omitted;

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(2) in section 46-A, for sub-section (2), the following sub-section shall be substituted, namely:—

“(2) On and from the notified date, the control and management of the constituent colleges shall stand transferred to the University. The Government may, at any time after the notified date, by order, transfer the properties of such constituent colleges to the University for its use, on such terms and conditions as may be specified in the order.”.

(3) for sections 46-B and 46-C, the following section shall be substituted, namely:—

“46-B. *Employees of constituent colleges to be employees of Government.*—

(1) Notwithstanding anything contained in section 46-A,—

(a) every person, who immediately before the notified date was serving in connection with the affairs of a constituent college, shall continue to be an employee of the Government and the rules and orders governing such employee immediately before the notified date in respect of the following matters shall continue to be applicable to him:—

(i) Disciplinary matters, estimate of vacancy, preparation of panel for promotion and promotion to different posts including posts of Joint Director of Collegiate Education and Director of Collegiate Education;

(ii) Pay, drawal of pay and allowances and pay drawing officers;

(iii) Age of retirement, terminal benefits including pension and General Provident Fund;

(iv) Financing, budgeting and enforcing financial discipline;

(b) rules and orders in force immediately before the notified date relating to the tuition fees, admission of students including communal reservation, schemes of scholarship to the students belonging to Backward Classes, Most Backward Classes, Scheduled Castes and Scheduled Tribes and higher education to women students shall continue to be applicable in respect of constituent colleges.

(2) Subject to the provisions of sub-section (1), the University may with the prior approval of the Government, make statutes providing for administrative and academic control over the persons referred to in sub-section (1).”.

5. In section 31 of the 2002 Act, in Chapter X-A proposed to be inserted in the Alagappa University Act, 1985,—

(1) in section 52-B, for sub-section (2), the following sub-section shall be substituted, namely:—

“(2) On and from the notified date, the control and management of the constituent colleges shall stand transferred to the University. The Government may, at any time after the notified date, by order, transfer the properties of such constituent colleges to the University for its use, on such terms and conditions as may be specified in the order.”.

(2) in section 52-C,—

(a) for sub-section (1), the following sub-sections shall be substituted, namely:—

(1) Notwithstanding anything contained in section 52-A,—

(a) every person, who immediately before the notified date was serving in connection with the affairs of a constituent college, shall continue to be an employee

of the Government and the rules and orders governing such employee immediately before the notified date in respect of the following matters shall continue to be applicable to him:—

(i) Disciplinary matters, estimate of vacancy, preparation of panel for promotion and promotion to different posts including posts of Joint Director of Collegiate Education and Director of Collegiate Education;

(ii) Pay, drawal of pay and allowances and pay drawing officers;

(iii) Age of retirement, terminal benefits including pension and General Provident Fund;

(iv) Financing, budgeting and enforcing financial discipline;

(b) rules and orders in force immediately before the notified date relating to the tuition fees, admission of students including communal reservation, schemes of scholarship to the students belonging to Backward Classes, Most Backward Classes, Scheduled Castes and Scheduled Tribes and higher education to women students shall continue to be applicable in respect of constituent colleges.

(1-A) Subject to the provisions of sub-section (1), the University may, with the prior approval of the Government, make statutes providing for administrative and academic control over the persons referred to in sub-section (1)."

(b) in sub-section (3),—

(i) for the expression "sub-sections (1) and (2)", the expression "sub-section (2)" shall be substituted;

(ii) for the expression "notified date or the date specified in the order under clause (a) of sub-section (2), as the case may be", the expression "date specified in the order under clause (a) of sub-section (2)" shall be substituted;

(c) in sub-section (4), for the expression "sub-sections (1) and (2)", the expression "sub-section (2)" shall be substituted;

(3) in section 52-D,—

(a) in sub-section (1), for the expression "The sums at the credit of the Provident Fund amounts of the persons referred to in sub-section (1) of section 52-C as on the notified date and of the persons referred to in sub-section (2) of that section", the expression "The sums at the credit of the Provident Fund Accounts of the persons referred to in sub-section (2) of section 52-C" shall be substituted;

(b) in sub-section (2),—

(i) for the expression "Madurai-Kamaraj University or, of the Government", the expression "Madurai-Kamaraj University" shall be substituted;

(ii) for the expression "sub-sections (1) and (2) of section 52-C", the expression "sub-section (2) of section 52-C" shall be substituted.

Amendment of
section 36.

6. In section 36 of the 2002 Act, in Chapter IX-A proposed to be inserted in the Manonmaniam Sundaranar University Act, 1990,—

(1) in the heading, the expression "Employees and Funds" shall be omitted;

(2) in section 46-A, for sub-section (2), the following sub-section shall be substituted, namely:—

"(2) On and from the notified date, the control and management of the constituent colleges shall stand transferred to the University. The Government may, at any time after the notified date, by order, transfer the properties of such constituent

colleges to the University for its use, on such terms and conditions as may be specified in the order.”.

(3) for sections 46-B and 46-C, the following section shall be substituted, namely:—

“46-B. *Employees of constituent colleges to be employees of Government.*—

(1) Notwithstanding anything contained in section 46-A,—

(a) every person, who immediately before the notified date was serving in connection with the affairs of a constituent college, shall continue to be an employee of the Government and the rules and orders governing such employee immediately before the notified date in respect of the following matters shall continue to be applicable to him:—

(i) Disciplinary matters, estimate of vacancy, preparation of panel for promotion and promotion to different posts including posts of Joint Director of Collegiate Education and Director of Collegiate Education;

(ii) Pay, drawal of pay and allowances and pay drawing officers;

(iii) Age of retirement, terminal benefits including pension and General Provident Fund;

(iv) Financing, budgeting and enforcing financial discipline;

(b) rules and orders in force immediately before the notified date relating to the tuition fees, admission of students including communal reservation, schemes of scholarship to the students belonging to Backward Classes, Most Backward Classes, Scheduled Castes and Scheduled Tribes and higher education to women students shall continue to be applicable in respect of constituent colleges.

(2) Subject to the provisions of sub-section (1), the University may, with the prior approval of the Government, make statutes providing for administrative and academic control over the persons referred to in sub-section (1).”.

7. In section 39 of the 2002 Act, in Chapter IX-A proposed to be inserted in the Periyar University Act, 1997,—

(1) in the heading, the expression “Employees and Funds” shall be omitted;

(2) in section 47-A, for sub-section (2), the following sub-section shall be substituted, namely:—

“(2) On and from the notified date, the control and management of the constituent colleges shall stand transferred to the University. The Government may, at any time after the notified date, by order, transfer the properties of such constituent colleges to the University for its use, on such terms and conditions as may be specified in the order.”.

(3) for sections 47-B and 47-C, the following section shall be substituted, namely:—

“47-B. *Employees of constituent colleges to be employees of Government.*—

(1) Notwithstanding anything contained in section 47-A,—

(a) every person, who immediately before the notified date was serving in connection with the affairs of a constituent college, shall continue to be an employee of the Government and the rules and orders governing such employee immediately before the notified date in respect of the following matters shall continue to be applicable to him:—

(i) Disciplinary matters, estimate of vacancy, preparation of panel for promotion and promotion to different posts including posts of Joint Director of Collegiate Education and Director of Collegiate Education;

(ii) Pay, drawal of pay and allowances and pay drawing officers;

(iii) Age of retirement, terminal benefits including pension and General Provident Fund;

(iv) Financing, budgeting and enforcing financial discipline;

(b) rules and orders in force immediately before the notified date relating to the tuition fees, admission of students including communal reservation, schemes of scholarship to the students belonging to Backward Classes, Most Backward Classes, Scheduled Castes and Scheduled Tribes and higher education to women students shall continue to be applicable in respect of constituent colleges.

(2) Subject to the provisions of sub-section (1), the University may, with the prior approval of the Government, make statutes providing for administrative and academic control over the persons referred to in sub-section (1)."

PART-III

AMENDMENTS TO THE MOTHER TERESA WOMEN'S UNIVERSITY (AMENDMENT) ACT, 2002.

Amendment of
section 16.

8. In section 16 of the Mother Teresa Women's University (Amendment) Act, 2002, in Chapter VIII-A proposed to be inserted in the Mother Teresa Women's University Act, 1984,—

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(1) in section 38-B, for sub-section (2), the following sub-section shall be substituted, namely:—

"(2) On and from the notified date, the control and management of the constituent colleges shall stand transferred to the University. The Government may, at any time after the notified date, by order, transfer the properties of such constituent colleges to the University for its use, on such terms and conditions as may be specified in the order."

(2) in section 38-C,—

(a) for sub-section (1), the following sub-sections shall be substituted, namely:—

"(1) Notwithstanding anything contained in section 38-B,—

(a) every person, who immediately before the notified date was serving in connection with the affairs of a constituent college, shall continue to be an employee of the Government and the rules and orders governing such employee immediately before the notified date in respect of the following matters shall continue to be applicable to him:—

(i) Disciplinary matters, estimate of vacancy, preparation of panel for promotion and promotion to different posts including posts of Joint Director of Collegiate Education and Director of Collegiate Education;

(ii) Pay, drawal of pay and allowances and pay drawing officers;

(iii) Age of retirement, terminal benefits including pension and General Provident Fund;

(iv) Financing, budgeting and enforcing financial discipline;

(b) rules and orders in force immediately before the notified relating to the tuition fees, admission of students including communal reservation schemes of scholarship to the students belonging to Backward Classes, Most Backward Classes, Scheduled Castes and Schedules Tribes and higher education to women students shall continue to be applicable in respect of constituent colleges.

(1-A) Subject to the provisions of sub-section (1), the University may, with the prior approval of the Government, make statutes providing for administrative and academic control over the persons referred to in sub-section (1)."

(b) in sub-section (3),—

(i) for the expression "sub-sections (1) and (2)", the expression "sub-section (2)" shall be substituted;

(ii) for the expression "notified date or the date specified in the order under clause (a) of sub-section (2), as the case may be", the expression "date specified in the order under clause (a) of sub-section (2)" shall be substituted;

(c) in sub-section (4), for the expression "sub-sections (1) and (2)", the expression "sub-section (2)" shall be substituted;

(3) in section 38-D,—

(a) in sub-section (1), for the expression "The sums at the credit of the Provident Fund Accounts of the persons referred to in sub-section (1) of section 38-C as on the notified date and of the persons referred to in sub-section (2) of that section", the expression "The sums at the credit of the Provident Fund Accounts of the persons referred to in sub-section (2) of section 38-C" shall be substituted;

(b) in sub-section (2),—

(i) for the expression "Madurai-Kamaraj University or, of the Government", the expression "Madurai-Kamaraj University" shall be substituted;

(ii) for the expression "sub-sections (1) and (2) of section 38-C", the expression "sub-section (2) of section 38-C" shall be substituted.

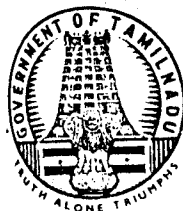
9. (1) The Tamil Nadu Universities Laws (Amendment) Amendment Ordinance, 2002 is hereby repealed.

Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the 2002 Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the 2002 Act, as amended by this Act.

(By order of the Governor)

A. KRISHNANKUTTY NAIR,
Secretary to Government,
Law Department.



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY PUBLISHED BY AUTHORITY

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CHENNAI, MONDAY, MARCH 17, 2008
Panguni 4, Thiruvalluvar Aandu-2039

Part IV—Section 2

Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the President on the 8th March 2008 and is hereby published for general information:—

ACT No. 12 OF 2008.

An Act further to amend the Tamil Nadu Universities Laws.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-eighth Year of the Republic of India as follows:—

PART-I

PRELIMINARY.

- (1) This Act may be called the Tamil Nadu Universities Laws (Amendment) Act, 2007.
- (2) It shall come into force on such date as the State Government may, by notification, appoint.

Short title and commencement.

PART-II.

AMENDMENTS TO THE CHENNAI UNIVERSITY ACT, 1923.

- In section 2 of the Chennai University Act, 1923 (hereafter in this Part referred to as the 1923 Act), in clause (aaaa), the expression "and includes constituent colleges" shall be omitted.
- Chapter IX-A of the 1923 Act shall be omitted.
- After section 45 of the 1923 Act, the following section shall be inserted, namely:—
"45-A. *Transfer of constituent colleges from the University.*—Notwithstanding anything contained in this Act or the statutes, regulations, ordinances and orders made thereunder, on and from the date of commencement of the Tamil Nadu Universities Laws (Amendment) Act, 2007, the colleges and institution specified in Schedule III shall cease to be constituent colleges of the University and the control and management of those colleges and institution shall stand transferred to the Government."

Amendment of section 2.

Omission of Chapter IX-A. Insertion of new section 45-A.

PART-III.

AMENDMENTS TO THE MADURAI-KAMARAJ UNIVERSITY ACT, 1965.

- Amendment of section 1. 5. In section 1 of the Madurai-Kamaraj University Act, 1965 (hereafter in this Part referred to as the 1965 Act), in sub-section (3), the expression "constituent colleges" shall be omitted.
- Amendment of section 2. 6. In section 2 of the 1965 Act, in clause (c), the expression "and includes constituent colleges" shall be omitted.
- Omission of Chapter VIII-A. 7. Chapter VIII-A of the 1965 Act shall be omitted.
- Insertion of new section 40-A. 8. After section 40 of the 1965 Act, the following section shall be inserted, namely:—
 "40-A. *Transfer of constituent colleges from the University.*—Notwithstanding anything contained in this Act or the statutes, regulations, ordinances and orders made thereunder, on and from the date of commencement of the Tamil Nadu Universities Laws (Amendment) Act, 2007, the colleges specified in clause (cc) of section 2 shall cease to be constituent colleges of the University and the control and management of those colleges shall stand transferred to the Government."

Tamil Nadu Act 33 of 1984. it

PART-IV.

AMENDMENTS TO THE BHARATHIAR UNIVERSITY ACT, 1981.

- Amendment of section 1. 9. In section 1 of the Bharathiar University Act, 1981 (hereafter in this Part referred to as Tamil Nadu Act 1 of 1982), in sub-section (3), the expression "constituent colleges" shall be omitted.
- Amendment of section 2. 10. In section 2 of Tamil Nadu Act 1 of 1982, in clause (d), the expression "and includes constituent colleges" shall be omitted.
- Omission of Chapter IX-A. 11. Chapter IX-A of Tamil Nadu Act 1 of 1982 shall be omitted.
- Insertion of new section 46-A. 12. After section 46 of Tamil Nadu Act 1 of 1982, the following section shall be inserted, namely:—
 "46-A. *Transfer of constituent colleges from the University.*—Notwithstanding anything contained in this Act or the statutes, regulations, ordinances and orders made thereunder, on and from the date of commencement of the Tamil Nadu Universities Laws (Amendment) Act, 2007, the colleges specified in the Schedule shall cease to be constituent colleges of the University and the control and management of those colleges shall stand transferred to the Government."

Tamil Nadu Act 1 of 1982. Tamil Nadu Act 23 of 1985.

PART-V.

AMENDMENTS TO THE BHARATHIDASAN UNIVERSITY ACT, 1981.

- Amendment of section 1. 13. In section 1 of the Bharathidasan University Act, 1981 (hereafter in this Part referred to as Tamil Nadu Act 2 of 1982), in sub-section (3), the expression "constituent colleges" shall be omitted.
- Amendment of section 2. 14. In section 2 of Tamil Nadu Act 2 of 1982, in clause (d), the expression "and includes constituent colleges" shall be omitted.
- Omission of Chapter IX-A. 15. Chapter IX-A of Tamil Nadu Act 2 of 1982 shall be omitted.
- Insertion of new section 46-A. 16. After section 46 of Tamil Nadu Act 2 of 1982, the following section shall be inserted, namely:—
 "46-A. *Transfer of constituent colleges from the University.*—Notwithstanding anything contained in this Act or the statutes, regulations, ordinances and orders made thereunder, on and from the date of commencement of the Tamil Nadu Universities Laws (Amendment) Act, 2007, the colleges specified in the Schedule shall cease to be constituent colleges of the University and the control and management of those colleges shall stand transferred to the Government."

Tamil Nadu Act 2 of 1982. Tamil Nadu Act 31 of 1990.

PART-VI.

AMENDMENTS TO THE MOTHER TERESA WOMEN'S UNIVERSITY ACT, 1984.

Tamil Nadu Act
33 of 1985.Tamil Nadu Act
33 of 1984.

17. In section 1-A of the Mother Teresa Women's University Act, 1984 (hereafter in this Part referred to as the 1984 Act), clause (a) shall be omitted.

Amendment of
section 1-A.

18. In section 2 of the 1984 Act, in clause (ad), the expression "and includes a constituent college" shall be omitted.

Amendment of
section 2.

19. Section 38-B of the 1984 Act shall be omitted.

Omission of
section 38-B.

20. In section 38-C of the 1984 Act, sub-sections (1) and (1-A) shall be omitted.

Amendment of
section 38-C.

21. After section 38-E of the 1984 Act, the following section shall be inserted, namely:—

Insertion of new
section 38-F.

"38-F. *Transfer of constituent colleges from the University.*—Notwithstanding anything contained in this Act or the statutes, regulations, ordinances and orders made thereunder, on and from the date of commencement of the Tamil Nadu Universities Laws (Amendment) Act, 2007, the colleges specified in clause (ae) of section 2 shall cease to be constituent colleges of the University and the control and management of those colleges shall stand transferred to the Government."

PART-VII.

AMENDMENTS TO THE ALAGAPPA UNIVERSITY ACT, 1985.

Tamil Nadu Act
1 of 1982.Tamil Nadu Act
1 of 1985.

22. In section 1-A of the Alagappa University Act, 1985 (hereafter in this Part referred to as the 1985 Act), clause (a) shall be omitted.

Amendment of
section 1-A.

23. In section 2 of the 1985 Act, in clause (ad), the expression "and includes a constituent college" shall be omitted.

Amendment of
section 2.

24. Section 52-B of the 1985 Act shall be omitted.

Omission of
section 52-B.

25. In section 52-C of the 1985 Act, sub-sections (1) and (1-A) shall be omitted.

Amendment of
section 52-C.

26. After section 52-E of the 1985 Act, the following section shall be inserted, namely:—

Insertion of new
section 52-F.

"52-F. *Transfer of constituent colleges from the University.*—Notwithstanding anything contained in this Act or the statutes, regulations, ordinances and orders made thereunder, on and from the date of commencement of the Tamil Nadu Universities Laws (Amendment) Act, 2007, the colleges specified in Schedule II shall cease to be constituent colleges of the University and the control and management of those colleges shall stand transferred to the Government."

PART-VIII.

AMENDMENTS TO THE MANONMANIAM SUNDARANAR UNIVERSITY ACT, 1990.

Tamil Nadu Act
2 of 1982.Tamil Nadu Act
2 of 1990.

27. In section 1 of the Manonmaniam Sundaranar University Act, 1990 (hereafter in this Part referred to as the 1990 Act), in sub-section (3), the expression "constituent colleges" shall be omitted.

Amendment of
section 1.

28. In section 2 of the 1990 Act, in clause (d), the expression "and includes a constituent college" shall be omitted.

Amendment of
section 2.

29. Chapter IX-A of the 1990 Act shall be omitted.

Omission of
Chapter IX-A.

30. After section 46 of the 1990 Act, the following section shall be inserted, namely:—

Insertion of new
section 46-A.

"46-A. *Transfer of constituent college from the University.*—Notwithstanding anything contained in this Act or the statutes, regulations, ordinances and orders made thereunder, on and from the date of commencement of the Tamil Nadu Universities Laws (Amendment) Act, 2007, the college specified in clause (dd) of section 2 shall cease to be constituent college of the University and the control and management of that college shall stand transferred to the Government."

PART-IX.

AMENDMENTS TO THE PERIYAR UNIVERSITY ACT, 1997.

- Amendment of section 1. 31. In section 1 of the Periyar University Act, 1997 (hereafter in this Part referred to as the 1997 Act), in sub-section (3), the expression "constituent colleges" shall be omitted.
- Amendment of section 2. 32. In section 2 of the 1997 Act, in clause (d), the expression "and includes constituent colleges" shall be omitted.
- Omission of Chapter IX-A. 33. Chapter IX-A of the 1997 Act shall be omitted.
- Insertion of new section 47-A. 34. After section 47 of the 1997 Act, the following section shall be inserted, namely:—

"47-A. *Transfer of constituent colleges from the University.*—Notwithstanding anything contained in this Act or the statutes, regulations, ordinances and orders made thereunder, on and from the date of commencement of the Tamil Nadu Universities Laws (Amendment) Act, 2007, the colleges specified in the Schedule shall cease to be constituent colleges of the University and the control and management of those colleges shall stand transferred to the Government."

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PART-X.

AMENDMENTS TO THE THIRUVALLUVAR UNIVERSITY ACT, 2002.

- Amendment of section 1. 35. In section 1 of the Thiruvalluvar University Act, 2002 (hereafter in this Part referred to as the 2002 Act), in sub-section (3), the expression "constituent" shall be omitted.
- Amendment of section 4. 36. In section 4 of the 2002 Act, in clause (9), in sub-clause (a), the expression "or in a constituent college" shall be omitted.
- Amendment of section 20. 37. In section 20 of the 2002 Act, in sub-section (1), in clause (g), for the expression "constituent colleges", the expression "Government Colleges" shall be substituted.
- Amendment of section 24. 38. In section 24 of the 2002 Act, in item (a), in sub-item (35), the expression "constituent colleges" shall be omitted.
- Amendment of section 37. 39. In section 37 of the 2002 Act, in sub-section (3), the expression "or of a constituent college" shall be omitted.
- Amendment of section 38. 40. In section 38 of the 2002 Act, the expression "a constituent college or" shall be omitted.
- Omission of sections 56 and 57. 41. Sections 56 and 57 of the 2002 Act shall be omitted.
- Insertion of new section 60-A. 42. After section 60 of the 2002 Act, the following section shall be inserted, namely:—
"60-A. *Transfer of constituent colleges from the University.*—Notwithstanding anything contained in this Act or the statutes, regulations, ordinances and orders made thereunder, on and from the date of commencement of the Tamil Nadu Universities Laws (Amendment) Act, 2007, the colleges and institutions specified in the Schedule shall cease to be constituent colleges of the University and the control and management of those colleges and institutions shall stand transferred to the Government."
- Amendment of Schedule. 43. In the Schedule to the 2002 Act, for the expression "See sections 2(e), (l) and 56", the expression "See sections 2(e) and 2 (l)" shall be substituted.

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(By order of the Governor)

S. DHEENADHAYALAN,
Secretary to Government-in-charge,
Law Department.



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 278]

CHENNAI, THURSDAY, MAY 12, 2022
Chithirai 29, Subakiruthu, Thiruvalluvar Aandu-2053

Part IV—Section 2

Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 10th May 2022 and is hereby published for general information:—

ACT No. 23 OF 2022

An Act further to amend the Bharathiar University Act, 1981.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-second Year of the Republic of India as follows:—

1. (1) This Act may be called the Bharathiar University (Amendment) Act, 2021. Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu Amendment of section 24.
Act 1 of 1982. 2. In section 24 of the Bharathiar University Act, 1981, in clause (b), under the heading “Class II—Other Members.”, after item (7), the following item shall be added, namely:—

“(8) Five members from among the Secretaries of the college committees of the affiliated private colleges (aided and self-financing) nominated by the Government.”.

(By Order of the Governor)

C. GOPI RAVIKUMAR,
*Secretary to Government (Legislation),
Law Department.*